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[Mr. Deputy Chairman]

Is it the pleasure of the House that permission be granted to Shri Bhagwat Dayal, Shri M. R. Shervani, Shri M. C. Setalvad and Shri K. Sundaram for remaining absent from all meetings of the House during the current session?

(No honourable Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

MOTION RE STATEMENT MADE BY THE HOME MINISTER IN THE RAJYA SABHA ON APRIL 27, 1970 ON THE SSP DEMONSTRATION NEAR PATEL CHOWK ON APRIL 6, 1970.

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Mr. Deputy Chairman, Sir, I rise to move—

"That the statement made by the Home Minister in the Rajya Sabha on April 27, 1970, be taken into consideration."

Sir, it is with great pain and sorrow that I have to refer to the happenings on the 6th April relating to the massive SSP demonstration that was organised on the first day of the National Week. We in this country since the Jallianwala days celebrate the National Week com-mencing on the 6th April. It is indeed ironical that the incidents that took place in and around the Patel Chowk coincided with the 6th April. That naturally recalls to our mind the atrocities that were perpetrated in Jallianwala Bagh during the days of the British imperialism. This This happening had stunned the entire country. Nothing more shocking, nothing more inexpressibly \mathbf{s} ad or outrageous had happened as I shall seek to establish a moment later, in the course of our history after independence than this incident. Although its dimensions may not be very large, the implications of it would indicate that never even during the days of the British imperialism could such a thing have happened or have been allowed to happen within the ken of Parliament. This is remarkable and therefore, becomes very sinister that this thing happened within the ken of Parliament within a stone's throw from Parliament. And there was absolutely no fear or no sense of restraint on the agencies which dealt with the situation there spite of Parliament being in session-in

spite of at least one of the Houses of Parliament being in session only at a few yards' distance. Parliament is the sentinel of our nation; it is the symbol of vigilance of our nation. Parliament is the watch-tower of the nation. And if this thing could happen within the ken of Parliament you can imagine what would be happening outside the ken of Parliament. And that is the sinister implication of it. Not that when we mention about an honourable Member of Parliament being involved in this we claim any superiority for him in relation to other citizens. Many a time it has been heard that Members of Parliament claim a kind of superior citizenship. That is not a fact. Members of Parliament are servants of the nation. And if those who are in charge of making the law and also seeing to the extent possible the administration of the law, can be made victims of the most brutal attack, you can imagine what would be happening on the poor masses of India.

The sinister implication of this again is that this has been done by an agency of the Government and this indicates a kind of an organised attack on a procession. And what was the procession The procession was for ventilating some of the most legitimate grievances of the people. The procession, the demonstration, related to the economic demands, they wanted to present a charter, economic charter, to the Presiding Officers of the two Houses and, may be, also to the head of the Government or the head of the State. But they were not allowed to do that and so they assembled in that area where many times we have heard there has been a prohibitory order in force, which I must says, has been observed consideration for the convenience of the Government. This point I never fail to emphasise that although this prohibitory order has been in force or is said to have been in force since the anticowslaughter agitation, it has not been enforced by this Government with the impartiality with which it ought to have Government been done. The squarely faced this question. We know the kind of reply that has been given by the Government and the way in which the Government has been able to get away with it. But after November 1966, though it has been supposed to be in operation, there have been cases where the Government has been instrumental aiding and abetting demonstrations and processions organised within the area in which the prohibitory order is supposed to

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be in force. And herefore, you found that only about six or seven months back there was a demonstration here during the course of which t ere was some kind of an assault on some Vembers of Parliament. But the Government never took notice of that. We also recall to our mind that the We king Committee was meeting in 7, Jantar Mantar Road in November last, some important leaders of the country vere assaulted and pushed about and the olice was standing by. This happened within the ken of the Parliament and tl er-fore it is a most serious thing and this emonstration, as will be pointed out in det iil by some friends a little later, wanted to ventilate the grievances of the people with regard to their economic problems an I so on. These were the problems of prices. What was there to fear about, I eally do not know. The grievances relate to the problem of unemployment which s becoming so explosive that now it is becoming difficult for member of the Government to address meetings. The other day so no hon. Members of this Government wa tell to address a meeting at Patna and they simply could not do so because Bihar is afflicted with the problem of dicated unemployment in a very large measure and 2200 engineers seem to be un mployed at the present moment. They wanted to highlight all these problems. Iight be there would have been certain pelitical problems too and these related to he danger to democracy, the way in whi h democracy was sought to be throttled yet it is this procession on which attack, were made by an agency of the Governm 'n'. I must make it clear that I am not one of those who would. like to roundly cit cise the police and yet I must say because the police is also an important wine of the administration I would not like to find fault with them everywhere. May be on many occasions they have to fi ic ion under most trying circumstances and under great strain but here is an instan e where we have not come across a single thing which has been pointed out fro a the side of the agency which might have justified the action they took on that occasion. We do not find even prosecutions having been launched against the per ors on whom the severe assaults were m de. If they had committed certain crimes them there should have been prosecutions la nehed. But we do not find any prosecutions having been launched. On the face of t, that indicates that there were no tenable charges against who had to be victims Members of the Police assault. I would like to have information from the Government

as to what are the reasons why prosecutions have not been launched and yet they were subjected to such serious assaults which many of us have seen with our own eyes in the hospital where they were laying and even now a standing symbol of it is there in the person of the hon. Member Shri Rajnarain in this House. So I submit that there does not seem to be, on the face of it, any kind of crime which could be imputed by the Government to these persons who were supposed to be the leaders of any kind of demonstration which, it was feared, might have done some harm to the Government or to any property of the government. I do not really know. Therefore everyone of us feel very much concerned about the implication of this incident. You would remember that after the Jallianwala Bagh case, Dr. Rabindranath Tagore had said that that was the monstrous progeny of a monstrous war. I do not want to use any such strong words but there is a similarity that I shall point

श्री शीलभद्र याजी (बिहार) : क्या आजादी की लड़ाई देखी है ?

श्री श्यामनन्दन मिश्र : लेकिन वह पार्लिया-मेन्ट के नजदीक नही चली ।

SHRI MAHAVIR TYAGI (Uttar Pradesh): I hope you are representing the views of the Party . . .

SHRI S. N. MISHRA: Rabindra Nath Tagore had characterised that Jallianwala Bagh as the monstrous progeny.

श्री नेकीराम (हरियाणा) : कभी इधर से बोलते हैं और कभी उधर से बोलते हैं।

श्री एस० डी० मिश्र (उत्तर प्रदेश) : पहले जरा उनको कंट्रोल मे रिखये।

SHRI S. N. MISHRA: I really do not know. We have a remedy to any other person but not to Mr. Neki Ram. I was saying that I would not like to use such a strong word and yet I must say that it is the most monstrous act that could have been perpetrated by any agency of the Government and particularly the Government which calls itself to be a democratic civilised Government. I may again say that I am not brought up in a tradition in which I would blame an agency of the Government. I should rather blame the political element which runs that agency and that is the most honourable code for us to follow. It is not the police

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with which we have to find fault so much because after all when I was mentioning that it happened within a stone's throw of Parliament House I also wanted to add that it happened within a few yards from the Central Secretariat which is supposed to be in charge of the police administration here. Parliamentary tradition demands that we should demand the head of the steward of the Government or administration and we should not demand the head of an individual officer particularly. This should be because so of the fact that the whole matter has been remitted to the care of a judicial enquiry.

SHRI MAHAVIR TYAGI: Why do you demand the head when you have lost a foot only?

SHRIS. N. MISHRA: I am speaking figuratively. I am not demanding actually the physical head of Mr. Chavan, the Home Minister, but it is in the parliamentary tradition that we should demand the head of the Minister. We should not demand the head of an individual officer and there are special reasons here for doing so. That is what I wanted to establish. We remember that in this very city of Delhi atrocities were perpetrated in Indraprastha Estate only about 11 years back. After hat one thought that things would be corrected and there would be a better crowd management by the police, better management of de-and other kinds of rallies demonstration organised here by the various political parties almost on the basis of one per day but what happened after the Indraprastha incident? There was a non-official committee appointed on that occasion and it consisted of Shri Pursl ottamdas Tricumdas and Shri Justice Sarjoo Prasad. What did the hon. Home Minister say on that occasion? I would draw the attention of the hon. Home Minister to the observation he had made on that occasion. He had said:

"I have read it particularly . . ."—
(That is the Purshottamdas Tricumdas Committee report—)

and find that the basic conclusions of the Enquiry Committee of the non-officials and of the Deputy Commissioner are the same—that the police entered the Indraprastha building unjustifiably and that without discrimination they used force."

These are the words used by the hon. Minister with regard to the report of the non-official committee which was appointed

to go into the Indraprastha Estate incidents. May I repeat so that he might reply to it later:

"The police entered the Indraprastha building unjustifiably and that without discrimination they used force".

That was the conclusion of both the Deputy Commissioner and also the non-official committee that had gone into this matter. What has the Home Ministry done after this incident? That is the real point to be considered and therefore I say that the responsibility rests squarely upon the Home Ministry although its agency might be blamed and is bound to come in for criticism and blame on this occasion.

Now, after having said this, the approach was also indicated by the hon. Home Minister on that occasion. And what was this approach? The approach was that "the question of Indraprastha and what the police did there cannot be considered in isolation, because the police acted in a certain developing situation that very day, and that certain developing ituation in Delhi was also part of what was, happening in the entire country." Now if that is the justification which is provided, then there would be endless justifications for this kind of incident that has taken place in Delhi. The conclusions of the hon. Home Minister were the same as those of the non-official committee or of the Deputy Commissioner, but he came with a kind of justification for this that this has to be explained in terms of a developing situation inside the country as well as in Delhi. Now the situation in the country. Mr. Deputy Chairman, is developing in such a way that there is violence in the air everywhere. But what does it lead us to? Does it lead us to this that in Delhi itself we should be a witness to such scenes of atrocities and excesses as we have seen here? Now, after that incident, it was also made known to us that the police would be given training in better crowd management. What has happened to that? In fact, we learn that a good deal of money was spent on that.

Now here we have come to know from those persons, who were involved in this, that the assault was made when the meeting was dispersing. I would not like to go into the details of that just now. Otherwise. it may be said that it would prejudice the course of the inquiry. And yet, certain facts, only plain and hand facts, have to be mentioned for the information of the House and also for those who might be concerned with this a little

latter. Now, was we came to know was that when the neeting was dispersing the assault was made. If they were supposed to have come in a procession in a prohibited area the... probably the much better course w s to arrest them than to subject them to such inhuman treatment, as was done on hat occasion. That is what baffles us completely and really it is just beyond us why it was not thought necesto arres these persons instead of beating them o mercilessly. That point has never been explained to us. And we have also some to learn that when only five or s x persons were there that the police en ered the area and some of these per ons were heavily boured. It was not any crowd at the time; only five or six persons were on the dais. So, what I want to say is that we do not k ov what was the occasion about which resuld be said that some such action 1 ad been taken with any amount of justification. However, whole matter would be gone into by the Commission (Inquiry.

Now, Mr. Deputy Chairman, many hon. Members might shake in their shoes that we might tread upon the delicate ground to be covered by the Commission of Inqui y. But the House would be quite compeent in going into adequacy or nadequacy of the terms of reference. M. suggest that the terms of reference of this inquiry are not adequate for the purpe e? Now the first thing that they mentio in these terms of reference is "the cours of events arising out of the procession t ken out by the Samyukta Socialist Part and particularly the incidents in and arous d the Patel Chowk". Now, may I subn it that it is not only arising out of the p ocession taken out by the S. S. P. and the incidents in and around the Patel (hewk? The procession had started mucl earlier. To which procession does it refer? And then there was also the meeting t Patel Chowk. Now, probably the contention from the other side is that the whole thing started when the meeting was being held there, it did not start with t e procession. So why has it been strictl confined to the procession and why has it not been mentioned—the meeting? A'though it may be submitted by the Government that it relates to all the incidents in and around Patel Chowk, yet, if it has been thought fit to mention specifically the procession, we should have thought that, from the judicial point of view, it would have been much better if the meeting was also included in this first

term of reference. That is the point which is being mentioned by some of the hon. Members who were involved in incident. Now the second thing which I would like to mention is that in the terms of reference it is said that the death of Mr. Behari of Barabanki could have been caused as a result of the use of such force. I really do not understand the justification for the word 'alleged' would come to that. If the word 'alleged' is justified there, then the word 'alleged' should have been justified in the context of the injuries also caused to Members of Parliament among others. Now it may be that even the point of injuries caused may be inquired into by the Commission of Inquiry. And yet, it has been as clear as noon-day that the injuries were inflicted on the members of the demonstration by some agency, may be the police. And that has been indicated here. New therefore, if you have not found any justification for using the word 'al.eged' in their case, I really do not know why the word 'alleged' has been used in the context of the death of Shri Behari of Barabanki. I really do not quite understand it. And it is quite plain to us, because his death followed just a few hours after the incident and it was the result of the beating. So I really do not understand why the formulation is like this. And then, Mr. Deputy Chairman, the third thing which has been mentioned in the terms of reference is "the justification for the use of force by the police." Now. to my mind, it should have also included the words 'or otherwise'; it should have read: "the justification or otherwise". You are put-ting it in a positive way like this "the justification for the use of force by the police', and that includs a positive indication. If it should have meant that you wanted to take a neutral stand regard to that, it should have been "the justification or otherwise for the use of force by the police". But that is not what is mentioned in the terms of reference.

Now, Mr. Deputy Chairman, I would like to say a few words with regard to the actions that have been taken by the Government. I must thank the hon. Home Minister that some action, as he had promised in the other House, has been taken against some officers, who had been directly involved in this matter. He mentioned yesterday that actions have been taken against two officers. But may I say that the officers selected happen to be so humble that it does not satisfy us at all? Again, as I have been saying, this is the

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most honourable course for us to adopt that we demand the head of the hon. the Home Minister. I would not demand the head of the Superintendent of Police on there. It would have been more honourable for him to take action against some of the big ones. But he has taken action against the small ones, and that is what happens everywhere and that is our experience every day. Whenever there is any corruption case, it is against a clerk or a peon, and the hon. the Home Minister is true to the of the Government. (Interruptions) I am enamoured of his face, may be, but as regards the action taken, I must say that it has only provided a kind of sop to us; that is the impression carried to us. And these two persons, it may be that they have not been responsible to that extent. After all, they must have acted under the orders of some persons. Now, a poor Additional Superintendent of Police and a poor Sub-Divisional Magistrate-I not know how far they have been responsible—these people have been selected for action. However, that is merciful enough, and to the extent the action has been taken, he has probably thought that he has fulfilled the promise that he had made to the other House-but not in the spirit of what the country wanted. That has not been done, that is, the main officers responsible. have not even been made to know that they have prima facie erred in this matter and there would be no delay in taking action against them. And that was also necessary, Mr. Deputy Chairman, from the point of view of the administration justice. What is feared is that the course of the administration of justice would be tamp red with by some of the important officers. And if those officers remain trenched in power, this fear cannot be removed. And that is what is happening in West Bengal at the present moment. It is the complaint made by some persons that in Burdwan and other places Courts of Inquiry cannot be impartially conducted because there are officers who are constantly trying to interfere with ministration of justice. Here we thought that the Home Minister would have taken the action as the other House had demanded.

Again in the terms of reference, Mr. Deputy Chairman, I forgot to mention one important aspect and that is this. Allegations have been made by important and responsible persons that it was the political element in the Administration which was responsible for this atrocity. That has been

made in the other House also; no less a person than Acharya Kirpalani said that the police had only been a tool in the hands of the Government and it is the Government which has been responsible for all this. Now there are indirect evidence—not very direct and I would not like to be unfair to them-and there are certain circumstances which might lead one to the conclusion that the Government here was responsible in some way for this kind atrocity being perpetrated on them. I would not lightly make any complaint with regard to that but yet I think it is my duty to place before the House certain circumstances in which one is driven to that conclusion. Now, what are the circumstances? Here is a party, Mr. Deputy Chairman, which is supposed to be the most militant opposition to the Government. Here is a party, the Samyukta Socialist Party, which is supposed to be most critical of the head of the Government. I am not suggesting anything but I am only placing these facts and may be that some persons would draw some conclusion from these facts. This is being talked about; not that I am saying here; it is being talked about by the people. It has been stated the other House that this party happens to be the strongest critic of the Government and more particularly of the Prime Minister and probably so the police had the courage to do it because they thought that they could get away with it with impunity. May be their active aid and abetment were not provided on this occasion.

SHRI MAHAVIR TYAGI: They want their police also must be committed.

SHRI S. N. MISHRA: They want probably not only the police but everyone else to be committed, including Opposition. Perhaps that might also come in slow degrees. However, what I am telling now is that there are certain circum stances which go to indicate that there might be involvement of the Government in the whole show. One thing that I have mentioned is about the character of the organisation which organised this demonstration and that organisation has been recoganised by everybody as a very militant opposition and sometimes even in a personal way-although we have not liked it-they have criticised the Prime Minister. I must say that it has been a great distress to me but yet I cannot forget to mention that this has been done by this party on many occasions in this House and in the other House also. Now this is the party which is involved. And the rank and file, Mr. Deputy Chairman,

which has been ubjected to this brutal assault but all the 1a 1d-picked leaders have rithout any exception. been involved A person like me can claim to know all the leaders and even some important workers of the SSP because we had worked together for dec des, for two to three decades; we had worked in the field and we had worked s le by side earlier during the independence movement and we know many of them. None of the important leaders has been spared The Chairman of the Samyuk a Socialist Party was to this assault; I subjected to see him in the dispensary of Parliament. I saw t at the Chairman was assaulted; the General Secretary was assaulted. I had an occasion to visit him soon after this i ci lent in the Willingdon Nursing Home and I must tell you that I cannot describe adequately the kind of injuries he had 1 :ceived all over the body. Mr. George F randes is the General Secretary of tl: party. Mr. Deputy Chairman, the persons involved were all top Members o Purliament whose photos appear every morning in one newspaper or the other, whose utterances appear every the n wipapers. Not that they day in are non-entities nd one cannot say that the police did not I now them. They happen to be importan Members of Parliament and I am emphasizing their importance not from the point of view of claiming any superiority or them in the eyes of the law, I am o ly emphasizing so that the police could not say that they were not imporant salers of the party and therefore they ould not try to be circumspect or carefu in this matter. So what · I am suggesting is this if you find a constellation of circumstances like this that the party in olved is of a particular character and hat all the leaders of the party have been subjected to this assault, what is the conclusion which you would be driven to The conclusion would be that there has been some invisible hand behind this aid it is not the police by themselves. A ter all the assurances that have been give in the wake of the Indraprastha incident one would have thought that the Government here would be more careful in seeing to it that such incidents did not occur again in future. So my humble subminion would be that the terms of reference should have included to what extent the political element in the Administration has be n responsible for this. When I stress the inadequacy of the terms of reference I particulary want that this should also be included. Many a time some hon. Members advi e us to be extra careful and in fact it is necessary that in judicial matters

one should be extra careful but I must say that there are certain things which ought to be pointed out. If I differ with regard to a person appointed, if I had a different opinion about the objectivity or impartiality of a person who is supposed to constitute a Commission of Inquiry I am perfectly competent to come before the House and say that I differ with this kind of appointment and there would be nothing wrong in it although the Commission of Inquiry had been constituted. These are aspects which have to be brought to the notice of the House. However, I do not have anything to say about the person appointed; he does command the respect and confidence of all of us. Let there be no doubt about that. But the terms of reference with which he is going to be confronted might hamstring him and he would not be able to go into the political aspect of the matter. I am not referring to the lower level of politicking or the lower level of politics but I am only speaking about the political element in the which to my mind is Administration utlimately responsible for this. If that is not done I think that the whole purpose of the enquiry is going to be frustrated. We are not interested in having in the net of the judicial inquiry an ASI or a policeman or a constable. Because this happens to be the responsibility of the Central Government andthis happened within a stone's throw of the-Central Secretariat we have to place the. responsibility on them although I must say that the hon. Home Minister has been working to under very difficult circumstances, unenviably difficult circumstances from which he could have extricated himself but of which he has chosen to be a captive. Therefore what do we find? Within a few hours a judicial inquiry was announced but not by the hon. Home Minister. Although he has got a very pleasing voice and he could have made the announcement to the entire satisfaction of the other House, the announcement was chosen to be made by the Prime Minister herself. Now I really not know why it is so. If I have an occasion Mr. Deputy Chairman, I will deal with the "presidentialisation" of the office of the Prime Minister. This is a trend which is in evidence. This happened in some other countries also. During the Macmillan regime in the United Kingdom this happened and this is happening in this country also. When any important announcement is to be made—and here Shri Y. B. Chavan is important enough to have made this announcement—it is the Prime Minister who makes it. It was the same story with regard to the location [Shri S. N. Mishra]

of the steel plants also. That also highlighted this phenomenon which I am referring to, the presidentialisation of the office of the Prime Minister.

It is indeed a dangerous trend which is in evidence in this country—the loca-tion of a steel plant has to be an-nounced by the Prime Minister and not by the Minister concerned and the location of the petro-chemical complex and refinery just on the eve of the PCC meeting in Assam in Gauhati has to be announced by the Prime Minister. Now, this is what is happening and that has taken place here. My fear is that the hon. Home Minister would not be allowed to create conditions in which the enquiry would be made with the utmost amount of impartiality and objectivity. There would be interference from some persons. Therefore, I have tried to stress this aspect that the announcement has been made by some other person. I submit that this motion should receive the attention of the House.

SHRI S. D. MISRA: All credit to her and discredit to the Home Minister.

MR. DEPUTY CHAIRMAN: Order, order. Let him complete his speech.

SHRIMATI YASHODA REDDY (Andhra Pradesh): They want to eliminate everybody opposed to them.

SHRI S. N. MISHRA: If he is a willing victim, what can you do?

SHRIMATI YASHODA REDDY: We cannot do anything more.

SHRI S. N. MISHRA: Now, would not like to carry on further; only a word more and I will have done. I would like to submit to you, Mr. Deputy Chairman, that it does seem to me that this incident is going to be of a far-reaching character in the history of democracy of this country. In some of the States we have seen that when some such incidents have taken place, there has been a definite catastrophe in that State, the fall of the Government itself. I have seen that myself in my State, although at that time I happened to be associated with the party which constituted the Government then. At that time also some of the important leaders of the Opposition parties were belaboured in the lawns of Patna, and after that what happened was there for all of us to see. Now, this incident, which has

taken place here in the city of Delhi, is going to prove to be of a very far-reaching consequence and I have no doubt that after this incident we will have to give much more thought to problem the saving democracy in this country. This is organised violence committed by the Government, but it may not be so in the judgment of the Commission of Inquiry— I may be wrong I do not know—and this This is an example of has been done. violence committed by an organised agency of the Government and, therefore, it portends ill for democracy. what we have seen in some of the States. In fact, the Calling Attention Motion which we were going to discuss this morning was also going to highlight some of the problems which had been created by some people there. So, I would like the Government to consider the serious implications or repercussions that such incidents are going to have on democracy itself. It is not a question of a party that is involved in this. The entire nation has been shaken because of this incident and every body has began to fear that democracy in this country is escaping the final collapse by a hair's breadth. So the feeling is that this Government should not be allowed to remain in the saddle.

Thank you very much.

The question was proposed.

SHRI NIREN GHOSH (West Bengal): Sir, I move:

"That at the end of the motion, the following be added, namely:

'and having considered the same, this House views with grave concern the happenings of April 6, 1970, in connection with the S. S. P. demonstration in and around Patel Chowk in Delhi."

The question was proposed.

MR. DEPUTY CHAIRMAN: The motion and the amendment are before the House. There is a large number of speakers who would like to speak. I think the hon. Home Minister would like to speak at about 5.15. So, we have got very short time at our disposal. If the House wants that a large number of Members should be accommodated and they should be given a chance to speak, in that case every hon. Member will have to restrict his speech to ten or twelve minutes. Mr. Rajnarain will be an exception because the demonstration was in connection with his party and he is a victim of the

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incident. Therefore, it will be quite natural to show hir a little more latitude. Therefore, I would appeal to hon. Members to restrict their observations or remarks to ten or twelve minutes. Mr. Rajnarain.

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SHRI MULKA GOVINDA REDDY (Mysore): Sir, we are all signatories to this demand and ve all want to associate ourselves with t e amendment that has already been mov d by Mr. Niren Ghosh.

MR. DEPUTY CHAIRMAN: There are a number of n mes added to the amedment of Mr. Nire Ghosh.

SHRI NIREN GHOSH: Shall I speak now?

MR. DEPUTY CHAIRMAN: You have formally moved your amendment. Mr. Rajnarain will sp ak now and then others.

श्री राजनारायः (उत्तर प्रदेश) : श्रीमन्, एक निवेदन है कि आज पांच के बाद भी समय बढा दिया जाय रा कोई हर्ज नहीं है।

मैं सर्वप्रथम सवन के सम्मानित सदस्यों को 6 अप्रैल की तिथि क्यों कैसे आई उसकी पुष्ठ-भूमि बताना चाः'गा ।

श्रीमन्, 10 जनवरी, 1970, संयुक्त सोश-लिस्ट पार्टी सोनपु अधिवेशन । राष्ट्रीय अधि-वेशन में 10 ज ती, 1970, को राति में जब यह प्रस्ताव प स हआ, उसमें यह 6 तारीख का फैसला लिया गया । इसलिये मै चाहता हं कि लोग जरा समझ लें कि यकायक यह तिथि नहीं आई और ारकार इससे भी नहीं भाग सकती कि उसको जानकारी नहीं है।

"संयक्त सोग्लिस्ट पार्टी एक बार फिर ठोस नीतियों को ध्रवतारा बना कर समता के द्वारा एकता अंर सम्पन्नता प्राप्त करने के लक्ष्य के प्रति सम पत होने के अपने अट्ट संकल्प को दहराती है।

देश की राजनीति के इस निर्णायक क्षण में यह सम्मेलन अपने तमाम साथियों का आवा-हन करता है वि भूमि वितरण, निजी खर्च पर सीमा, 18 सां। की उम्र वालों को बालिंग मताधिकार, बेकारों को काम या बेकारी का भत्ता. नया संधिधान बनाने के लिये संविधान

परिषद के निर्माण आदि आदि मांगों को ले कर लोहिया जयन्ती के अवसर पर 23 मार्च, 1970 को देश भर में प्रभात फेरी, प्रदर्शन, सभा आदि करें और 6 अप्रैल, 1970 को दिल्ली में जन-वाणी दिवस मनायें।"

यह राष्ट्रीय सम्मेलन का निर्णय है, श्रीमन् 10 जनवरी, 1970 का ।-

मैं श्री मिश्रा जी का और सभी विरोधी दल के नेताओं और उन साथियों का आभारी हूं जिन्होंने इस सदन में आज वह परिस्थिति पैदा की कि सदन इस विषय पर विचार कर रहा है । मै भविष्य का जो खतरा है उसको भी बता देना चाहता हं, क्योंकि हमारा एक निर्णय औरहै।

"यह सम्मेलन राष्ट्रीय समिति को आदेश देता है कि जन-वाणी दिवस की मांगें अगर निश्चित अवधि के भीतर पूरी न हों, तो तीव, व्यापक और सशक्त सिविल नाफर्मानी की एक समयबद्ध योजना तैयार करें और मई. सन 1970 के आसपास राष्ट्रीय समिति द्वारा निश्चित तिथि से सारे देश में सत्याग्रह आरम्भ करें।"

यह 6 अप्रैल एक आगे का संदेश भी देता है, कि मई के आसपास राष्ट्रीय समिति बैठे जो यहां बैठने जा रही है और सम्पूर्ण देश में एक तेजस्वी सत्याग्रह करे। यदि ये मांगे समय के अंदर पूरी नहीं होती हैं तो । जरा इस पर भी सदन के सम्मानित सदस्य ध्यान देंगे कि जनवाणी दिवस प्रदर्शन के समय यदि संपूर्ण देश में जब हम।रा तेजस्वी सत्याग्रह शरू होगा तो क्या होगा ? यह गम्भीर प्रश्न है । विरोधी पक्ष का जो कर्त्तव्य है, उसका विरोध पक्ष के लोग यहां निर्वाह करेंगे । मैं सरकारी पक्ष की बात सम्मानित सदस्य मित्रों से, मोहन धारिया और दूसरे लोग हैं उनसे पूछना चाहुंगा--समाजवाद और जनतंत्र के लिये उनके मन में हमसे कम टीस नहीं है, ऐसा इस सदन में अकसर प्रदर्शित होता है--कि हमारी इन मांगों में ऐसी कौनसी मांग है, जो जनतंत्र और समाजवाद के मार्ग को खोजती श्री राजनारायणी

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नहीं है। क्या इन मांगों के पूरे हुए बिना इस देश में जनतंत्र या समाजवाद का मार्ग खुल सकता है। मेरा कहना है नहीं। जनतंत्र और समाजवाद पर्यायवाची शब्द हैं, एकांगी नही हैं। जनतंत्र से समाजवाद, समाजवाद से जनतंत्र । अगर देश आमदनी और खुर्च की सीमा का निर्धारण नहीं करता, अगर देश नये ढंग से भूमि का वितरण नहीं करता, अगर देश बेकारों को काम दिलाने की योजना नहीं बनाता, अगर देश नयी संविधान निर्मात्री परिषड के द्वारा वर्तमान सविधान में जो असंगतियां हैं, समाजवादी जनतंत्र के मार्ग में उनको दूर नही करते तो निश्चित रूप में जनतंत्र और समाजवाद का नाम लेना धोखा है । श्रीमन, इसको मैं यही छोड़े देता हूं, इतना बता कर कि हमने 10 जनवरी को बता दिया था कि हम 6 अप्रैल को दिल्ली आयेंगे। श्री नेता विरोधी दल, श्री डाह्याभाई पटेल, मित्र भूपेश गुप्त लोकनाथ जी मिश्र जो इस समय यहां नहीं हैं इसी सदन की उस कार्यवाही को स्मरण करें जब कि हमने कहा था कि समाचारपत्नों में निकला है कि 6 अप्रैल को संसोपा के प्रदर्शन को मद्देनजर रखते हुए दिल्ली के पार्लियामेन्ट स्ट्रीट और कनाट प्लेस में भी इस सरकार ने दफा 144 लगा दी है । हमारे सब मिलों ने कहा कि अगर संसोपा के इस प्रदर्शन को लेकर यह अपवादस्वरूप किया गया है, तो बड़ा गलत है । मुझे संदेह है, मुझे डर है, मैं समझता हूं यह सरकार एक षड़यंत्र कर रही है, इसलिये इस सदन में दो या तीन बार हमने कहा कि 6 अप्रैल के प्रदर्शन को लेकर यहां उत्तेजना पैदा की जा रही है। ऐसा क्यों? 6 अप्रैल के प्रदर्शन को लेकर पालियामेन्ट स्ट्रीट और कनाट प्लेस में दफा 144 लगायी जा रही है, ऐसा क्यों ? उस पर भी श्रीमन् , ध्यान नहीं दिया गया । हमने अपनी आगे आने वाली मसी-बत की चर्चा इस सदन में कर दी थी।

अब मैं आता हूं 5 अप्रैल की तारीख में, करीब साढ़े 7 बजे रात की बात है, चव्हाण साहब सुन लें । ए० डी० एम० जिसको कि

ए० डी० सी० भी यहां कहा जाता है, मैं आगे उसको अतिरिक्त जिलाधीश और जिलाधीश कहंगा, तो अतिरिक्त जिलाधीश का मेरे पास टेलीफोन आता है कि र≀जनारायण जी, आपके कार्यालय ने जो मार्ग मांगा था, उस मांग को अस्वीकार कर दिया गया है । प्रदर्शन का वह मार्ग नहीं आपको दिया जायेगा । अगर आप चाहते हैं कोई दूसरा मार्ग तो फौरन लिख कर हमें भेज दें । 8 बजे हमने एक आल्टर्नेटिव, एक विकल्प मार्ग, लिख कर उनको भेज दिया । उन्होंने कहा कि मैं जिलाधीश से आपकी इस मांग को जो मार्ग के बारे में है कहुंगा । करीब 7 या साढ़े 7 बजे, जिलाधीश श्री अरोड़ा का टेलीफोन मेरे पास आता है: राजनारायण जी, आपने जो प्रदर्शन का मार्ग मांगा है, हम उसका लिखित उत्तर भेज देंगे, हम आपसे जानना चाहते हैं, क्या आप दफा 144 तोड़ेंगे या नही। हमने कहा आपने यह सवाल मुझसे क्यों किया. तो उन्होंने कहा कि जार्ज फर्नान्डेज ने तो मुझे कह दिया है कि दफा 144 नहीं तोड़ी जायेगी। हमने कहा, जार्ज फर्नान्डेज हमारे जेनरल सेके-टरी है, जब जार्ज फर्नान्डेज ने आपको यह बात बता दी, तो 144 दफा नही तोड़ी जायेगी, जनरल सेकेटरी के निर्देशानुसार सभी काम होगा । यह बात सात साढ़े सात बजे प्रात: 6 अप्रैल की है। श्रीमन्, 9 बजे से हमारी जो सब कमेटी थी, उसकी बैठक श्री मधु लिमये के निवास स्थान पर हुई। हम लोगों ने विचार करके फैसला ले लिया कि दफा 144 नहीं तोडी जायगी । बाक़ायदा जिलाधीश को. अफसरों को बता दिया गया कि दफा 144 हम नहीं तोड़ेंगे । अब इसके बाद जरा ध्यान दिया जाये, मै चला गया रेवाड़ी । रेवाड़ी की सभा से करीब 5 साढ़े 5 बजे शाम को लौटा हूं, उसके बाद गया हूं महरौली, महरौली में जो दिल्ली में है जन सभा थी, जहां इन्द्रप्रस्थ है, पृथ्वीराज का किला है। महरौली से 10 बजे रात आता हूं, सभा करके पंडाल जाता हूं, उस पंडाल में असिरिक्त जिलाधीश, जिलाधीश, डी॰ आई॰ जी०, एस० पी० सभी आते हैं । जार्ज फर्ना-न्डेज के पास आए, मैं भी आ रहा हूं जिससे

उन लोगों से पूरी ात हो जाय । जार्ज फर्नी-न्डेज से सारी बाते हुई और उनको बता दिया गया कि दफा 14 हम नहीं तोडेंगे। अब मैं आपको और सम्मानित सदस्यों से अदब के साथ कहना चाहता हं, जिलाधीश के सुझाव पर हम बोट क्लब आये जहां से पटेल चौक पर सभा करेंगे । जिलाधीश का कहना है कि वह हमको मन्च बना की इजाजत देंगे। सभा में लाऊडस्पीकर नगाने की भी इजाजत देंगे, हम लोग पटेल चौक पर अपनी सभा कर लेंगे। हम लोगों ने जिला गेम की बात को मान लिया। अंत में ज़िलाधीक में जार्ज फर्नान्डेज से एक लिखित भी ले लिगा कि आप हमको लिख कर भी दे दीजिए वि हम यहां सभा करेंगे । तो जार्ज फर्नान्डेज ने निख कर भी दे दिया। मैं वास्तव में कुछ चिना के साथ इस भाव को प्रकट करना चाहता हूं भदन के सम्मानित सदस्य उसको अतिरेक । मानें । हमने 1930 का आंदोलन देखा है, 1932 का देखा है। 1940 और 1942 में तं खंब जम कर कूदे हैं । इसके अतिरिक्त कांग्रेस राज में तीस. चौंतीस बार जेल काटी है, ला ठेयां खाई है । हम उस परि-वार के है, जो ांधी जी के नेतृत्व में 1920 की लड़ाई में लग्तार शामिल हुए हैं। इतना ही नहीं वारेन ं स्टिंग्स से लड़ने वाले हैं और अगर चेत सिंह भ गा न होता, तो वारेन हेस्टिंग्ज मारा जाता और भारत का इतिहास दूसरा होता, मगर वह चेत सिह भागा था हम लोगों की राय के विरुद्ध, इसलिए वारेन हेस्टिंग्ज छप कर बच गया । मैं यह बताना चाहता ह किस पर चोट जगाई है तुमने । राजनारायण एक व्यक्ति हैं, रहे या न रहे, अगर हम मर जाते तो कोई गतः नहीं थी, हमारे लिये तो कोई चिंता न रहती, मगर अफसोस कि टूटे पांव को लेकर जदा है। यही हमको अफसोस है । मर ज्ञाना हम पसन्द करते हैं और आज भी मैं आपके शरा यशवन्तराव चव्हाण से कहना चाहता , हमारा पैर तोड़ने से ज्यादा अच्छा था हम्को गोली मार देते । हमको जीने का कोई लालच नहीं, हमको कुछ पाना नहीं है। जीने का लालच है तो इसलिये है 6-22 R.S./7

कि समाज का नवनिर्माण हो । हमें जीने का लालच है तो इसलिए है कि आज जो शोषित, पीड़ित, मजलूम और महरूम लोग है, उनके हाथ में ताकत और सत्ता आये । शायद इन लोगों के लिए हम कुछ कर सकें, इसलिए ही हम जिन्दा रहना चाहते हैं । अगर हम इन लोगों के लिए कुछ नही कर सकते हैं, तो हम यहां पर फौरन खत्म कर दिये जायें और हमें इस बात में कोई हिचक नही होगी । हमें इस बात की तनिक भी परवाह नहीं है और हमें एक मिनट के लिए भी हिचक नहीं होगी, क्योंकि हम मरने के लिए हमेशा तैयार रहते हैं। जो मौत का चुम्बन करता है, वह जिन्दा रहता है और जो मौत से डरता है वह मरता है। इसलिए जिन्दगी के वास्ते मौत होगी और हम जिन्दा रहना चाहते हैं, इसलिए मौत का चुम्बन करते हैं ।

श्रीमन्, हमारा जलूस बोट क्लब आने वाला था। पटल चौक क्यों रखा गया, इसके बारे में सारी बात अधिकारियों से तय हो गई थी। एक बात है। एक अधिकारी ने यह कहा कि महिलाओं के पास तीर और धनुष है। हमारे जलूस में मिदनापुर से करीब 1,200 महिलाएं जो आदिवासी हैं, आई हुई थीं। हम लोगों ने अधिकारियों को स्पष्ट कर दिया था कि ये तीर धनुष उसी तरह से रखते हैं, जिस तरह से सिख लोग अपने पास कुपाण रखते हैं।

श्री महावीर त्यागी : क्या महिलाओं को भी पीटा गया था ?

श्री राजनारायण: 300 के करीब महि-लाओं को पीटा गया। अगर आप इस चीज को देखना चाहते हैं, तो गाजियाबाद चले जाइये, जो श्री गुरुदयाल सिंह जी एडवोकेट हैं, वे आपको सब बातें बतला देंगे। वे दो दिन हमारे पास अस्पताल में आये थे और उन्होंने सब बातें हमको बतलाई।

तो मैं आपसे यह कह रहा था कि हमने अधिकारियों को आश्वस्त कर दिया था कि तीर और धनुष रखने का इनका रिवाज है। वह

िश्री राजनारायण ी

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इन चीजों को रखने के अभ्यस्त हैं और यह उनकी आदत है और जब आदिवासी लोग चलते हैं, तो तीर और धनुष साथ लेकर चलते हैं। इसलिए कोई अशान्ति होने का खतरा न सम-झिये । वे पोटली लेकर साथ चलते हैं, क्योंकि उनके पास और कोई चीज है ही नही । जो खाना होता है वह औरतें पोटली में बांध लेती हैं। जब हमने इस तरह की बात बतलाई तो अधिकारी मान गये । 10 बजे जलूस चलता है। अगर अधिकारियों की पूर्व सहमति इस बारे में नहीं होती तो हम यह चीज भी नही रखते । 10 बज जलूस चलता है और जलूस के आगे चूंकि "अ" से आदिवासी लोग आते है, इसलिए पहले जलस में उन्हें ही रखा गया। औरते आगे थीं और फिर आदिवासी लोग थे। जब आधे घंटे में पटेल चौक के पास जलस पहं-चने को आता है, तो हमने एक ट्रक को ही मंच बनाने की बात रखी; क्योंकि हमारी एक गरीब पार्टी है। हमने सोचा कि मंच क्यों बनाया जाय, उसी ट्रक के पल्ले को उलटा दिया जायेगा और खोल दिया जायेगा । आध घंटे के बाद टक भी पटेल चौक के पास पहुंच गया । माइक वहां पर था । हम लोग वहां पर सब तख्त पर बैठ गये और कार्यक्रम शुरू हुआ। आदिवासी औरतें और लडिकयां गाना गाने लगीं और नृत्य करने लगीं । हमारे मित्र श्री मधु लिमये, श्री रबी राय और श्री पटेल, ये सब लोग पहुंचते हैं। ये लोग चाहते थे कि एक और दो बजे के बीच में जो लोक सभा में खाने का रिसेस होता है, इस बीच में लोक सभा के अध्यक्ष को बुला लिया जाय और उन्हें मांग-पत्न दिया जाय ।

लोक सभा के अध्यक्ष को लाने के लिए जब लोग जाते हैं, तो फिर वहां का नक्शा देखा जाय। पटेल चौक के सब मार्गों पर कांटेदार तार लगा दिये गये थे। दो दिन पहले में इस तरह के कांटेदार तार लगा दिये गये, भगर हमने इस चीज को पहले से नही देखा था । कांटेदार तारों से चारों तरफ के मार्ग घिरे हए थे। श्री मधु लिमये तथा कुछ लोग लोक सभा के

अध्यक्ष को लेने के लिये चलने लगे तो पालिया-मेन्ट की तरफ से जो सड़क आती है वह रस्सियों से घिरी हुई थी । पुलिस उनसे कहती है कि इस रस्सी को पार करके मत जाना । ये लोग कहते हैं कि हम पालियामेन्ट के मेम्बर है और हम लोग लोक सभा के अध्यक्ष को लेने के लिए जा रहे हैं। इस पर उन लोगों के ऊपर मार पडती है । जब उन लोगों के ऊपर मार पड़ी, तो यह बात सही है कि उस समय कुछ नौजवान जो यह देख रहे थे कि मधु के ऊपर मार पड़ रही है, वे थोड़े से गरम हो गये। इस बीच हम वहां पर ट्रक के पास पहुंच गये । जार्ज ने हमसे कहा कि तुम जरा नीचे आओ और अभी मंच पर मत चढ़ो; क्योंकि राष्ट्रपति जी ने यह कह दिया है कि हमारे पास चार पांच आदमी आ जायं। हमारी योजना यह थी कि केन्द्रीय पार्टी के अध्यक्ष और सदस्य तथा राज्यों के अध्यक्ष और सेक्रेटरी राष्ट्रपति के पास जाकर मिलें; अगर वे यहां पर नहीं आते हैं। हमने राष्ट्रपति के सेक्रेटरी से नागेन्द्र सिंह जी को लिख कर भेजा था कि राष्ट्रपति जी हमारे प्रदर्शन को देखने के लिए आयें, उन्हें सम्बोधन करें और फिर हम उनको मान पत्न देंगे। श्री नागेन्द्र सिंह जी ने पूछा कि क्या कभी राष्ट्रपति महोदय इस तरह के प्रदर्शनों में आये हैं। हमने कहा कि जहां तक हमें याद है 3 जून, 1951 को जब पहला जनवादी दिवस मनाया गया था, जब आचार्य नरेन्द्र देव जीवित थे, श्री जय-प्रकाश नारायण जी हमारी पार्टी में थे, तो उस समय हमारे प्रदर्शन के सामने राष्ट्रपति राजेन्द्र प्रसाद जी आये थे और उन्होंने मांग पत्न के संबंध में और तमाम प्रदर्शनकारियों के सामने अपनी बात कही थी । उस समय हम लोगों ने फैसला किया था कि जवाहरलाल नेहरू के पास नहीं जायेंगे और प्रधान मंत्री को अपना मांग-पत नही देंगे । हम अपना मांग-पत्न राष्ट्रपति को ही देंगे; क्योंकि राष्ट्रपति अभव पार्टी है। इस ' तरह से 3 जून, 1951 को राजेन्द्र प्रसाद जी हमारे प्रदर्शन के सामने आये थे।

श्री गिरी जो कि राष्ट्रपति है, जो अपने को स्वयं जनतंत्री और समाजवादी कहते हैं, उन्होंने

प्रदर्शनकारियों के रामने आने से इन्कार कर दिया । हम लोगों ने फैसला किया था कि केन्द्रीय बोर्ड के अध्यक्ष श्री कर्पुरी ठाकूर, महा-मंत्री श्री जार्ज और हर राज्य के अध्यक्ष तथा सेकेटरी राष्ट्रपति 🦥 णाम जायेंगे । इस तरह से करीब 50 आयमी हो जाते थे। लेकिन सेकेटरी साहब ने कड़ा था कि केवल तीन चार आदमी ही राष्ट्रपित से मिल सकते हैं, इसलिए हमने तय किया कि गार्ी के चेयरमैन श्री कर्परी ठाकूर, सेक्रेटरी, लंक सभा के सदस्य श्री रबी राय, राज्य सभा वे सदस्य श्री गौडे मुराहरि, श्री मणी राम जी जो संचालक थे, श्री राम सेवक यादव और भी कौशिक जो मध्य प्रदेश के सेकेटरी :, पे लोग राष्ट्रपति जी से मिलने जायं । जब हम इन लोगों के दस्तखत कराने के लिए गये तो एक आदमी ने कहा कि श्री मधु लिमये के ऊपर उन्डे पड़ रहे हैं तथा वहा पर उत्तेजना ए रही है। जार्ज दौड़ कर वहां पर चले गये और पुलिस से कह रहे थे कि इधर रहो और िद्यार्थियों से कह रहे थे कि तुम उधर रहो । गार्ज ने कहा कि हम लोगों ने फैसला किया है कि हम शान्त रहेंगे, इसलिए सब को शान्ति बर्गाई रखनी चाहिये। पुलिस और प्रदर्शनकारियं ने बीच में करीब 12 और 15 गज का फास्ता होगा । जार्ज दोनों के बीच में खड़े हो गा। जब वे बीच में खड़े थे, तो किसी ने कहा कि यही जार्ज है और इसको मारो । इस तरह म जार्ज को पहिचान कर मार पड़ी और जार्ज कर कर मारने की कोशिश की गई । इस बीच र महाराष्ट्र पार्टी के सेकेटरी श्री सोलानी साहव दोड़ पड़े और उन्होंने कहा कि यह हमारे जा हैं। वे ऊनके ऊपर गिर पड़े और उन्हें और मार पड़ने से बचाया। अगर वे बीच में या उनके ऊपर न पड़े होते तो आज जार्ज हमारे वीच में न होता और वह आज इस दुनिया से चला गया होता । उन पर जो मार पड़ी वह ज नव्झकर मार पड़ी कि यह संसोपा का सेकेट ं है और यह जानकर मार पड़ी कि यह संसद सदस्य हैं, यह जानकर मार पड़ी कि यह शोषि।, पीड़ित और मुजलिम तथा मेहनतकश लोगों क" नेता है। वह मजदूरों

का नेता है, यह जानकर श्री जार्ज के ऊपर मार पड़ी । मैं मंच पर चढ़ जाता हूं।

श्री महावीर त्यागी: आपकी आंखों का देखा हुआ है ?

श्री राजनारायण : मैं बता रहा हूं, मुन लीजिये । हम मंच पर चढ़ गए, माइक हमारे हाथ में है, एक आदमी आता है, वह कमलेश है, ज्वाइन्ट सेक्रेटरी है, कहता है नेता जी पुलिस जार्ज को बुरी तरह पीट रही है। हमने कहा कि पुलिस मार रही है तो तुम हमें खबर देने आये हो, जाओ उनको पकड़ो और मैं कहता हुं पुलिस के लोगों को कि काहे मार रहे हो। हमारा यह कहना था कि भयंकर आंसू गस, भयंकर लाठी चली कि प्रदर्शनकारी भागने लगे, उन तमाम कांटों में फंस कर उनका बदन फटने लगा, सब एक दम तितर-बितर हो गए । मैंने माइक से कहा कि आप लोग भागो मत. शांति के साथ बैठ जाओ, आपको क्या चिन्ता है, क्या डर है, सत्याग्रही हो तो सत्य पर आरूढ रहो, भागो मत । हमारे कहने से लोग बैठ गए, लेकिन बठते ही फिर आंसू गैस, फिर लाठी फिर भगदड़ मच गई । इसके बाद फिर हमने जोर से कहा तुम भागना क्यों पसन्द करते हो डटो, खाओ लात; क्योंकि लात नही खाओगे तो तुम्हारा काम भी नही होगा, क्या गांधी जी दक्षिण अफ्रीका में नहीं मारे गए थे, कोई चिन्ता नहीं लात खाओ । हमारे कहने से 400-500, जो लगता है हमको छोड़ कर नही जाना चाहते थे, नीचे बैठ गए । उनके बैठते ही फिर वार हुआ । हमारा रमाशंकर कौशिक पढ़ा सकता है यहां बहुत से लोगों को, दो विषयों में एम० ए० फर्स्ट क्लास, हमारा सेकेटरी है, रहने वाला मुरादाबाद का है, पुलिस उसको बुरी तरह से से मारती है। मैं कहता हूं पुलिस के लोगों को काहे मार रहे हो, क्या हम अपराधी हैं क्या हम चीनी हैं, क्या हम पाकिस्तानी हमला-वर हैं, क्या हम देशद्रोही हैं, काहे वार कर रह हो, लेकिन कौन सुनता है। हमारी पार्टी के उत्तर प्रदेश के मंत्री राम शरण दास को, जो सहारनपुर के रहने वाले है, बुरी तरह से पीट,

[श्री राजनारायण]

जाता है, दूसरे दिन वे हमको अस्पताल में देखने आते हैं, तो दूसरे लोग हमको कहते हैं कि राम शरण दास की धोती उठवा कर देखो, वह लजा रहे थे, उनकी धोती उठवाई तो उनका चृतड़ सारा लाल और इतना सूजा । हमने शंकरन जी को बुलाया, जिन्होंने हमारी हड्डी की सेटिग की और उनसे कहा कि आप इनको देखिए और अस्पताल से जाने मत दीजिए । मैं आपसे क्या कहूं। मैं कहना चाहता हूं कि स्वतंत्रता संग्राम के वीर सेनानियों और कार्यकर्ताओं से कि वे सोचें कि क्या अंग्रेजी राज की हिम्मत थी कि इस तरह से लाठी चलाए, कभी अंग्रेजी राज ने ड़ेसी लाठी चलाई है, कोई गवाह कि ऐसी लाठी चली हो ? अगर हमने कुछ किया हो तो ठीक है, थोड़ा सा एक्सेसिव हो जाय, वह बात दूसरी है, हमने कहा हम 144 तोडेंगे ठीक है, 144 तोड़ने के लिए पुलिस मना करती है, कुछ अति-रिक्त शक्ति का प्रयोग हो जाय, वह अलग चीज कही जा सकती है, मगर हमने पुलिस को बताया कि हम 144 नहीं तोडेंगे, पहुली बार संसोपा के इतिहास में संसोपा के नेताओं ने तार्किक दृष्टि से बहस करके फैसला किया कि 144 नहीं तोडेंगे और डिसीजन कम्युनिकेट कर दिया गया, फैसला डी॰ एम॰ को बता दिया गया. अधिकारियों को बता दिया गया । जब हम कहते हैं कि हम शांत रहेंगे, तो सरकार कहती है कि शांत रहोगे तो हम मारेंगे, डंडे बरसाएंगे, आंसू गैस छोड़ेंगे । फिर सोचिए आप . . .

श्री महावीर त्यागी: फर्स्ट एड का इन्त-जाम थाः?

भी राजनारायण : बहुत से लोग गए हैं, मगर जो उत्तर प्रदेश और हरियाणा के लोग ये, जो अपनी बसों में आए थे, उन्होंने लौट कर अपनी अपनी जगहों में मरहमपट्टी कराई ।

श्री महावीर त्यागी: डाक्टर नहीं था ?

श्री राजनारायण : नहीं था। आप ज्यादा जानना चाहते हैं, तो बालकृष्ण जी गुप्त से पूछिए, क्योंकि इनका बंगला पटेल चौक के निकट है

और पुलिस लोगों को मारती हुई इनके बंगले. तक गई है।

एक माननीय सदस्य : इनका बंगला कहाँ है ?

श्री बालकृष्ण गुप्त (बिहार): 30 नम्बर अशोक रोड ।

श्री राजनारायण : जहां तक मेरी दृष्टि गई, वहां तक मैंने देखा कि दौड़ दौड़ कर पुलिस ने मारा है, हमारे सत्याग्रहियों को दौड़ कर पीटा है।

एक माननीय सदस्यः वालकृष्ण जी को भी पीटा ?

श्री बालकृष्ण गुप्त: ह्मको भी पीटने आए, लेकिन हमने कहा हम बीमार हैं, इसलिए नहीं पीटा ।

श्री महावीर त्यागी: डाक्टर का इन्तजाम नही था?

श्री राजनारायण: हमारी बात सुन लो, त्यागी जी, अपने सवाल लिखते जाओ, इस तरह हमारा क्रम टूट जायेगा ।

श्री उपसभापितः राजनारायण जी, आप बैठ जाइए, आप ज्यादा कष्ट मत कीजिए, आप 30 मिनट बोल चुके है ।

श्री राजनारायण : श्रीमन्, अब मंच पर अन्त में 5-6 आदमी रह गए और कोई नहीं रहा, 5 मिनट तक सारा वातावरण शान्त । मैं माइक लिए हुए सोचता रहा क्या करूं। इसी बीच में कोने से 25-30 पुलिस वाले आंसू गैंस का झोला लिए हुए जैसे कोई जम्प करता हुआ, हू-हू करता हुआ दौड़े वैसे हमारे ऊपर दौड़ते हैं और 8-10 गज की दूरी से मंच के ऊपर आंसू गैंस का शैल हमारे वाहिने पैर के पास फूटता है और दूसरा आंसू गैंस का शैल बाए पैर के पास गिरता है । हम इतना तो कहेंगे कि बड़ी पावरफुल आंसू गैंस थी । इसके पहले भी हम पर 5-6 बार आंसू गैंस चल चुकी है,

लेकिन इतनी सशक्त अंसू गैस पहले नही थी। इसके लिए मैं सरवार की तारीफ करूंगा कि सरकार के पास अंसू गैस हैंबहुत शक्तिशाली हो गई है।

श्री बालकृष्ण गुः । यह नई आंसू गैस शायद रूस से आई है ।

श्री राजनारायण : अब एक लम्बा लोहे का छड़ लेकर सिपाही प्रहार करता है। एक दम हम करते भी क्या करीब 8-10 मिनट मुझे होश नहीं था, आंखे हमारी खल नही सकीं, सांस भी हम ले नहीं सहते थे, बिलकूल एक दम से अचेतावस्ता में हो ए। 8-10 मिनट के बाद सचेत होने पर उठने लगे तो देखते हैं कि हमारा पैर टूटा हुआ है। फिर हम देखते हैं कि हमारे पास बिहार पार्टी वे हमारे सेक्रेटरी श्री विनायक यादव पड़े हुए हैं, निकी पीठ पर भी डंडा पड़ा और उनका हाथ भी फटा हुआ है । अस्पताल में उनकी मरहम ः ही हुई। अब आधे घंटे के करीब मैं अकेला स क पर हूं, पुलिस वाले दौड़ते हैं, मै कहता हू कि पानी दे दो, कोई पानी नही देता, हमको टैक्सी मंगा दो तो कोई टैक्सी नहीं मंगाता । हमारे बनारस के एक मित्र एक श्रीनाथ शर्मा, जो काशी (द्यापीठ के सेकेटरी विश्वनाथ शर्मा के लड़के हैं, जा रहे थे, हमने उनसे कहा श्रीनाथ टैक्सी ला दं, पुलिस ने उनको रोक दिया। आध घंटे के बाद ए० डी० एम० आनन्द, जो मुझे कई बार गिः पतार कर चुके हैं, मुझको ज़ेल भेज चके हैं, ति हैं, वे भी हमको नेताजी कह कर पुकारते हैं, आपको बड़ी चोट लगी, मुझे मालूम नही ा। मैं उनको कहता हं कि आनन्द मेरे पास ह साधन नहीं कि मैं तुमको खबर कर सकता 'के आनन्द आओ, बहस मत करो, जो तुम्हें कन्ता था कर दिया, अब टैक्सी मंगा दो, उन्होंने वहा कि मै गाड़ी का इन्तजाम करता हूं। करीब 10-15 मिनट के बाद पुलिस की गाड़ी आई, ले(हन मैंने कहा कि मै विलिगडन नहीं जाऊंगा, जहां डा० लोहिया की हत्या कराई गई हो, उस अस्पताल में मैं नही जाता । उन्होंने पूछा कहां ले चलें। मैंने कहा या तो बलरामपूर, खनऊ भेजो रा बनारम भेजो, हमको अभी

ले चलो 95 तक । सामने कमरे पर आए तो पता चला कि जार्ज और मधु लिमये संसद की डिस्पेंसरी में हैं, हमने कहा कि टैक्सी में हमको भी वहां पहंचा दो; क्योंकि चोट खाई तो मरते समय तीनों एक साथ बैठे रहें। हमारे आने के थोड़ी देर बाद वहां चव्हाण पहुंचते हैं । चव्हाण साहब पर मुझे दया है । मैं छिपाना नहीं चाहता । चव्हाण साहब की शक्ल वहत ही गमगीन थी। उनका चेहरा गिल्टी प्लीड कर रहा था। इसलिए मुझे उन पर दया आती है। और मझको तो इतनी पीड़ा अपने जीवन में कभी नहीं हुई थी, जितनी पीड़ा उस समय हो रही थी। हिमको याद है कि हमने इतना जरूर कहा था कि चव्हाण साहब, आपने यह कायरतापूर्ण हमला किया है। यह उचित नहीं था। इसके बाद उनको जो बात करनी थी वह उन्होंने की । वह हमको सफदरजंग अस्पताल ले गये। वहां हमारी हड्डी की सेटिंग हुई और उसके दो दिन के बाद मुझे मालूम हुआ, किसी ने कहा कि आपकी पेशाब में कुछ दोष आ रहा है, तो इसलिए फिजीशियन डाक्टर च्या आ कर देखेंगे। मैने कहा कि क्या यह वही चुग है कि जिसके कारण लालबहादर जी ने अपनी जान गंवाई थी ? लोगों ने बताया कि हां, यह वही चुग है, तो मैने कहा कि यहां से हमको हटाओ। मै श्री के० के० शाह का अनुग्रहीत है। क्यों कि मैंने उनसे कहा था कि मुझे और कहीं न ले जाकर इंडियन मेडिकल इंस्टीटयट में ले जाया जाय और उन्होंने उसकी सारी व्यवस्था करायी। मैं इस सारी बात को अब छोड़ दे रहा हूं। अब मै कुछ तथ्य आपके सामने रखना पसंद करूंगा। यह जो हुआ सो हुआ, आप देखिये कि अब क्या हो रहा है जिससे कि सरकार की इच्छा प्रदर्शित होती है . . .

श्री उपसभापति : आपने 35 मिनट ले लिए हैं।

श्री राजनारायण: अगर इस समय भी आप रोकेंगे तो यह दुर्भाग्य है देश का । अगर दस-पाच मिनट वढ़ भी जायेंगे, तो कोई नुकसान नहीं होगा। कल रूलिंग में जितना समय आप ने ले लिया था, उतने में तो बहस हो जाती। Motion re

िश्री राजनारायण ो

तो मैं सीधी बात कहना चाहता हूं। क्या सरकार के पास कोई सब्त है कि कहीं एक बल्ब टूटा, कही एक खम्भा गिरा, कही एक शीशा टूटा ? इतना शान्तिपूर्ण हमारा प्रदर्शन था कि कहीं भी एक बल्ब नहीं ट्टा, कही पर एक खम्भा नहीं गिरा और कही भी एक भी शीशा नही टूटा और कही पर पुलिस को चोट नहीं आयी। अगर कोई पुलिस को चोट आने की बात कहता है, तो झुठ बात कहता है, बनाता है। फिर भी उस में दो हजार के करीब लोग चोटिल हए हैं और हमारे प्यारे शहीद बिहारी लाल यादव ने अपने प्राणों को गंव।या है । मिश्रा जी, त्यागी जी, भ्षेश गुप्त जी और मोहन धारिया जी, आप लोग इसके आगे की घटना को सुनिये। बिहारी लाल की लाश हमें नहीं दी जा रही थी। अस्पताल में मुझे कहा गया कि अरे, यह बिहारी लाल दूसरा है। मुझे कहा गया कि एक बिहारी लाल, जो पागल था कोई, लाल किले के मैदान में रोज आकर सोता था, वही मर गया है। मैं इस घटना को इसलिए बता देना चाहता हं कि पता लग जाय कि सरकार के अधिकारियों की इच्छा क्या है। वह क्या षडयंत्र कर रहे हैं और उन के रहते क्या जुडिशियल इन्क्वायरी होगी ?

श्री महावीर त्यागी: यह किसने कहा था?

श्री राजनारायण: अस्पताल में कई लोग थे और कुछ पुलिस के लोग भी जाते थे हमको देखने, उनमे से कई लोगों ने कहा कि णायद यह बिहारी लाल तो दूसरा है। आप देखिये, कि करीब और 2 बजे के बीज उस की मृत्य हुई है 6 तारीख की रात को। 7 तारीख को आई बजे तक पोस्ट मार्टम के लिए डाव्टर नहीं आये। 3 और 4 के बीच में पोस्ट मार्टम हुआ। और 7 बजे हमको लाग दी गयी कब ? जब कि हमारे लोगों से उसकी शिनाख्त करा लीगयी। जो उसके गांव के थे, उसके रिश्तेदार थे, जब उन्होंने पहुचाना और यहां से कलेक्टर बारा-बंकी को टेलीफोन किया गया, एस० पी०, बाराबंकी को टेलीफोन किया गया कि क्या

यही बिहारी लाल हैं, पता लगाया जाय, लेकिन जो बात सत्य है वह तो खुल कर रहेगी। यानी उसके मरने के बाद भी सरकार की इच्छा थी कि इस घटना को दबा दिया जाय और कोई दूसरा बिहारी लाल बना दिया जाय ताकि यह सिद्ध न हो पाये कि प्रदर्शनकारी बिहारी लाल की हत्या इस सरकार ने की । यह सरकार हत्यारी है यह सिद्ध न हो, इसलिए यह सब काम हुआ । इस के पहले 5 तारीख को महरौली में हमारा प्रदर्शन हुआ था । लेकिन इस घटना के बाद दिल्ली की पुलिस तमाम आस पास के इलाकों में जा रही है और हमारी पार्टी की युनिटों को और सेकेंटरीज को धमका रही है, लोगों से जबरदस्ती बयान ले रही है, गलत बयान लिखवा रही है कि तुम यह लिखो कि पुलिस ने कुछ नहीं किया, तुम यह लिखों कि लाठी चार्ज नहीं हुआ, तुम यह लिखो कि वहां अश्र गैस नही चलायी गयी । यह क्यों किया जा रहा है ? क्या चव्हाण साहब को घटन[ा] की जानकारी नहीं है। यह इसलिए हो रहा है कि सरकार के इरादे कुछ दूसरे है। मैं जानना चाहता हूं और कहना चाहता हूं कि अगर इस घटना का सही पता लगाना है तो पता लगाया जाय कि किन-किन राज्यों की पुलिस और पी० ए० सी० यहां आयी थी। उत्तर प्रदेश की कितनी पी० ए० सी० यहां आयी थी, हरियाणा की कितनी पी० ए० सी० यहां आयी थी और राजस्थान की कितनी पी० ए० सी० यहां आयी थी और उस समय हमारे प्रदर्शन के मुकाबले में जो पी० ए० सी० खड़ी थी, वह कहां की थी । जहां तक मैं समझ सका हूं, इन्दिरा सरकार की समर्थक जो राज्य सरकारें हैं, उनकी पी० ए० सी० यहां आयी थी और उन्होंने अपना यह पराक्रम यहां पर दिखाया । इसमें केन्द्र और राज्य का दूरस्तर का षडयंत्र है। इस लिए श्री यर्शवन्तराव जी चव्हाण को सफाई के साथ यहां बताना चाहिए कि किन-किन राज्यों की कितनी-कितनी पी० ए० सी० यहां आयी थी और उन लोगों का कहां-कहां इस्तेमाल हुआ और कैसे-कैसे उनका प्रयोग किया गया ।

मैं एक बात यं भी कहना चाहता हूं कि हुमने श्रीमन्, 7 अ ल को राष्ट्रपति जी के पास चिट्ठी भेजी है। मुझं प्रसन्नता है कि राष्ट्र-पति जी का जो पत मेरे पास आया है वह इस समय मेरे पास है में उसको आपकी आज्ञा से थोड़ा सा पढ़्म । उनका पत्न है:

"प्रिय श्री राजनारायण,

7 अप्रैल, 19 0 का आपका पत्न प्राप्त हुआ और मामले की जानकारी पायी। आपके अभ्यावेदन को मैं। प्रधान मंत्री तथा गृह-मंत्री को अग्रसारिंग कर दिया है। आशा है आप स्वस्थ होंगे ।

सम्मान महित

आपका, वी० वी० गिरि"

मैने पूरा विवारण देते हुए उन से कुछ मांगें की हैं। उन मांगां को मैं आज फिर दोहराना चाहता हूं । आंसे यानी राष्ट्रपति जी से विनम्प्रता से निवेषत करना चाहता हूं कि क्या ऐसा बर्बर कुकृत करने वाली सरकार कभी भी जनतंत्रीय, ।माजवादी हो सकती है ? हमारी मान्यता (क नहीं हो सकती। हमने राज्य सभा में दो, तीन बार इस प्रदर्शन की ओर सरकार का ध्यान खींचा या और आपसे निम्मांकित मांग कर रहा हूं और वह मांग मैं श्रीमन्, इस मौके पर सदन के सम्मानित सदस्यों के द्वारा भी करना चाहता हूं। पहली हमारी मांग है राजनैति : कि सरकार प्रायक्वितस्वरूप तत्काल इस्तीफा दे। मैं साफ कह दूं श्री यश-वन्तराव चव्हाण से व्यक्तिगत मेरा कोई आक्रोश नही, प्रधान मंह शीमती इन्दिरा नेहरू गांधी के साथ मेरा वाई आक्रोश नहीं । मैं जानना चाहता हूं कि नरकारी कर्मचारियों के कार्यों के लिए यह सरकाः अपने को जिम्मेदार मानती है या नहीं, जन ांत्रीय प्रथा में यह सरकार उन के लिए अपने को जिम्मेदार समझती है या उनके कामों के नही ? अगर जनतंत्र में लिए यह सरकार जिम्मेदार है, तो दिन दहाडे, सूरज की रोशनी में, सार्वजनिक ढंग पर खुले

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आम लाठी प्रहार हो, अश्रु गैस का प्रयोग हो, बिहारी लाल की जान ली जाय, दो हजार के करीब लोग चोटें खायें, इससे बडी घटना और क्या हो सकती है ? सरकार कब इस्तीका देगी ? सरकार के कर्मचारियों के कुकर्मों के लिए कौन जिम्मेदार है ? अगर जनतंत्र है, संसदीय प्रथा है, तो सरकार जिम्मेदार है और ऐसी स्थिति में सभ्य सरकारें इस्तीफा देती हैं। मैं चाहंगा कि प्रधान मंत्री का इम्तीफा हो । प्रधान मंत्री के इस्तीफ के साथ सभी का इस्तीफा होगा और घर मंत्री के इस्तीफे के साथ प्रधान मंत्री का इस्तीफा नहीं होगा । यह मांग मैं इसलिए कर रहा ह, क्योंकि इस षडयंत्र के मुल में प्रधान मंत्री है। उनको यह लिखा है। यह हमारी राजनीतिक मांग है।

दूसरे, न्यायिक, स्वतंत्र, निष्पक्ष, खुली जांच हो, कोई जाने-माने व्यक्ति, जिसकी निष्प-क्षता पर लोगों को संदेह न हो उसके द्वारा जांच करायी जाय । श्रीमन्, नेता विरोधी दल ने जो टर्म्स आफ रेफरेंस पढ़े हैं. उनको सूनने के बाद और उसके पहले भी हमारी मान्यता हो चुकी थी कि जिस ढंग से न्यायिक जांच बिठायी जा रही है, उससे कही भी सत्य तक पहुंचा नहीं जा सकता। इसलिए सही न्यायिक जांच कराना इस सरकार का काम है । मैं आपसे अपील करना चाहता हं जनाबे सदर, कि आप इस सदन के हर दल के लोगों को लेकर एक पार्लियामेंटरी कमेटी बनायें और उस पार्लियामेंटरी कमेटी के द्वारा इस घटना की जांच करायें, ताकि भविष्य में इस की पुनरावृत्ति न हो । अगर सभी दलों के सम्मा-नित सदस्य सीधे-सीधे एक कमिशन में बैठें. तो वह हर दृष्टि से विचार करेंगे, राजनैतिक दृष्टि से विचार करेंगे, न्यायिक दृष्टि से विचार करेंगे और यह बतायेंगे कि कैसे भविष्य इस तरह की घटनाओं पर रोक लग सके, इस-लिये मैं यह मांग कर रहा हूं।

तीसरी मांग यह थी । पश्चिमी बंगाल, मिदनापुर, के आदिवासियों के किराये का

िश्री राजनारायण]

रुपया छीन लिया गया है, उनको फी पास या किराय की व्यवस्था करा के उन्हें घर भेजा जाये।

ं चौथा यह है कि जिनकी पोटली छीन ली गयी, उनके खाने की और कपड़ा की तत्काल व्यवस्था करायी जाय ।

आगे यह है कि जिलाधीश श्री अरोड़ा को फौरन मअत्तल किया जाय । आज भी मैं यह मांग करूंगा कि अगर कोई न्यायिक जांच या पार्लियामेंटरी कमिणन की जांच हो, तो जिलाधीश जिम्मेदार हैं, उनको पहले हटना चाहिये । हमारी बात हुई है जिलाधीश से । जिलाधीश ने 6 तारीख को सात बजे या साढे सात बजे के करीब मझको फोन किया है और मझको कहा कि जार्ज साहब ने कहा है कि 144 को हम नहीं तोडेंगे, तो हमने कहा कि जार्ज साहब ने जो कहा है वही होगा, वह जेनरल सेकेटरी हैं। तो वह अरोड़ा साहब रह जायं और छोटे-मोटे को पकड कर इधर उधर हटा कर कुछ दिखाना चाहें तो वह ठीक नहीं। कोई भी न्याय बद्धि से काम करने वाला हमारी इस मांग को मानेगा । कुछ लोगों को मुअत्तल कर दिया, कुछ लोगों को जबरदस्ती छुट्टी दिलवा दी, इसलिए हम न्याय-पथ पर चल रहे हैं, श्री यशवन्तराव चव्हाण साहब, यह काफी नहीं है। जिलाधीश श्री अरोड़ा की तत्काल मुअत्तली हमारी सबकी मांग है। और उन पुलिस अफसरों को दंडित किया जाय, जिनकी कर्तव्यहीनता से लाठी का प्रयोग किया गया ।

छठा मृतक व्यक्ति श्री विहारी के परिवार को मुआवजा और मृत्यु के कारणों की अलग जांच हो । श्रीमन्, मैं चाहता हूं कि श्री बिहारी लाल की हत्या की एक अलग जांच हो । सब को एक में ही मिला कर सभी को ढापने की बात न की जाय ।

सातवां यह है कि दफा 144 रोक बन्दी को तत्काल हटाया जाय।

श्रीमन्, 7 तारीख को राष्ट्रपित को हमने जो खत लिखा उसी में हमने ये मांगें कर दी थीं । इसका आगे का जो अंत है, वह भी मैं पढ़ रहा हूं।

"मैं यहां आपको स्पष्ट करना चाहता हूं कि जिलाधीश का यह कहना पूर्णतया असत्य है कि प्रदर्शनकारियों ने घेरा तोड़ने का प्रयत्न किया । जो यह कांड हुआ, वह एक षड़यन्त्र का परिणाम है । यहां वर्तमान मंतिपरिषद् में कुछ मंतियों का आपस में तनाव है और उस तनाव के फलस्वरूप संसोपा प्रदर्शनकारियों पर उपर्युक्त चोट है । संयुक्त सोशलिस्ट पार्टी द्वारा वर्तमान केन्द्रीय सरकार की उसकी दकियान्सी नीति के कारण उसे हटाने के अभियान से इंदिरा जी रुष्ट हैं । यही सब कारण है, उपर्युक्त ढंग के अमर्यादित आंसू गैस और लाठी-चार्ज का । यही कारण है अमर्यादित, बर्बर, जंगली, निरंकुश रूप से इस आंसू गैस और लाठी-चार्ज का ।"

श्रीमन्, इन्हीं तथ्यों को लेते हुये हमने अपने चेयरमैन साहब, सभापित जी, श्री गोपाल स्वरूप पाठक को भी अस्पताल से चिट्ठी लिखी। कल उन्होंने बताया कि उन्होंने वह घर मंत्री, प्रधान मंत्री को भेज दी है। मुझे मालूम नहीं कि उन पत्नों पर क्या कार्यवाही हुई।

श्रीमन्, अब मैं एक और बात निवेदन करना चाहता हूं। मिश्रा जी जरा जुनिये, श्री एस॰ एन॰ मिश्रा साहब, नेता विरोधी दल, आप जरा गुजराल साहब के माया जाल से मुक्त होइये। आप बाकी घटनाओं को भी देखिए। हमारे गुजराल साहब बड़े माहिर हैं, रोज लेटर दु दि एडिटर निकलवाया जा रहा है। राष्ट्र-पति जी को हमारी यह चिट्ठी 19 अप्रैल की है। जरा मुनिये:

"माननीय राष्ट्रपति जी,

18 अप्रैल, सन् 1970 को लेटर्स कालम में मधु लिमये शीर्षक से श्री पी० आर० टम्पुल जोम्स का एक पत्त हिन्दुस्तान टाइम्स अंग्रेजी

के दैनिक में छपा : ! इस पत्र में संसोपा के 6 अप्रैल के प्रदर्शन के बारे में लिखा गया है कि इस प्रदर्शन के द्व रा संसोपा ने 23 वर्ष पूर्व अंग्रेजों ने जो अजादी दी और अच्छा संस-दीय ढांचा भारत ो दिया, उसको नष्ट कर दिया । अंग्रेज लेख क ने यहां तक लिखने की धष्टता की है कि मध लिमये को सार्वजनिक ढंग पर कोड़ा लगाना आहिए था । मेरी समझ में इस उच्छन्खल अंग्रेज ने भारत के घरेल प्रश्न पर बोल कर अपनी कमअक्ली का इज-हार किया है । श्री मधु लिमये संसद के सम्मा-'नित सदस्य हैं', <mark>उ</mark>न गे सार्वजनिक ढंग पर कोड़ा लगाने की बात कर कर अंग्रेज लेखक ने संपूर्ण संसद और भारतीय स्वतंत्रता का अपमान किया है। उस सुकर मस्ति क अंग्रेज ने-स्कर मस्तिष्क के माने पिग-हेडेड- -यहां तक लिखने की हिम्मत की है कि आज के 23 साल पूर्व उसने भारत को आजादी दी । नै त्राहता हं कि आप ब्रिटिश हाई कमिश्नर को और उसके द्वारा इस लेखक सरीखे अंग्रेजों को यह स्पष्ट कर दें कि भारत ने अंग्रेजी साम्राज्वाद को ध्वस्त कर अपनी स्वतंत्रता हासिल की थी। श्री मधु लिमये और उनके अन्य साथी अंग्रेजी साम्प्राज्यवाद विध्वंसकों में हैं । हमने अपनी स्वतंत्रता और अपनी संसदीय प्रणाली, अपने त्याग और बलि-दान से हासिल की है । कि अंग्रेजों की कृपा से । मझे आश्चर्य है कि अंग्रेजी साम्राज्यवाद को ध्वस्त हुए 23 वर्ष व्यती हो गए, फिर भी श्री जोम्स ऐसे दकियानसी अंगज बचे हैं, जो साम्प्राज्यवादी मनोवत्ति की सङ की दूर्गन्ध से सराबोर है।

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मझे विश्वास (क भारत का प्रत्येक नाग-रिक एक विदेशी नागरिक द्वारा अपने संसद सदस्यों के प्रति व करा की गयी भावना का जम कर विरोध करेग और ऐसी जन-शक्ति संग-ठित करेगां, जिसने कि भविष्य में विदेशियों को ऊल जलल है। ढंग की बात कहने की श्चिम्मत नहीं पड़ेगे।"

श्रीमन्, यह पत्र हमने अस्पताल से माननीय राष्ट्रपति जी को मेजा है और इसकी प्रतिलिपि उपराष्ट्रपति, अध्यक्ष लोक सभा और प्रधान मंत्री को भी भेज दी है। मुझे मालूम नहीं कि इस पर क्या कार्यवाही हुई । मैं चाहता हूं कि जब 6 तारीख की घटनाओं पर यहां विचार हो. तो नेता सदन और नेता विरोधी दल इस घटना को भी महेनजर रखें। 6 तारीख को इस सरकार की पुलिस ने जो कुकर्म किया, उससे ही हिम्मत पडती है एक नालायक अंग्रेज की कि वह इस ढंग से चिट्ठी लिखे। मध् लिमये कोई मामली आदमी हैं, वह एक राष्ट्र-व्यापी दल का अध्यक्ष रह चुका है, लोक सभा में संसोपा का नेता रह चका है, आज भी संसद् का एक सदस्य है और उसके बारे में कहता है कि पुलिस ने रेस्ट्रेंट किया, पुलिस के रेस्ट्रेंट की वह तारीफ करता है और वह अंग्रेज कहता है कि मध् लिमये को सार्वजनिक ढंग से कोड़ा क्यों नहीं लगाया ।

श्री ए० जी० कुलकर्णी (महाराष्ट्र) : वह अंग्रेज नहीं है ।

श्री राजनारायण : वह अंग्रेज हो या अंग्रेज का बच्चा, इससे हमको कोई मतलब नहीं है । बहुत से अंग्रेज के बच्चे न होते हुये भी अंग्रेज यहां बैठ हये हैं ।

श्री उपसभापति : राजनारायण जी, बहुत समय हो गया, आपके पैर को दर्द होता होगा।

श्री राजन।रायण : अच्छा वैठ कर बोलता

श्री उपसभापति: भाषण भी कीजिये।

श्री राजनारायण: समाप्त करता अब मै आपकी बात को मान कर के इसको समाप्त करने की ओर बढ़ रहा हूं। श्रीमान चव्हाण साहब जनाब सदर के द्वारा हमें बतायें ईमानदारी से, छिपायें नही कि क्या सरकार चाहती है, सरकार के इरादे क्या हैं? बाब तिलोकी सिंह यहां बैठे है, मैं चाहुंगा कि उनको भी आप बोलने का मौका दें, हम उनको भी सुनना चाहते हैं, वह भी वैठे हैं, कल उन्होंने कहा था कि मौका आयेगा, तो वह इस सदन में अपने भावों को व्यक्त करेंगे, मैं उनसे भी

[श्री राजनारायण]

पूछना चाहता हूं। हमारे पास 19 तारीख को माननीय जयप्रकाश नारायण जी भी गये थे, हमने उनको एक चिटठी लिखी थी, उनको मिली नही । हमने उनसे पूछा कि श्री जय-प्रकाश नारायण जी, आप और आचार्य विनोबा भावे जो अपने को आज गांधी जी का सर्वोपरि अनुयायी कहते हैं, बतायें कि हम किस मार्ग का अवलम्बन करें। मैं आज उन लोगों से पूछना चाहता हूं कि किस मार्ग का अवलम्बन करूं। आज सरकार हमको किस मार्ग का अवलम्बन करना सिखाती है । यह प्रश्न है । उठ रहा है यह सवाल, है कोई कि दे जवाब । आज इस सवाल का मैं उत्तर चाहता हूं घर मंत्री से । हे घर मंत्री, एक जनतंत्री समाज-वादी पार्टी है, वह कोई नई समाजवाद की सखी-सहेली नहीं है, वह पार्टी है जो कि 1934 से कांग्रेस के अन्दर समाजवादी दल को बना कर के, समाजवादी मांगों को ले कर के अग्रसर हो रही है, उस पार्टी पर इस तरह चोट पहुंचाई जाय, तो यह चोट केवल पार्टी पर नहीं है, यह चोट जनतंत्र पर है, समाज पर है। अपने विरोधी को जो शासक बर्दाश्त नही करता, वह शासक जनतंत्री हो ही नहीं सकता । जन-तंत्र तो विरोध को बर्दाश्त करता है, जनतंत्र तो विरोधी को अवसर प्रदान करता है कि अगर विरोधी अल्पमत में हो तो वह विरोधी अपने को बहुमत में परिणत करे । वह इसका एक मौका देना चाहता है । जयप्रकाश नारा-यण के उत्तर की इंतजारी में विनोबा भावे से कहना चाहता हूं, इस सदन की मार्फत से और जो इस देश की जनतंत्रीय प्रथा में यकीन करने वाले लोग हैं, उनसे कर वद्ध प्रार्थी हो कर पूछ रहा हं, हमें मार्ग बतायें, कहां जायें । श्रीमन्, जी के सेकेटेरिएट में कितना यशवन्तराव अंधेर है, जो हमारे पास पत्र आ रहे हैं, उनको पढ लें। हमारे नौजवान कहते हैं: राज-नारायण, तुम लात खाते-खाते अभ्यस्त हो गये, तुम्हारी मति मारी गई है। कहते हैं हम इन्दिरा गांधी को सबक़ सिखा दें, कहते यशवन्तराव चव्हाण को वयों न पीट लें।

हम कहते हैं धीरज रखो, खामोश रहो, लात खायेंगे, मारेंगे नहीं मानेंगे नहीं, इस सिद्धांत पर चिलये। मगर आज हमको डर है कि कहीं ऐसा न हो कि हमारी बात कुछ लोग अन-सूनी करें। अभी हमें यकीन है कि नहीं करेंगे। मगर कब तक । आज धीरज का धीरत टूट रहा है। चव्हाण साहब से हमारी प्रार्थना है कि चव्हाण साहब केवल एक रस्मी तौर से आज के विवाद को न चलायें, आप एक कुशल प्रशासन, जनतंत्रीय प्रशासन की हैसियत से चलाएं । जब शान्तिपूर्ण निहत्थे प्रदर्शनकारियों पर इस तरह से बर्बर, निरंकुश लाठी चार्ज हो, तो सरकार उनको क्या सबक़ दे रही है, क्या सिखा रही है । श्रीमन्, नक्सलाइट्स के विषय में कालिंग अटेन्शन पर चर्चा शुरू होगी । में पूछना चाहता हूं, क्या नक्सलाइट्स को पैदा करने के लिये...

श्री उपसभापति : यह कल आयेगा।

श्री राजनारायण : हां, तो श्रीमन्, हमारा नाम भी उसमें जोड़ दीजिएगा।

श्री उपसभापति : अब आप ख़त्म तो कीजिए ।

श्री राजनारायण : खत्म कर रहा हूं। मैं आपसे पूछना चाहता हं, आप भी जवाब दें; क्यों कि आप एक योग्य पद पर जिम्मेदार होकर बैठे हैं, आप खुद इसकी खोज और छानबीन करें । गरीब पूछता है, हम वाराणसी अस्पताल में थे और हमको लोग देखने आते थे कि जब आप लोगों को मार पड़ती है तो हम कैसे बचेंगे. हमारे ऊपर क्या बीतेगी ? कभी कल्पना कर सकते हैं इसकी चव्हाण साहब । इसका उत्तर दे सकते हैं । इसका आज क्या उत्तर है, जो दिल्ली में पार्लियामेन्ट की आंखु के सामने, नाक के नीचे, सार्वजनिक ढंग पर पुलिस का प्रहार हो रहा है, जालिमाना हरक़त हो रही है, निरंकुश प्रहार हो रहा है, बर्बर प्रहार हो रहा है, अमानवीय प्रहार हो रहा है । तो जो गरीब है, जो मरहम और मजरूम है, जिनकी आवाज कहीं नहीं पहुंच सकती है, उसका क्या ोगा । यह हमार सवाल है आपसे । आप चेयरमैन तो हैं ही मगर हम जानते हैं आप बकील भी हैं । स्रकार दो तरह से जान लेती है...

श्री उपसमापति आप तो ख़त्म कर रहे थे।

श्री राजनारायण : तभी तो बोल रहा हूं ! जान लेने पर आ ग्या तो खत्म कर रहा हूं। एक तो आई० पील नी० की दफा 302 है। जिस पर जान लेने वा आरोप सिद्ध हो जाता है, उसको सरकार पनी अदालत से फांसी देकर जान ले लेती है। जान लेने का आरोप सिद्ध होने पर ही सरकाः जान लेती है । यह अंग्रेजों का बनाया हुआ है । और दूसरी तरह से सर-कार जान लेती है आनी लाठी और गोली के द्वारा । तो क्या ह निर्णय वहीं नहीं होगा । यह कानून वहां लागू नहीं होगा । मैं चाहूंगा, यह कानून वहां नी लागू हो और बिलकुल सख्ती से आज यह ादन कहे कि लाठी और गोली का प्रहार ऐसे प्रवर्शन पर नहीं हो सकता, जो प्रदर्शन कि हथिय र से बलवा नहीं करता है, जिसने सरकारी ागां की जान न ले रखी हो और आगे भी जा लेने का ख़तरा नही हो। बिहारी लाल के जान क्या चव्हाण देंगे ? खम्भा गिर जाये, अम्मा लग सकता है, बिलडिंग टूट जाये, बिलडिं वन सकती है, मगर यशवन्त-राव चव्हाण के ाथ जान नहीं दे सकते हैं। क्या बिहारी लाल ने किसी की जान ली थी। क्या संसोपा के प्रदर्शन ने किसी की जान ली और हमको अखबार में पढ़ने को मिला था कि एक पुलिस वाले जे तीर लग गया . .

<mark>श्री उपसमाप तः</mark> अब ख़त्म कीजिए।

श्री राजनाराम्णः बहुत जल्दी ख़त्म कर रहा हूं।

श्री उपसभापि : एक घंटा आपको बोलते हुए हो गया।

श्री राजनाायण: एक पुलिस वाले को तीर लग गया, गर बाद में तुरन्त ही हमारा संतोष हो गया कि उसके बदन में कहीं खरोंच बनाई गई, मगर जो कुत्ता था वह अपनी जगह पर ज्यों का त्यों बना रहा, उस पर कोई खरोंच नही बनी । यह सरकार है, जो इस तरह की घटनाएं बना-बना कर जुडीशियल प्रोसिडिंग्ज बनाए। चव्हाण जी, 1919 में आस्ट्रिया में 3 पुलिस के जवानों की जांच चली थी। सोशलिस्ट सरकार ने कहा, कैविनेट का डिसीजन था कि गोली नहीं चलेगी । फौज और पलटन और पुलिस जनता से पैसा लेती है, तनखाह पाती है, उनकी जिंदगी जोखिम में रहेगी, इसके लिये गोली नहीं चलायें। जनता की सरकार जनता पर गोली नही चलायेगी। जनता की सरकार निहत्थी जनता पर गोली नही चलायेगी। वह जनता की दुश्मन सरकार है, पूंजीपितयों की सरकार है, साम्यवादियों की सरकार है, जो जनता पर गोली चलाती है, वह जनता की सरकार नहीं। इस सवाल पर बड़ी चर्चा हुई है। भारत का राज-नैतिक इतिहास भरा पड़ा है । मुझे अफसोस है, आज डाक्टर लोहिया जीवित नही हैं, आज डा० लोहिया के अभाव में हम लोग कही कहीं अंधेरे में पड़े हैं। डा॰ लोहिया ने इस सिद्धांत को प्रतिपादित किया कि जनतंत्र में गोली नहीं चल सकती, जनतंत्र में लाठी नहीं चल सकती। जब तक लाठी और गोली का प्रयोग नहीं हुआ है और जान न गई हो, तब तक जान नहीं ली जा सकती। मुझे अफसोस है कि . . .

श्री उपसभापति : अब समाप्त कीजिए।

श्री राजनारायण: . . . डा० लोहिया हमारे बीच नहीं रहे। आचार्य विनोबा भावे ने उस समय जब कि उन्होंने बिहार का दौरा किया था, यह बयान दिया कि गांधी जी के मरने के बाद डाक्टर लोहिया एक आदमी हैं, जिसने कि अहिंसात्मक सिद्धांत को साकार स्वरूप देने में अगुवाई की। मैं चाहता हूं यशवंतराव चव्हाण आज जब इस चर्चा में भाग लें, तो यह कहें कि मैं इस्तीफा देकर प्रायश्चित करूंगा, इस्तीफा देकर सरकार प्रायश्चित करेंगी। तब जाकर कर्मचारियों को पता लगेगा कि उन्होंने कितना गम्भीर अपराध किया, कितना गम्भीर जुल्म किया। तब जाकर उनको इस बात का अहसास

श्री राजनारायण]

होगा । तभी प्रफुल्लित होगा जनतंत्र, क्योंकि सरकार अपने कर्मचारियों के कर्मी के लिये अपने को जिम्मेदार मानती है। जवाब तो कुछ न कुछ वह दे ही देंगे। जवाब तो एक खूनी भी सफाई में पेश कर देता है। एक कातिल भी अपनी सफाई पेश करता है। मैं इस सरकार से कातिल की सफाई नही चाहता। मैं आज यशवंतराव जी से चाहूंगा, वह एक जनतंत्री दार्शनिक बन कर इस सदन में बोलें तािक देश का विश्वास जगे और हमारे पास जो चिट्ठ्यां लोंगों की आती हैं, उनको भी इसमें संतोष हो कि चव्हाण पर जोर पड़ा है और इस प्रकार की घटनाओं की पुनरावृत्ति न हो।

श्री महावीर त्यागी: फुलोर कास कर लो और मिनिस्टर हो जाइये।

श्री राजनारायण : मैं फिर अंत में अपने सहयोगियों को मुबारकबाद करता हूं और खास कर विरोधी पक्ष जिसने आज अपने अधिकार की मान्यता के लिये इस सरकार को मजबुर किया और इस ढंग का प्रस्ताव, इस ढंग का संशोधन यहां पर लाये । इसके लिये हम अपने सब मिलों को मुबारकबाद देते हैं। मैं किसी भी समय और हर समय अपनी जान जोखिम में डालने के लिये तैयार रहता हूं। मगर हम चाहते हैं कि जो गरीब लोग हैं, उनको अच्छी तरह से रोटी मिल जाये। इमारी जान श्री चव्हाण साहब ले लें, मगर हम चाहते हैं कि वे समाजवादी प्रतिष्ठा को अगर बनाये रखना चाहते है, तो गरीवों को रोटी दें, उनका पेट भरें, चाहे इसमें हमारी जान भी क्यों न चली जाये।

इन शब्दों के माथ मैं फिर एक बार आपको धन्यवाद देना चाहता हूं।

श्री उपसभापति : अब आप बैठ जाइये ।

श्री राजनारायण: मैं फिर एक बार आपको धन्यवाद देना चाहना हूं; क्यों कि आपने बिगड़ते हुए मामले को बनाया है और इसलिये भी आपको धन्यवाद देना चाहता हूं।

شرى اكبر على خان (أندهر پرديس): جناب آپتی چیرمین صاحب - میں آپکی اجازت سے هندوستانی میں بولنا چاهتا هنوں - میں یہاں پر یہ عرض کرنا چاهتا هوں اور همارے ورودهی بهائی جناب راج نرائن بهائی کو اُس باس کا یقین دلانا چاهتا هوں که جو دکه دود ان کے دل میں ھے اس میں ھم سب شریک هیں - جو زحمت ، جر پریشانی انہیں هوئی هے اس کو هم دل و جان سے تسلیم کرتے ھیں - محجهے کیا یہ کہنے کی ضرورت ہے کہ جو قربانیاں ایس۔ ایس - پی - کے لیڈر شری راج نوائن نے کی هیں وہ سب همارے دل میں ھیں اور ھم دال سے ان کی عزت کرتے ھیں۔ کیا مجھے کہنے کی ضرورت ہے کہ هم لوگوں نے جنہوں نے گاندھی جی کے قدموں کے پاس تربیت پائی ھے ان سے سبق لیا ہے' ان سے آپذی زندگی کو مرتب کیا ہے ان کے ساتھ عقيدت مين آپ حضرات آئے هير، ترو یه سمجهناً که آیسی کوئی گهتنا هو^۳ ایسی کوئی مصیبت هو جهآن پر رعایا کے اوپر سختی کی جائے ' التَّهی چلائی جائے تو یقین مانٹے که هم کسی سے پیچھے نہیں ھیں۔ اگر ضرورت هو تو هم تن ' من ' دهن ُ سے قربانی کرینگے اور ان اصولوں کو جنہیں گاندھی جی نے سکھایا ہے ک جس کی بنا پر حکومت قائم ہے ہم چاهینگے که اس کا سر همیشه کے لئے بلند رہے ۔

شری راج نوائن جی اور جتلے همارے بھائی اس طرف بیتھ هیں اور جتلے ادھر بیتھے هیں ان میں آپ کوئی فرت نہیں پائیدگے اگر هم محصوس کرین که جتنا اپ بچاو کے لئے' تحفظ کے لئے جتنی ضرورت تھی اس سے زیادہ پولیس نے کاروائی کی ہے تو یقین مانئے که هم آپ سے زیادہ ان کو کیتم کرینگے ۔ میں نے اس بارے میں

اخبار میں پڑھا اراس لئے میں

چشم دید واقعات کے ستعلق کچھ عرض

مظلوم هے' جو پریشان حال هے ان كى مصيبت ميں شريك هو ورنه كوئى مقصد انسان کی زندگی کا نہیں ھے –

نهین کو سکتا هوں لیکن مجھ اس میں اطمیقان ھے کہ بدا کسی تاخیر کے حکرمت نے جس کسشن کی تقرری کا سیاست کی حیثیت سے بھی میں اعلان کیا ہے میں مجھتا ھوں وہ سيجهتا هول كه واللنس كا استعمال تھیک کیا ہے ۔ ہوم ماستر اور حکومت سیاست میں ایک بہت بری چیز ہے اور اس چیز کے لئے قابل مبارک باد ھے اگر اس طرح کا کوئی وائلنس کا که انہوں نے اس معامله میں فورا استعمال كرتا هے اور اگر وه تحقیقات کا حکم دے دیا۔ میں گورنمنت هے تو وہ زیادہ تربیت چاهدا هوں که سچے واقعات سامنے کے قابل ھے' زیادہ اظہار غم کے قابل آئیں - أج هم اس بورنشي ميں نہیں هے لیکن ساتھ هی ساتھ میں یه بھی اور میرے بھائی شری مسرا جو تیتی عرض كرنا چاهتا هول كه اس امر كو وهب آف دی آپوزیش هیں وہ کہ بهی دیکها جائے جہاں ایسی صورت هو سکتے هیں - (انترپشن . . . آنهوں نے تو آپ اس طرح کے پرنسپل لے زاؤن کر دیجئے که جو ریمانسٹریٹر آتے هیں اس موقعه پر جو چینتا کسآ هے، هم يرجو الزام لكائے هيں همارے ان کے ساتھ اس طرح کا سلوک کیا بیچ جو تفریق پیدا نرنے کی کوشس جانا چاھئے۔ اس طرح کی ریمانستریشن میں جتنے بھی لوک آتے ھیں ۔ ان كى هے ، جو همارا مزاق ازانے کی کوشھ کی ہے ان کو حق ہے میں همارے بھائی — بھے اور بھنیں لیکن جس پد پر وہ بیتھے ھیں کیا هوتی هیں - اگر ان بهدوں کو کچھ وه آس کی شان کے مابق مے ? وه هوا هے تو يقين مانئے راج نرائن جي اس کو موزوں نہیں ہے – میں ان سے میری بہتی اور بہن کو ہوا ہے - اگر زياده توقع ركهتا تها أر ليدو أن سي کسی کو دکھ ہوا ھے تو ہم کو بھی دکھ هوا هے – اگر بھائی پہاری لال شهید اپوایشن کے لئے میرے دل میں بوی ھوئے ھیں تو میرے گھر میں بھی عزت ھے کیوں کہ وہ نکست تو سی ایک شہادے ہوئی ہے اس میں کوئی پرائم منستر ہوتا ہے تو میں یہ آپ سے توقع کروںگا کہ آپ کا عمل آپ کی شبه نہیں <u>ہے</u> لیکن هم کو بیلنس زبان آپ نے قول اور فعل سے ایک بات قائم رکھنا ھے - ھمیں امن کو قائم بھی ایسی نہ ھو جس کے لئے ھم رکھنا ھے' ھمیں ملک چلانا ھے۔ لوگوں کی آنکتہ چیڈی کرنے کا موقعہ حکومت کو چلانا ھے اور اس کے لئے ملّٰہ ۔ آپ کو اس بات کا حق ہے کہ كچه چيزيس هوتى هيس – اگر پارليمنت اس باس کا اقرار دیتا هے که آئینده جس طرح سے چاھیں پانکتہ چیلی کریں' هماری کهلهان ار نیں' هماری جتنے بھی زیمانسٹریشن ھوں کے وہ سب اندر چلے آئیں تو آپ اس کے باتوں کی تردید کریں لیکی یم نه كرين كه جهان ايسا بو مستله هو ؟ بارے میں طے کیجگے - میں کہتا جهال انسانیت کا مسله هو - میرا هوں که اگر اپ اس طرح کی بات تو یقین ہے که درد دار کے واسطے هی طے کرتے ھیں تو نه حکومت اور نه هی پولیس آس بات کی خلافورزی انسان پیدا هوا هے - انسان کی زندگی کا اگر کوئی مقصد ہے کوئی پرپز ہے تو کر سکتی - اگر آپ چاهتے هیں که ایسی بات نه هو جس سے پارلیملت مرف یہی هے که جو دنهی هے ' جو

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ھو<u>ں گے</u> ملامت کرنے میں اور انسوس کرنے میں لیکن میں اس وقت نہایت اس کے ساتھ کہنا چاھتا ھوں کہ اس روایت کے پیش نظر جو جمهوريت كى اعلى خصوصيت هے - اس میں نه لیور آف دی اپوزیشن کو ' نه ھی کسی بھائی کو واقعات میں جانا مناسب ھے –

آخر میں میں نہایت ادب کے ساتھ عرض کرنا چاھتا ھوں۔ یہ نه سمنجها جائے که اس مسلکه کی حقیقت کی کیا صورت ہے لیکن جو بهی اس مسلئه میں خطاوار هو اس کو سزا ھو اور ھم اس بارے میں خلاف نهیں هیں لیکن یه کوشمی کرنا اور یه کهنا که هوم منستر اور پرائم منستر کے بیچ تنازعہ هو گیا هے یہ شایاں شان نہیں ھے ۔ میں اس باس کا یقین دالتا هوں که چاهے هوم منساتر هو یا پرائم منستر هو یا کوئی بھی ھو ھم ایک اصول کو لے کر چل رهے هیں هم تیموکریسی' سوشلزم اور سیکولرزم کے ماننے والے تھیں اس مقصد کے لئے مم جان دینگے ' اس مقصد کے لیے کندھے سے کندھا ملا کر کھڑے رهينگے - يقين مانئے آپ همارے دُل میں اس طرح کا اختلاف پیدا نہیں کر سکینگے ۔ آھمارے پیس نظر ذاتیات نہیں ھے' ھمارے پیش نظر ملک کی خدمت كرنا هے، جو مظلوم هيں، جو بووکے هيں - جو غريب هيں جو لاچار هيل . . . (انتريش)

†[भी अकबर अली खान (आंध्र प्रदेश) : जनाब डिप्टी चेयरमैन साहब, मै आपकी इजा-जत से हिन्दुस्तानी में बोलना चाहता हूं। मैं यहां पर यह अर्ज करना चाहता हूं और हमारे विरोधी भाई जनाब राजनारायण भाई को इस बात का यकीन दिलाना चाहता हूं कि जो दु:ख दर्द उनके दिल में है, उसमें हम सब

[شرى اكبر على خان]

کی شان دنیا سیں کم هو ۔ اگر آپ یه چاهتے هیں که پارلینت کا وتار هو - جمهوريت كا وقار قائم رهے تو پھر آپ کو ایسے اصول بنانے چاھئیں ک ایسی تدابیر بنانی چاهئیں جس کی وجه سے زیموکریسی چلے اور ساتھ ھی ساته کسی کو مضرت نه پهنچے ــ

میں کہتا ہوں کہ آج پولیس کے لوگوں کو اس تقطه نظر سے کا اس درشتی سے نہیں دیکھنا چاھئے جس طرح سے هم انگریزوں کے زمانے میں دیکھتے تھے ۔ آج همارے بھائی' همارے بچے' هیں آپ انہیں هدایت کیجئے لیکن اگر کوئی دیوتی انہیں سپرد کرینگے اور وہ اس آیوتی کو اچھی طرح سے بجا لاتے هیں تو پهر آکر ملامت کرنا ، ان کی نکته چینی کرنا آپ کی اور ہماری شان کے مطابق نهیں ۔

اس لئے میری گذارش صرف یہی ہے که آج اتنا گمبهیر' اتنا سیریس اور دل ذكهانے والا موقعه هے يہاں يو آج تقریر بازی کرنے کا مسئلہ نہیں ہے، کوئی پوائدت کین کرنے کا مسئلة نہیں ھے ۔ آرگومنت کے ذریعہ ایک دوسرے سے بازی لے جانے کی ضرورت نہیں ۔ کیوں که آج هم ایک دکه دود میں شریک هيں - كيوں كه كميشن قائم هو گيا ھے میں یہ نہیں چاھتا ھوں که اس میں واقعات میں جایا جائے۔ یہ واقعات آئینگے اور پوری ایمان داری کے سانه یقینا حکومت بهی اس امر کو دیکھے گی اور نہایت آزآدی کے ساتھ، سچائی کے ساتھ واقعات کو ساملے لائے کی - جب کمیشن کی رپررت همارے ساملے آئے کی تو یقین مانئے که اگر اس بات کا یته چل جائے چاہے وہ گورنملت هو يا پوليس هو جو بهي خطاوار هو يقين مانئے هم آپ يے ساتھ

^{†[]}Hindi Translation.

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शरीक है। जो जामन, जो परेशानी उन्हें हुई है, उसको हम (इलोजान से तस्लीम करते हैं। मुझे क्या यह कड़ने की जरूरत है कि जो क्रबानियां एसः एस० पी० के लीडर श्री राजनारायण ने की हैं, वे सब हमारे इल्म में हैं और हम दिल से उनकी इज्जत करते हैं। क्या मुझे यह कहने को जरूरत है कि हम लोगों ने जिन्होंने गांधी जी के कदमों के पास तरिबयत पाई है, उनसे सब लिया है, उनसे अपनी जिन्दगी को मुरत्तव किया है, जिनके साथ अकीदत में आप हजर त आये हैं, तो यह समझना कि ऐसी कोई घटना हो, ऐसी कोई मुसीबत हो, जहां पर रियाय वे ऊपर सख्ती की जाय, लाठी चलाई जाय, नो यकीन मानिये कि हम किसी से पीछ नहीं है। अगर जरूरत हो तो हम तन, मन, धन ा हरबानी करेंगे और उन उसूलों को जिन्हें गांी नी ने सिखाया है, जिसकी विना पर हुकुमत कायम है और हम चाहेंगे कि उसका सिर हां श के लिए बुलन्द रहे।

श्री राजनारायण नी और जितने हमारे भाई उस तरफ बैंट हैं और जितने इधर बैठे हैं, उनमें आप कोई पर्क नहीं पायेंगे । अगर हम यह महसूस क (क जितना अपने बचाव के लिए, तहपफुज ालिए जितनी जरूरत थी उससे ज्यादा पुलिस हवार्रवाई की है, तो यकीन मानिये कि हम अ रहे। ज्यादा उनको कंडेम करेंगे । मैंने इस बार में अखबार में पढ़ा और इसीलिए मैं ाश्मदीद वाक्रयात के मता-ल्लिक कुछ अर्ज न । कर सकता हूं। लेकिन मुझे इसमें एतिमना है कि बिना किसी ताखीर के हुकूमत ने जिस कामिशन की तकईरी का ऐलान किया है, मै गमझता हूं बहुत ठीक किया है। होम मिनिस्ट अीर हुकुमत इस चीज के लिए काबिले मु ारकबाद हैं कि उन्होंने इस मामले में फौरन तह की कात का हुक्म दे दिया। मैं चाहता हूं कि स क्वे वाकयात सामने आयें। आज हम इस पोर्ज शा में नहीं और मेरे भाई श्री मिश्रा जी जो । डेंग्टी लीडर आफ दी अपो-जीशन हैं, वह कह को हैं। (Interruption) उन्होंने इस मौके पार हम लोगों पर जो छींटा कसा है, हम पर जो इल्जाम लगाये है, हमारे बीच

जो तफरीक पैदा करने की कोशिश की है, जो हमारा मजाक उड़ाने की कोशिश की है, उनको हक़ है, लेकिन जिस पद पर वे बैठे हैं, क्या वह उसके शान के मुताबिक है। वह उसके मौजूं नहीं हैं, । मै उनसे ज्यादा तवक्को रखता था और लीडर आफ दी अपोजीशन के लिए मेरे दिल में बड़ी इज्जत है; क्योंकि वे नैक्स्ट टुदी प्राइम मिनिस्टर होता है । तो मैं आपसे यह तवक्को करूंगा कि आपका अमल, आपकी जबान, आपका कौल और आपके फैल से एक बात भी ऐसी न हो, जिसके लिए हम लोगों को नुक्ताचीनी करने का मौका मिले । आपको इस बात का हक़ है कि जिस तरह से चाहें आप नुक्ताचीनी करें, हमारी खिल्लियां उड़ायें, हमारी बातों की तरदीद की है, लेकिन यह न करें जहा ऐसा बड़ा मसला हो, जहां इन्सानियत का मसला हो । मेरा तो यकीन है कि दर्द दिल के वास्ते ही इन्सान पैदा हुआ है । इन्सान की जिन्दगी का अगर कोई मकसद है, कोई परपज है तो सिर्फ यही है कि जो दु:खी है, जो मजलूम है, जो परेशान हाल है, उनकी मुसीबत में शरीक हो, वरना कोई मकसद इन्सान की जिन्दगी का नहीं है।

सियासत की हैसियत से भी मैं समझता हूं कि वायलेंस का इस्तेमाल सियासत में एक बहुत बुरी चीज है और अगर इस तरह का कोई वायलेंस का इस्तेमाल करता है और अगर वह गवर्नमेंट है तो वह ज्यादा तरिबयत के काबिल है, ज्यादा इजहारे गम के काबिल है । लेकिन साथ ही साथ मैं यह भी अर्ज करना चाहता हूं कि इस अमर को भी देखा जाय कि जहां ऐसी सूरत हो, तो आप इस तरह के प्रिसि-पल्स लें डाउन कर दीजियें कि जो डिमोन्सट्रेंटर आते हैं, उनके साथ इस तरह का सलूक किया जाना चाहिये। इस तरह के डिमोन्सट्रेशन में जितने भी लोग आते हैं, उनमें हमारे भाई, बच्चे और बहिनें होती हैं, अगर इन बहनों को कुछ हुआ है, तो यकीन मानिये राजनारायण जी मेरी बेटी और बहिन को हुआ है । अगर किसी को दु:ख हुआ है, तो हमको भी दु:ख हुआ है। अगर भाई बिहारी लाल शहीद

[RAJYA SABHA]

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श्री अकबर अली खान र

हुए हैं, तो मेरे घर में भी एक शहादत हुई है। इसमें कोई शबहा नहीं है, लेकिन हमको एक बैलेंस कायम रखना है, हमें अमन को कायम रखना है, हम को मुल्क को चलाना है, हुकुमत को चलाना है और उसके लिए कुछ चीजें होती हैं। अगर पार्लियामेंट इस बात का करार देता है कि आइन्दा जितने भी डिमोन्सट्रेशन होंगे, वे सब अन्दर चले आयें, तो आप इसके बारे में तय कीजिये। मैं कहता हूं कि अगर आप इस तरह की बात तय करते हैं, तो न हुकू-मत और न ही पुलिस इस बात की खिलाफ-वर्जी कर सकती है । अगर आप यह चाहते हैं कि ऐसी बात न हो जिससे पार्लियामेंट की शान द्विया में कम हो, अगर आप यह चाहते, हैं कि पार्लियामेन्ट का वकार और जम्हरियत का वकार कायम रहे, तो फिर आपको ऐसे उसुल बनाने चाहियें, ऐसे तदावीर वनाने चाहियें, जिसकी वजह से डेमोकेसी चले और साथ ही साथ किसी मज़र्रत न पहुंचे।

मैं कहता हूं कि आज पुलिस के लोगों को उस नक्ते नज़र से, उस दृष्टि से नहीं देखना चाहिये, जिस तरह से हम अंग्रेजों के जमाने में देखते थे। आज वे हमारे भाई और हमारे बच्चे हैं, आप उन्हें हिदायत कीजिये, लेकिन अगर कोई ड्यूटी उन्हें सिपुर्द करेंगे और वे उस ड्युटी को अच्छी तरह से बजा करते हैं तो फिर आकर मलामत करना, उनकी नुक्ता-चीनी करना आपके और हमारी शान के मुता-बिक नहीं है।

इसलिए मेरी गुजारिश सिर्फ यही है कि आज यह इतना गम्भीर, इतना सीरियस और दिल दुखाने वाला मौका है । यहां पर आज तकरीरबाजी करने का मसला नहीं है, कोई पौइन्ट गेन करने का मसला नहीं है, आरग्युमेंट के जरिये एक दूसरे से बाजी ले जाने की जरू-रत नहीं है; क्यों कि आज हम एक दु:ख दर्द में शरीक हैं। चूंकि कमिशन कायम हो गया है, में यह नहीं चाहता हूं कि इस समय वाकयात में

जाया जाय । वे वाकयात आयोंगे और पूरी ईमान-दारी के साथ यकीनन हुकूमत भी इस अमर को देखेगी और निहायत आजादी के साथ, सच्चाई के साथ वाकयात को सामने लायेगी । जब किमशन की रिपोर्ट हमारे सामने आयेगी. तो यकीन मानिये कि अगर इस बात का पता चल जाय, चाहे वह गवर्नमेंट हो या पूलिस हो, जो भी खतावार हो, यकीन मानिये हम आपके साथ होंगे मलामत करने में और अफसोस करने में । लेकिन मैं इस वक्त निहायत अदब के साथ अर्ज करना चाहता हूं कि उस रबायत के पेशे नजर जो जम्हरियत की आला रबायत है, इस समय न लीडर आफ दी अपोजीशन को और न ही किसी भाई को वाकयात पर जाना मुनासिब है ।

आखिर में मैं निहायत अदब के साथ अर्ज करना चाहता हूं कि यह न समझा जाय कि इस मसले की हकीकत की क्या सूरत है, लेकिन जो भी इस मामले में खतावार हो, उसको सजा हो और हम इस बारे में खिलाफ नहीं हैं। लेकिन यह कोशिश करना और यह कहना कि होम मिनिस्टर और प्राइम मिनिस्टर की बीच तनाजा हो गया है, यह शयाने शान नही है। मैं इस बात का यकीन दिलाता हूं कि चाहे होम मिनिस्टर हो, चाहे प्राइम मिनिस्टर हो या चाहै कोई भी हो, हम एक उसूल को लेकर चल रहे हैं । हम डेमोकेसी, सोशलिज्म और सेक्युल-रिज्म के मानने वाले हैं, इस मकसद के लिए हम जान देंगे, इस मकसद के लिए कन्धे से कन्धा मिला कर खडे रहेंगे। यकीन मानिए आप हमारे दिल में इस तरह का इंख्तिलाफ पैदा नहीं कर सकगे । हमारे पेशेनजर जाित-यात नही हैं, हमारे पेशेनजर मुल्क की खिदमत करना है, जो मजलूम हैं, जो भूखे हैं, जो गरीब हैं, जो लाचार हैं...]

SHRIMATI YASHODA REDDY : On a point of clarification. I am very grateful to my senior Member, but two things he said. He said, we do not want to find fault with the police officers I do not want to say anything about the police officers. Please find out the

other aspect. He was very careful to say that he did not want to condemn the police officer.

MR. DEPUTY CHAIRMAN: It is all right.

SHRIMATI 'ASHODA REDDY: Secondly, it is not a matter for the Opposition only. It is a matter for the whole House. It is not a matter of the Opposition or the Opposition group. It is a matter for the whole House. It is very wrong to we that it is a matter for the Opposition. It is a matter for the House and not any of the Opposition.

SHRI AKBAF ALI KHAN: I know you are an hor. Member and I treat you as my daug iter. You know it very well.

(sterruptions)

MR. DEPUT CHAIRMAN: Please listen now. You continue your speech.

SHRI AKBAR ALI KHAN: I simply want to say this. It is true that it is a matter for the whole House, but you have forgotten it hat yesterday you made the charge that nobody from this side spoke...

SHRIMATI 'ASHODA REDDY : Exactly . . .

MR. DEPUT' CHAIRMAN: Order please. Do not interrupt. Let there be no interruption. It is not proper to interrupt him now.

SHRIMATI ASHODA REDDY: I was ashamed that the ruling group did not get up. I am ashamed of it.

†[SHRI AKBAR ALI KHAN: I do not want to say anything. अब मैं खत्म करूंगा और खत्म करने के पहले आपके जरिए पूरे मुल्क को यह यकीन दिलाना चाहता हूं कि जो कुछ हुआ है उस पर इस हाउस के हर मेम्बर को इन्तहाई दु:ख है, इन्तहाई मलाल है और हम बड़ी बेचैनी के साथ उस अदालती तहकीकात का इन्तजार करेंगे, जिसकी रिपोर्ट आने पर, वाकयात की छानबीन होने पर, इन सारी चीजों के सामने आने पर हम अपनी राय का इजहार करेंगे।

श्री राजनारायण: अकबर अली साहब, हम नाम नहीं लेंगे, लेकिन बहुत से मंत्रियों ने खुद कबूल किया है कि षड़यंत्र था, साजिश थी, मगर साजिश का प्रकार वे भिन्न बतातें हैं। इस बात का आप जवाब दीजिए।

شری اکبر علی خان : میں اس میں دیں اس میں بہیں جاؤں گا – اگر کسی نے کہا ہے نو اس کو بھی کمیشن کے سامنے آ کر بیان دینا چاھئے وہاں تصفیع ہوگا –

ان چند العاظ کے ساتھ میں اس تحریک کی تائید کرتا ھوں اور میں چاھتا ھوں کہ یہ تحریک منظور کی جائے ۔

† श्री अकबर अली खान : मैं इसमें नहीं जाऊंग। । अगर किसी ने कहा है तो उसको भी कमीशन के सामने आकर बयान देना चाहिये, वहां तस्फिया होगा।

इन चन्द अल्फाज के साथ मैं इस तहरीक की ताईद करता हूं और मैं चाहता हूं, कि यह तह-रीक मंजूर की जाय ।]

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, हमारे भाई किवला अकबर अली खान साहब ने हमें बड़ा साहस दिया । जब हम श्री राज-नारायण जी का वक्तव्य सुन रहे थे, तो उस समय हमें ऐसा मालूम हो रहा था कि सारी

^{†[]}Hindi transliteration.

[श्री निरजंन वर्मा]

घटना हमारी आंखों के सामने हो रही है और हम इस बात के लिए विचार कर रहे थे कि इस घटना ऋम'में, हम अपने आपको कैसे जोड़ें। लेकिन हमारे भाई साहव ने कभी दर्दे-दिल की बात कह कर और कभी दूसरे भेर सुना कर हमें इस बात के लिए उत्साहित किया कि हम भी उनको बताएं कि—"जब रंज दिया बुतों ने तो खुदा याद आया"।

यह निश्चित रूप से किसी पार्टी का प्रश्न नहीं है । यदि किसी माननीय संसद सदस्य के साथ इस प्रकार को कोई व्यवहार हो, जैसा कि गत 6 अप्रैल को हुआ था, तो कम से कम ऐसे समय में परे सदन को एक मत होना चाहिए। यदि हम इसे गम्भीरता से न लेकर केवल दल-गत राजनीति से सोचते हैं, तो हम समझते हैं कि हमारे प्रजातंत्र में कही कोई खामी है या प्रजातंत्र का भविष्य अच्छा नहीं है । श्रीमन, राजतंत्र के युग में भी प्रजातंत्र के चाहने वालों के साथ इस तरह के अत्याचार होते रहते थे। जो राजनीति के जानने वाले हैं, उनके सामने हम कुछ तथ्य रखते हैं । इंगलैंड में जब राज-तंत्र था, तब प्रजातंत्र को चाहने वाले पालियामेंट के लोगों ने चार्ल्स फर्स्ट के सामने प्रदर्शन किया. फांस के प्रजातंत्र के चाहने वालों ने लुई 14 के सामने इस प्रकार के प्रदर्शन किए और रूस में जार के सामने प्रजातंत्र चाहने वालों ने प्रद-र्शन किया,। लेकिन हमें ऐसा ज्ञात होता हैं कि वे तीनों काल इस तथाकिथत कांग्रेस के राज में इकट्ठा होकर आ गए हैं, उन तीनों काल में जो घटनाएं हुई थीं, उनको दोहरा दिया गया ।

श्रीमन्, पिछले समय में 6 अप्रैल को जो कुछ घटना हुई, उसके सम्बन्ध में एकमत से, मुक्त रूप से एक बात स्वीकार की जानी चाहिये और वह यह है कि शासक दल इस बात को स्वीकार करे कि प्रदर्शनकारियों ने क्या कोई ऐसा कार्य किया था, जिसके कारण पुलिस और पार्लियामेंट को घेरने के लिए जो सिपाहीगण बाहर से बुलाए गए थे, वे अपने आपसे बाहर हो गए और अपने पर से नियंत्रण खो बैटे।

अगर यह बात है कि प्रदर्शनकारियों ने कोई ऐसा कार्य किया था, तो कि ी अंश तक इस बात को स्वीकार किया जा सकता है कि उनका इस प्रकार का कार्य करना उचित था। लेकिन अगर वे शान्त थे और अपने जन्मसिद्ध अधिकार का प्रदर्शन करने के लिए, जैसा बहधा प्रजातंत्री देशों में होता है, आए थे और जैसा बाब राज-नारायण जी ने अभी कहा कि उन्होंने एक दिन पहले यह सर्वसम्मत हल निकाल लिया था कि प्रदर्शनकारी पूर्ण रूप से शान्त रहें, 144 धारा को न तोड़ें और यदि इसके अनसार वे पूर्ण शान्त रहे तज इस सदन के सामने, मान-नीय सदस्यों के सामने एक गम्भीर प्रश्न उप-स्थित है और वह गम्भीर प्रक्त यह है कि अगर एक ओर प्रदर्शनकारी पूर्ण शांति के साथ अपना प्रदर्शन करें और दूसरी ओर उन पर बर्बर लाठी चले और उस दशा में जबक़ि लाठी चलाने वालों को यह इंगित किया जाय, उनकी जान-पहचान में यह बात लाई जाय कि फलां व्यक्ति फलां हैं और उनके ऊपर लाठी बरसाओ तो यह पूरा का पूरा कांड और भी विभत्स और भयानक हो जाता है। हमारा ख्याल है कि पुलिस को हमारे शासक दल वाले इस समय अपने को बचाने के लिए बदनाम करने पर तुले हए हैं। पिछले समय में दो वर्ष पहले यह पुलिस दल वह दल था, जिसने अर्थी वगैरह निकाल कर गह मंत्रालय के खिलाफ प्रदर्शन किए थे ; उस समय हमारे बहत से मिन्नों और श्री यशवन्तराव चव्हाण ने यह आरोप लगाया था कि इन पुलिस वालों को संसोपा के लोगों ने बहका दिया है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

और जब उनमें से बहुत से व्यक्तियों को, 800 आदिमियों को बरखास्त कर दिया गृथा तो उनके लिए सबसे अधिक अगर किसी ने लड़ाई लड़ी, तो वह संसोपा के लोगों ने लड़ी कि उन लोगों को फिर से नौकरी में ले लिया जाय । हम समझते हैं कि संसोपा वालों ने जब पुलिस वालों के लिए इतनी लड़ाई लड़ी, तो पुलिस बालों को एक दम से ऐसा कौन सा जनून आ

गया, ऐसा कौनसा उनका मस्तिष्क विकृत हो गया कि एक दम से अपने हितैषियों को वह इस तरह से मारने लगे। तुलसीदास जी ने एक स्थान पर लिखा है: "हित अनहित पशुपक्षिउ जाना।' पशुऔर पक्षीभी जानते हैं कि कौन उन का है औ। है और कौन उनको हानि पहुंचाने वाला है । तो क्या पुलिस वाले यह पहचान नहीं कर सकते थे कि यह संसोपा वाले कौन है ? हम समझते हैं कि शासन जब कभी विभी आयोग को बिठाता है, तो उसके सामने हो उद्देश्य होते हैं। उस का एक उद्देश्य तो यह होता है कि जो मामला बहुत तेजी के साथ जनता के सामने आ रहा है और जनता का न(स्तष्क उसमें उलझता जा रहा है, उस मामरे को ढिलाई के साथ जनता की आंखों के सामने से हटा दिया जाय और दूसरा उद्देश्य यह हो।। है कि आयोग के आने के बाद हम सब जा ते हैं और विशेष रूप से जो एडवोकेट्स हैं, ब की न हैं, वे जानते है कि अदालती कार्यवाहियं मं क्या क्या नही किया जा सकता और करा क्या किया जा सकता है । गवाहियां किस प्रकार प्रस्तुत होती हैं, कैसी गव।हियां हम ाहते हैं कि प्रस्तुत हों और वही गवाहियां फिर किस प्रकार की हो जाती हैं, उन तमाम चीज भं हम यहां जाना नहीं चाहते । तो शासक रल का कभी कभी मंतव्य एसा होता है कि इा प्रकार के आयोग और कमीशन स्थापित क ने के बाद जो सही बात है, चाहे वह सामने आये या न आये, लेकिन उसके लिये थोड़ा बहु । प्रमय जरूर मिल जाय । हम नही कह सकते कि शासक दल का इस में कौनसा विचार था। हमारे मित्र श्री अक-बर अली खान साहब ने अभी कहा कि जैसे ही शासन को यह मालूम हुआ, तो उसने अपनी बड़ी दरियादिली से • एक ाम आयोग को नियुक्त कर दिया । मैं माननीय र दस्यों से इस बारे में एक प्रश्न करूंगा । इस प्रकार की जब कोई गंभीर घटना हुई है, 💤 कहां आयोग स्थापित नहीं किये गये औ जितने आयोग स्थापित किये गये, उनका परिणाम क्या जनता जैसा समझती थी और जैसा चाहती थी, उसके अनु-

रूप हुआ ? नहीं हुआ । कभी कभी हुआ हो भले ही, लेकिन अधिकांश में ऐसा नहीं हुआ । तो इस प्रकार केवल कमीशनों के भरोसे पर हम बैठे नहीं रह सकते । इस कमी-शन के सामने लोग गवाहियां देंगे और उसके बाद जिस पर हम आश्रय कर के बैठे हैं, उसका परिणाम श्नय निकले, हमारे सामने यह प्रश्न नहीं है। हमारे सामने यह प्रश्न है कि अब प्रजातंत्र धीरे-धीरे आ रहा है । आज से 15 साल पहले एक असेम्बली में हम जब विरोधी दल के नेता थे, तो उस समय कांग्रेस पक्ष के जितने रिपिनस्टर थे, वह गर्व के साथ असेम्बली के धरातल पर कहा करते थे कि इस पक्ष में बैठने का अधिकार हमारे सिवाय और किसी को नहीं है अर्थात् इस देश में प्रजातंत्र की बातें वह उपहास के रूप में समझते थे। आज प्रजा-तंत्र धीरे-धीरे आ रहा है और हम समझते है कि आज जो श्री यशवन्तराव जी चव्हाण देश के गृह मंत्री की कुर्सी पर बैठे हैं, कल यह भी संभव है कि उधर के बहुत से सदस्य इधर आकर बैठ जायं और इधर के बहुत से सदस्य उधर जा कर बैठ जायं और जब कभी ऐसा समय आयेगा, तो उस समय यह बात मस्तिष्क में नहीं आयेगी और इस बात के मस्तिष्क में आने के बाद इस वात पर लोग जरूर विचार करेंगे । हमको उन माननीय सदस्यों से कुछ नहीं कहना है कि जिनके मस्तिष्क इतने विकृत हो गये है कि जो प्रजातंत्र की परिपाटी को ही समझना नहीं चाहते या जो सत्ता के इतने भूखे हैं कि प्रजातंत्र में सारे अधिकार वे केवल अपने लिए ही रखना चाहते हैं और प्रजातंत्र में दूसरों को कोई अधिकार देना ही नहीं चाहते । ऐसे माननीय सदस्यों से हम कुछ निवेदन करना नहीं चाहते, लेकिन प्रजातंत्र में जो संसद् के सदस्यों के कुछ अधिकार है, ऐसा समझते हैं उनसे मै कुछ निवेदन कर सकता हूं । श्रीमन्, अगर ए से शान्तिपूर्ण प्रदर्शनों के बीच में हो कर माननीय संसद् सदस्यों को संसद् में आने का अधिकार प्राप्त है, ऐसे सदस्यों को जो कि राष्ट्रपति तक जा सकते हैं, प्रधान मंत्री तक जा सकते हैं और उनको वहां जाने से रोका

[श्री निरंजन वर्मा]

Motion re

गया और उन पर लािठयां और अश्रु गैस बर-सायी गयी, तो हम समझते हैं कि यह प्रजातंत्र का खुन है, यह प्रजातंत्र की हत्या है। इस केस में इसी प्रकार की बातें हुई और हम समझते हैं कि बहुत से मिलों ने यह कहा कि गृह मंला-लय के परस्पर प्रतिद्वन्दी दावेदार हैं। हम इस केस में जाना नहीं चाहते कि कौनसा प्रतिद्वन्दी श्री यशवन्तराव चव्हाण को गिराना चाहता है या श्री यशवन्तराव चव्हाण किसी दूसरे प्रतिद्वन्दी का गला घोटना चाहते हैं। हम समझते हैं कि सत्ता के लिए युद्ध में यह सब संभव है । हमारे देश में भी ऐसा हुआ है । हम लोग तो आपस में प्रतिदृन्दी कहे जा सकते हैं, लेकिन सत्ता के युद्ध में तो पिता अपने पुत्र का गला घोट देता है और पुत्र अपने पिता का वध कर देता है। तो इस प्रकार अगर उनकी कैं बिनेट के मंत्री एक दूसरे से आपस में लड़ें और सत्ता के लिए इस युद्ध में एक दूसरे पर दोषारोपण करें, तो हमें इसमें किसी प्रकार की अप्रसन्नता नहीं है । हम तो इसको आश्चर्य की बात भी नहीं समझते । हम तो इतना ही कहना चाहते हैं कि श्रीमन्, आप कृपा कर के अपने घरेलू युद्ध का भार अपने घर वालों पर ही डालें, तो अच्छा होगा, लेकिन अगर उस युद्ध का भार संसद् पर, संसद् के माननीय सदस्यों के अधिकारों पर और उन दूसरे निर्दोष व्यक्तियों पर डालेंगे, जिनका आपके षडयंत्रों में कोई हाथ नहीं है, ऐसे लोगों पर अश्रु गैस चला कर, उन निरीह और शान्त व्यक्तियों पर दोष थोप दें, तो ऐसा करने से यह प्रजातंत्र चलने वाला नहीं है। आप खयाल कीजिये श्रीमन्, कि संसोपा के इस प्रदर्शन में कितनी दूर दूर से लोग आये और उसमें एक व्यक्ति बिहारी लाल नाम का भारा गया । हमारे मित्र श्री राजनारायण जी ने कहा कि कुछ लोगों ने वहां जा कर यह कहा कि यह बिहारी लाल वह नहीं है, जो प्रदर्शन में आया था, यह बिहारी लाल दूसरा है । तब मैं समझता हूं कि प्रारम्भ से ही जब इस प्रकार का रंग इसे दिया जाने लगा है, तो आगे जा कर तो न जाने

क्या हाल होगा । कुछ हमारे शासक मिल्लों के अखबारों में भी हमें ऐसी बातें पढ़ने को मिलीं और ऐसी भावनायें फैलाने का यत्न किया गया । हम समझते हैं कि यह उनका आश्रय-स्थल नहीं है और न ऐसी भावनायें फैलाने वालों का किसी भी बुद्धिमान माननीय सदस्य को साथ देना चाहिए कि संसोपा में आपसी झगड़े थे और संसोपा का एक दल दूसरे संसोपा के दल को बदनाम करना चाहताथा, इसलिए यह सब हुआ । हम समझते हैं कि इस प्रकार की कोई निन्दनीय बात नहीं है । चूंकि प्रदर्शन का प्रश्न है, मै कहना चाहता हूं कि प्रदर्शन हर देश में हुआ करते हैं । श्रीमन्, मैं अपने कांग्रेसी मिल्लों से पूछना चाहता हूं कि ओ बात-बात में रूस की और समाजवाद की बात करते है, यद्यपि मैं इस बात को दृढ़ता के साथ कहता हूं कि हमारे देश में समाजवाद किसी बाहरी देश की देन नहीं है। हमारे देश में तो समाज-वाद था, लेकिन इसके बाद भी मै उनका ध्यान आकर्षित करना चाहता हूं कि पिछले वर्ष चेको-स्लोवािकया में जब रूस के विरुद्ध बगावत हुई और रूस के टैंक प्रेंग की सड़कों पर जाने लगे, तो एक टैंक चलाने वाले चालक और सिपाही को दुबचेक की पार्टी की एक लड़की ने चांटा मार दिया । अगर वह टैक चलाने वाला और उसका साथी चाहता, तो उसका बदला एक हजार आदिमियों को कत्ल कर के ले सकता था, लेकिन उसके बाद भी उसने ऐसा कुछ नहीं किया और वह हंस कर आगे बढ़ता चला गया । किसी राष्ट्र की यही उपलब्धि होती है । जिस राष्ट्र में इस प्रकार की सहनशीलता और शालीनता होती है, उसी में प्रजातंत्र चलता है और जिस राष्ट्र में इतने नीचे स्तर पर अधि-कारी उतर आयें कि कूर्सियों को बचाने के लिए और दूसरों को बदनाम करने के लिए खुले आम चारों तरफ से आक्रमण करें, तो उस प्रजातंत्र की रक्षा श्रीमन्, कैसे हो सकती है। यहां पर सिंसद् में सबके समान अधिकार हैं और उसके कारण हम समझते हैं कि किसी एक माननीय सदस्य पर जो आघात हुआ, तो केवल उस माननीय सदस्य पर ही वह आघात नहीं है या केवल उा ाननीय सदस्य के दल के कपर ही वह आधा अहीं है, अपितु सारे संसद् के सदस्यों के अधि गर्भों का उससे हनन हुआ ऐसा हम समझते हैं और इसी दृष्टि से इस प्रकार की चीजों को देखा जाना वाहिये।

श्रीमन्, संसोपा के प्रदर्शन के पहले भी और बहुत से यहां पर दर्शन हुये, बिड़े-बड़े प्रदर्शन हुये। एक बात तो हो सकती है कि जो शान्ति-पूर्ण प्रदर्शन होते हैं, उन्तमें कभी-कभी ऐसी किट-नाइयां उत्पन्न हो नाती हैं कि वह शान्तिपूर्ण प्रदशन भी अगाि का रूप धारण कर लेते हैं। पिछले समय में यहां पर 7 नवम्बर को एक बड़ा भारी प्रत्यांन हुआ था और उस प्रद-र्शन में जिस व्यवि। का किसी प्रकार से दोष नहीं था उसकी वर्ग का बकरा बना दिया गया और गृह मंत्रालय उससे छुड़ा लिया गया। हम इन गुण-दोषो पर नहीं जाना चाहते हैं। लेकिन हम समझते हैं कि इसमें भी कहीं बिल का वकरा निश्चित एप से कोई न कोई बनने वाले हैं, चाहे एक पक्ष का हो या दूसरे पक्ष का हो; क्योंकि जिस सत्ता की दूसरे को बिल का बकरा बना कर ३३७ किया है, तो उस सत्ता के कारण उनमें आास में भी लड़ाई होने वाली है, उनमें आपस में स्ंाह हो नहीं सकता, स्नेह केवल उस स्थिति ां हो सकता था कि जिनकी हम बार-बार दुहा देते हैं, गांधी जी महाराज की उनके सिद्धांतो के अनुसार ही वह त्याग और बलिदान के आधार पर सत्ता पर बैठे होते, तब हम उनक , सवका अभिनन्दन करते. लेकिन इस वर्ष भी जब कि गांधी शवाब्दि वर्ष चल रहा है, गांधी नी के आदर्शों को भला कर यदि शान्तिपूर्ण प्रवर्गन पर, जो कि जनता के मौलिक अधिकारों हो आगे ले जाने वाला हो, उनके ऊपर इस प्रधार का प्रहार किया जाता है, तो हम समझते ं शीमान कि भाई कृपा कर के गांधी जी का नाम न लो; क्योंकि गांधी जी की जो कुछ भी जीवन भर की कमाई थी. उसे आपकी सत्ता की भून ने और आत्मा की, आवाज ने समाप्त कर दिया। टांकरी के सारे आम आपने बेच दिये और अब उसमें कुछ भी नहीं रहा

और उसका घोर परिणाम यही हुआ । अगर इस प्रकार के प्रदर्शनों में इस प्रकार की कार्य-वाही चलती रही, तो वह दिन बहुत दूर नहीं है जब कि यह कुर्सी जिसके लिये आप घनघोर प्रयत्न कर रहे हैं, जिसको बचाने के लिये आप औरंगजेबी चाल भी चल रहे हैं वह कुर्सी अंत-तोगत्वा आपके पास बची नहीं रहेगी और न आपसे चिपकी रहेगी । ये सत्तायें चलती हैं, बदलती हैं और चलती जाती ह ।

(Time bell rings.)

जैसा कि शासक दल के बहुत से लोगों ने और स्वयं गृह मंत्रालय के प्रधान श्री यशवन्त-राव चव्हाण ने कहा कि उनको इस बात का खेद है, हम समझते हैं कि हमको, सबको खेद है, लेकिन खेद का प्रदर्शन उनकी आस्मा से होना चाहिये, मकराश्रु की भांति नहीं होना चाहिये, मगर के आंसु नहीं होना चाहिये, यह उनके हृदय से है तो हम समझते हैं कि वह प्रजा-तंत्र की परम्परा को अपनायेंगे और पूरा सदन उनके साथ सहमत होगा, किन्तू इतना हम अवश्य चाहते हैं कि इस प्रकार की घटनाओं की पुन-राव्किन हो । इस आज की बहस का, श्रीमन्, अगर कोई नतीजा निकल सकता है, तो वह केवल यह निकल सकता है कि हम आत्म-विश्ले-षण करें, आत्म निरीक्षण करें कि भविष्य में हमारी किसी गल्ती के कारण किसी माननीय संसद सदस्य के अधिकारों पर कोई चोट, कोई आघात न हो या किसी प्रकार से उनके हृदय को कष्ट न हो। यही हमारी धारणा है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Home Minister will intervene at five. He has work later on in the Lok Sabha. Mr. Dharia.

SHRI M. M. DHARIA (Maharashtra): While participating in this discussion I cannot hide my feelings of distress and concern at the plight of my colleagues like Mr. Rajnarain, Mr. Madhu Limaye and Mr. George Fernandez with whom I have had the privilege to work for several years; when I see my own colleagues being beaten by the police mercilessly, I do feel that there is something wrong

[Shri M. M. Dharia]

somewhere, and this is indeed a challenge to the democratic functioning of this country.

Mr. Vice-Chairman, at the outset I would say that even though my signature is not there on that amendment moved by Mr. Niren Ghosh I am a party to that amendment. Because I was called outside by some people waiting for me. I had to go out. So even though it is not signed by me I do stand by that amendment and I do feel that whatever happened on the 6th April is indeed a matter of grave concern.

The political situation in this country has been changing very fast and while we are discussiong this matter, I feel that instead of trying to exploit such a situation for political purposes, it would be better if we tried to understand the problems that are being faced and that are likely to be faced by all the parties or at least by some parties who will be In power either in the State or at the Centre, whatever it is. It is a new confrontation that has to be faced. We cannot avoid demonstrations in any democratic set-up. And whenever a political party feels that public opinion must be mobilised over certain issues, that political party has every right to carry on peaceful demonstrations, and all possible care shall have to be taken to see that while they can exhibit their feelings or they can demonstrate, such merciless beatings or such sort of atrosities are not repeated. And here I believe that it becomes a matter of concern not only for the Government but for all political parties. It is the responsibility of the Government to take care that the police behaves in a proper way. And it is also the responsibility of the demonstrating parties to see that no provocative attitude is generated.

Sir, in this case I do not know the whole details. But I have heard Mr. Rajnarain very patiently. When it was agreed that Section 144 shall not be broken and that they shall have their meeting in the Patel Chowk, I do not know what was the occasion for beating Mr. Madhu Limaye or Mr. George Fernandez at the very outset when they wanted to go and see the President or the Speaker whoever it is. Of course, as the whole matter is now before a Commission of Inquiry, I would not like to

go into those details. But I do feel that it was the duty of the police officers or of the magistrate to see that as far as possible no provocative atmosphere was generated. And particularly, in the case of Members of Parliament I do not want any special privilege. But is it not possible for the Government to see that some inspectors or some responsible officers are asked to look after these leaders, who are not only leaders but who are the very representatives of the people?

Sir, in a democracy or in a parliamentary form of institution, it is not the building like Parliament, but it is the Members of Parliament, it is the Members of the State Legislatures who are important. And if their dignity, if their honour is not maintained properly, how can we maintain the honour of the parliamentary institutions? It is not only the building; it is the spirit which is more material, and it is from that point of view that I have to say that it is...

SHRI BHUPESH GUPTA (West Bengal): Are you referring to the Rules of Procedure?

SHRI M. M. DHARIA: I am coming to it later on.

It was possible Sir, to take care of these Members. And instead of beating them was it not possible for the officers to straightway arrest these leaders and take them into custody? Was it not possible for them to detain Mr. Rajnarain, Mr. George Fernandes and Mr. Limaye? And here we agree with the hon. Leader of the Opposition. If not, every day, on several occasions they have courted arrest. We can train police so that they should know that it is not the British Empire that is ruling the country; in a free country it must be the duty of the police officer to know who are the leaders and who are the social workers and to see that they are properly taken care of. But here it was beating the leaders. It was certainly a challenge to the workers for having their faith and allegiance in those leaders. It is from this point of veiw I feel a time has come for all of us to behave in the right way. It is time for us to create a code of conduct for this Government and also for political parties. There should not be an occasion for any sort of provocation whereby there could be teargassing or lathi charge and what

Here Sir, again before lathi charge I have not been able to understand why it is not possible in this modern age, in this modern world, with all possible scientific know edge at our command to disperse the mole without a lathi charge. Could they not disperse the unruly mob through powerf il hose-pipes? Should we not try that vay? Particularly in the case of the Parliament House which represents the whole country and where ultimately people come for justice, when demonstrators come and try to go beyond a particular limit is it not possible for us to have water supply with all possible pressure in or fer to disperse a mob if it is at all unruly?

SHRI BHUPESH GUPTA: Then the lathis will be uremployed.

SHRI M. M. DHARIA: It is true that lathis will be unemployed. But anyway that a not the problem today.

SHRI KRISHAN KANT (Haryana): That is a welcome unemployment.

SHRI M. M. DHARIA: Mr. Vice-Chairman, Sir i is from this angle that I would like to appeal to this House today not to exploit this situation for political purpises. Today my party may be in power at the Centre. But some of the other parties are in power in some other States. While they have to face my porty here and demonstrate my party, who knows, may have to face them in the Sates. That fact we cannot forget.

SHRIT. V. ANANDAN (Tamil Nadu): You want to remain in power always.

SHRI M. A. DHARIA; It is my desire and it shall be my desire that my party should be in power also in all the States. At the same to ne I cannot forget realities. I am a positician. I cannot forget realities.

SHRI BHI PLSH GUPTA: I think you can demonstrate in Gujarat. Ahmedabad is a good place.

SHRI M. M DHARIA: Mr. Vice-Chairman, in that case my party shall have also to take care that while breaking the law we do not disturb the peace and tranquill ty. If at all we have to remember Gandhiji—we should or we should not may be a point of dispute—let us not forget that the method of satyagraha which was adopted by Gandhiji was

quite a clear method. The moment Gandhiji wanted to break the law he used to give notice to the Government that this would be his method of breaking the law. Naturally, Gandhiji could mobilise the people in this country for that very great national struggle at the same time. And there was the least possible atrocity from the other side. So if at all we want to emulate Gandhiji why should we not think of those methods or new methods? Is it not possible to apply new principles while they have these demonstrations? So, Mr. Vice-Chairman, I would like to appeal to all the parties to think in this direction.

Now the last point which this House cannot forget is this. What was the demonstration meant for? It was meant for five basic demands. It was unemployment. It was giving the right of voting to those who have crossed 18 years of age. It was for land reforms. It was for a Constituent Assembly, and also it was for bringing down the level of existence to Rs. 1,500. These were the five basic demands. Now in this country which has a parliamentary institution if we fail in achieving these social objectives there is no power on earth which can save our democratic institution...

SHRI BHUPESH GUPTA: Tell your Raja Bhanu Prakash Singh.

SHRI M. M. DHARIA: He is too small a man for me to go into controversy. So I am not prepared to recognise Mr. Bhanu Prakash Singh.

SHRI BHUPESH GUPTA: You control him.

SHRI M. M. DHARIA: We shall control him. So, Mr. Vice-Chairman Sir, in a democratic form of institution if we cannot achieve this social objective. if we cannot do away with this sort of injustice, whether soical or economic we cannot save democracy not can we maintain the decorum, the dignity and the honour of democracy. I do differ with the S. S. P. people when they make a demand for inviting the Constituent Assembly. I have no doubt in my mind whatseever that article 368 empowers both the Houses to have any sert of amendment excepting these relating to the States where we are supposed to have ratification from more than 50 per cent. of the States. Therefore, there is no [Shri M. M. Dharia]

need of having a new Constituent Assembly. Even though I differ from that view that does not mean I get an authority to have this sort of brutal repression against our own colleagues, against our own processes. And it is from this point of view that I would like to appeal to this House that we shall have to concentrate all our energies so that we can give this social justice as early as possible I would like to remind and warn this Government that if the Government does not implement the programmes that are dear to the people, this Government shall not be able to maintain peace in this country, this Government shall not be able to save democracy in this country. We are trying to haggle for all the issues including the abolition of privy purses. Government cannot give any sort of protection to democracy or the people if people do not behave. It is from that point of view that if people. go astray the responsibility lies squarely on the shoulders of the Government; the Government cannot function. Let us look at this problem from a constructive point of view. Let us not try to politically exploit the situation. It is in this context that I have offered my suggestions.

Sir, I am indeed sorry when I look at Mr. Rajnarain and other colleagues and I hope such a sort of situation will not be repeated in this country. Thank you.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, we have all been deeply concerned about what happended near Parliament House on this 6th of April. Some of our colleagues were severely and brutally assaulted by the police, many others have been injured and one was done to death. Now what we are considering is whether this situation created by the police was at all warranted. It is obvious from the apologies tendered by the Government and the regrets expre sed by the Prime Minister and the Home Minister that something was basically, fundamentally wrong on the part of the authorities and the police in dealing with this situation. Had it not been so, the leaders of the Government would not have been obliged to stand up in the House and tender public apology. Now this is not a subject matter of debate or discussion. We have to examine as to how this could happen. I have been here for 18 years now. We have seen many demonstrations. We have earlier seen many demonstrations but never did we witness the kind of police orgy that was let loose on the 6th of April near the Parliament House in which a number of Members of Parliament were injured and assaulted. It appears that the leader of the S.S.P., Mr. Fernandes, narrowly escaped death. Therefore, we should all ponder over the incidents that took place.

Sir, the demonstration was brought in order to voice certain demands of the working people. The point is not whether you agree with them er not. The point is whether we have a right to make such demands or to voice demands which some people may or may not like. Now, the police must made preparations. The police has an Intelligence department also and they must have got information as to how the demonstration would conduct itself. Moreover, we have been told by Mr. Rainarain in this House that there was an agreement between the leaders of the demonstrators, namely, the S.S.P. leaders on the one hand and the magistrates on the other that there was no intention to defy section 144 or any other law and the demonstrators intended to conduct the demonstration peacefully and within certain limits. What remains to be explained is why in such a situation the Government and the authorities launched the kind of brutal attack that has been spoken about here by the previous speakers. It does appear that it was a pre-meditated attack. I say this thing because nothing happened on the spot in order to invite the kind of attack they launched. Surely murders were not being committed. The Parliament House was not being raided. Vehicles were not being burnt. The windowpanes of the various offices within the vicinity of Parliament were not being broken. How is it that this force was applied in the name of dealing with what they called the law and order situation? That also we cannot understand.

The only explanation can be that the Delhi Police had planned this attack for whatever the reasons, and I think the Commission should go into the Delhi Police, its ramifications, its activities and the antecedents of those who are in charge of the police administration in Delhi. This attack could not have taken place on the spur of the mement and Mr. Chavan should realise this thing that an attack of this kind against so many

people including some Members of Parliament and almost right at the gates of Parliament when Parliament was in ession, could n t have come about all of a sudden unle's some people had given some thought to an attack of this kind and had prepare I it. I see a deep conin the police administration. I do not know what exactly it is. It is for the Gove ament and the Inquiry Commission to inreavel it. Well, Sir, a suspicion ceme no ene's mind because there should be : we people in the police high-up linked up with certain other hady elements a public life under very wrong and relograde influence, who are interested in creating this situation in order even in discredit the Government. Well, I would not rule it out. It is quite possible, and it is also possible that other reasons were there. But from the look of it, it seems that some people might have contined this as a means of pushing some of their political acts at the cost of the SSP, at the cost of Parliament, at the cost of the dignity of Parliament. It is the kind of a thing which provocateurs sometimes do. These provocateurs, if a all, must be very highly placed in the police administration. Mr. Chavan shou'd not be so sure about his men. I do naintain that a section of the Delhi Pelice is under a very wrong, retrograde, react onary, influence in the sense that the reactionary elements do not like any hing which is remotely progressive, which is remotely in the correct direction, to happen. And it is these people w o might have engineered a situation of the s kind by attacking the, SSP to find an al bi for something else or to provide for an alibi for something else to happen in this country. this political asp ct of the matter should not be ignored

M io. re

Now, I should like to know from Mr. Chavan if ther was any consultation between him as he Home Minister and the heads of the police administration in Delhi or, for that matter, the head of the Delhi Adrinistration, and I should also like to know whether that conversation, if any, took place before the incident. This is a very material information I require. I should also like to know whether any police officials and the Home Scirctary, Mr. L. P. Singh, and others con acted Mr. Chavan as the situation according to them, not according to us, was getting out of hand. Was there any itempt to find out Mr. Chavan's reactions by the Home Secretary or the head of the police administration,

the DIG and other officials, as to what Mr. Chavan would think? In the first instance the demonstration took place very near the Parliament House. Secondly, it took place in the Capital of Thirdily the leaders of one of the major opposition parties in the country were leading this demonstration. In such a situation, was it not expected of the Home Secretary, Mr. L. P. Singh, who is supposed to have very considerable influence on the Delhi Police, that he should find out from Mr. Chavan as to how Mr. Chavan would like to deal with this situation? Was any political advice sought? These are questions which may be partly gone into by the Inquiry Commission, but certainly Parliament cannot defer discussion of these questions simply because a Commission has been appointed. I suspect that there were elements in the Home Ministry and in the police administration in Delhi who wanted these things to happen and so these incidents took place. Mr. Chavan should get correct details as to how his Ministry dealt with this situation before it took place. We are entitled to be clear about that aspect of the matter. I am saying this because it is very very important...

SHRI T. V. ANANDAN: Sir, on a point of order. I find a thorough change in the attitude of the honourable Member who always used to attack the Government. Today he is not attacking it but . . .

SHRI C. D. PANDE (Uttar Pradesh): We are very happy about it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is a point of disorder.

SHRI BHUPESH GUPTA: Will you kindly tell my friend that Mr. L. P. Singh does not belong to a relief society not does he belong to a dancing class but that he belongs to the Government? I am attacking the Home Ministry and my attack is more concrete. Your attack is like jet planes which fly leaving behind some smoke. My attack is entirely different. I am making a very concrete attack and I am right because it is difficult for me to believe that Mr. Chavan ordered this attack. My dear friend, sometimes I do attack Mr. Chavan the Home Minister. But it is difficult for me to believe that Mr. Chavan ordered this attack on Messers. Madhu Limaye, Fernandes and others. Anyhow, if you believe that Mr. Chavan did it, say so.

[Shri Bhupesh Gupta]

But I have a different feeling because Mr. Chavan can do a lot of other things. He is capable of mischief, mischief actual and mischief potential. Very few people can beat him. But in this matter I am not prepared easily to accept, in the absence of information, that Mr. Chavan would be so senseless or would be without commonsense as to order such a thing. Therefore, I am not saying anything personal. But constructively he is certainly responsible for what his police has done or what his Secretary has done and he is answerable to Parliament. But do not try to confuse the issues. Therefore, I would not like to say anything personal. The trouble is sometimes we go out of the head of the Minister and the policemen go after our heads. But we do not like to lose our heads. We want to save our heads. . .

SHRI NIREN GHOSH: Is the Delhi Police reactionary or progressive?

SHRI BHUPESH GUPTA: That you ask Mr. Ranadive and he will explain it...

SHRI NIREN GHOSH: You are saying so.

SHRI BHUPESH GUPTA: It is for you to ask Mr. Ranadive to explain to you. I am not concerned with that and I do not know. I thought the interruption would be slighly more intelligent than it was. Here whether Mr. Chavan is progressive or reactionary is not the issue at all. The issue is whether Mr. Chavan had ordered this thing...

SHRI NIREN GHOSH: You are saying so.

SHRI BHUPESH GUPTA: I am not saying that. I am going just a little more beyond that. It is not the issue at all. The issue is whether Mr. Chavan had ordered such a thing. And if he had not ordered it, the other thing is whether he was consulted in such matters when the situation was developing. This is for him to explain. After that I shall come to my judgment. Anyhow we have tabled the same amendment. I do not know whether the amendment is revisionary or revolutionary because we share the same amendment.

SHRI NIREN GHOSH: According to him you are finding progressiveness

in the Government. That is a development for Mr. Bhupesh Gupta. Let us note the development.

SHRI BHUPESH GUPTA: My friend knows that the test of the pudding is in the eating.

SHRI NIREN GHOSH: Exactly, your words you are eating. That is the test.

SHRI BHUPESH GUPTA: Do not provoke me to say things. Anyway it enlivens the debate. Now I find from Mr. Chavan's clarification that action has been taken only against two policemen. I am not at all satisfied with that. It is only against one Police Officer and another magistrate. Surely there must be some log book, some document to show who were the officers who were detailed for this work and who in command of the Police Force. All of them, without exception, unless one can prove that he was not responsible, even constructively, should be suspended. If there were 10 officers, all the ten should be put under immediate suspension, because we do not know which one was responsible and to what extent, but collectively they all were responsible. All of them should be put under suspension. Surely he knows the policemen who assaulted. The names must be there with the Police authorities as to who were the bosses there. Action should be taken against them because it should be made known to the police officers and men that for such action they are liable to immediate action and premptory action is called for and the Government has been in default in not taking premptory action. What about the I.G. or the Head of the Police? Was he called upon to explain his behaviour or conduct? What explanation has he given, Mr. Chavan should explain. Prima facie the gentlemen needs to be suspended to say the least. Nothing of the kind has been done. There is an attempt to cover up the police and that attempt sometimes is made not only by the reactionaries like Mr. Chavan but also in progressive circles. That we have seen not only by the reformists but also by the The protection of the revolutionaries. police has become an art and profession in the current politics of to-day.

SHRI NIREN GHOSH: That we have seen.

SHRI BHUPESH GUPTA: I am not mentioning you. My friend has not become a Police Minister but I have no doubt that if he becomes ever one, it will be a horror.

SHRI NIRIN GHOSH: You make me one and find out the horrors.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): This is not the occasion for Party quarrels.

SHRI BHUPESH GUPTA: I would like to say my friend, Niren Ghosh, as a Minister by Minister in charge of Prospecting.

(Interruptions)

SHRI NIRF N GHOSH: Everybody says that Mr. Gupta is a Minister for Proxies in the Parliament. . .

(Interruptions)

SHRI BHULESH GUPTA: According to him. Do not digress. That is his trouble because af er all in such a situation perhaps is it necessary for him but forget about 1 m. What was the need for interruption whether Mr. Chavan is a progressive or reactionary?

SHRI NIREN GHOSH: You said certain reactionary Police officers. You were giving a thesis to us.

SHRI BHUPESH GUPTA: I need not learn my political lessons from my friend. These are childish questions but parliamentary democracy provides for childish quest ms.

SHRI NIR EN GHOSH: These are childish interruptions? Only a servitor of bourgeois vould say so.

SHRI BHUPESH GUPTA: When we are discuss ng a practical question, we are not dis us ing about the bourgeois philosophy. We can do that but later on. Now I s y that these are matters for Mr. Chave a to enquire and tell us. I charge that was a premediated attack by the Police, w th or without the knowledge of Mr. Chavan but I have no information that they plann dit along with Mr. Chavan. I want to kn w the role of the Home Ministry and as I said, some officials, according to ay information, are very closely connered directly, despite the Delhi Admini tration, with the Home Ministry and everybody in the Police knows that the Home Secretary has very great influence over the Delhi Police. I am not talking of his influence in other pheres but he s a very relevant factor in the Home Munistry.

Before I sit down, I would only say one or two things. Something should be done about it because demonstrations before the Parliament will take place and if demonstration do not take place before tho Parliament, there is little point in having this, show here. People are entitled to come here, demonstrate and submit their petitions and raised their demands because these are the people who returned us to Parliament and naturally it is our duty to see that they are not hindered in this respect. Now therefore the Government should consider this question of demonstration before Parliament and the restrics tions should be removed and conditionshould be created so that peaceful demonstrations, naturally in a proper manner, can take place and the Police does not behave in the manner in which it has behaved.

I should also like the Home Minister to give standing directions to the police officers that the leaders of the various political parties and others also but more especially the leaders, because they are a present force in the society, have to be respected in such matters. It would be useless to say that the policemen did not know Shri Rajnarain. Who does not know Mr. Rajnarain? Surely they know . Mr. Rajnarain. His photographs appear. He moves about in Delhi. Who does not know Mr. Madhu Limaye whose picture has appeared in the front pages for good or bad many occasions? Who does not know Mr. George Farnandes? Every police officer present knew each one of them and they did it because they knew. They fixed their target, they found the they wanted to assault and then they took special care to assault. It was all done knowingly. Let us not think that they did not know such men. Now it is not a question of our having extra privileges or extra right but the fact remains that M. Ps. have to be respected by the administration. Our order of precedence should not merely mean that we go to the parties of the Government and our chair is put before that of the Secretary. It should not be merely that. The M.Ps. as representatives of the people are certainly entitled from the officials, from the Police in particular, due respect. This respect is shown not to an individual but to an institution. This respect is shown not to personal ideas, or other things, but to the mandate of the people. This respect is an indispensable aspect of the working of Parliamentary democracy.

[Shri Bhupesh Gupta]

Therefore, let us not be apologetic all the time when we want certain things should not be done in regard to Members of the Legislative Assemblies, Members of Parliament and so on. When we mention this, we say this in the context of the working of democratic institutions. everybody knows it. When a big leader goes, certain arrangements are made even by the Government on its own sometimes. Here the Government is not showing any concern. Now the Delhi Administration and this Government will have to explain how is it that under their nose the policemen behaved in this manner instead of showing even the minimum respect towards 3 or 4 prominent leaders of a political party which is an all-India Party. They assaulted and attacked them and brutally beat them up and one of them might have died even. This demands to be explained.

Therefore I would ask of the Government to discuss this matter in the appropriate quarters and issue mandatory directions to the police and other administrations that respect towards Members of Parliament and of Assemblies should not only mean that Secretaries should get up, or that the chairs, in a dinner party or a lunch party, for the Secretaries concerned, should be placed next to those of Members of Parliament. Now, this hypocrisy must end. They have no respect—the Indian police. Well the Indian police under the Congress has cultivated no respect for popular representatives, for democratic movements, for leaders of democratic movements and, most of all, when it comes to the case of the leaders of the Left movement. I think therefore, Mr. Vice Chairman, that this matter should be gone into very seriously, instructions should be worked out, and those police officials, who show disrespect to the leaders and other representatives of democratic movements, they should be summarily dismissed from the service. Once again I respeat; much more drastic action is called for in the case of Delhi police administration. It is the cesspool of corrup-It is manned by people who are soleless, anti-democratic, treacherous. It is headed by men who have no sense of values, and are connected with some people in the Home Department—I do not know in pursuit of what kind of conspiracy and other things. This Delhi police administration, which has shown its utter incompetence in dealing with the crimes

in the city of Delhi, Old and New this administration should be completely overhauled. And with regard to other demands my friend, Mr. Rajnarain, has made, I whole the extend my support that thing should be gone into by Government and the demands should be met. Mr. Vice-Chairman, let it not be said that the police can come and launch such an offensive in front of Parliament and attack Members of Parliament and others when they came for a demonstration, and Parliament did not safeguard its dignity and interests and provide for, is more important, the effective and drastic action. Mr. Chavan's bona fides and the bona fides of this Government will be tested not by a profusion of sentiments and regret, but by the concrete actions that are taken in order to bridle the police force, in order to orientate it, if possible, to some extent and in order to teach it that the days are gone when they could with impunity commit such barbarous crimes before Parliament and elsewhere against mass movements and the leaders of mass movements. That is what they are called upon to do. Unless that is done and done to the satisfaction of this House and the other House in concrete terms and concrete actions, in necessary policy changes, in necessary disciplinary and other penal actions against the police men and the magistracy responsible, we shall not accept the bona fides of this Government, and the Government shall stand condemned in the eyes of the nation and before the bar of public opinion and its police force as an inert, incompetent, cruel and politically an absolutely unacceptable force in the country.

(SHRI THE VICE-CHAIRMAN AKBAR ALI KHAN) : The Home Minister.

THE MINISTER OF HOME AF-FAIRS (SHRI Y. B. CHAVAN) : Mr. Vice-Chairman, Sir, I am very glad indeed that you have given me this opportunity.

SHRI MULKA GOVINDA REDDY: It means, Mr. Vice-Chairman, that the other Members, who have submitted their names to participate in this debate, are not going to be allowed. Is it so?

VICE-CHAIRMAN THE ALI KHAN) : After hearing the Home Minister, if the House wants to continue . . .

SHRI MULK A GOVINDA REDDY: No, I think it s better that the Home Minister replies after other Members of the other groups have participated in the debate.

A otion re

SHRI K. CHANDRASEKHARAN (Kerala): At least the parties that have not yet participated in the debate.

THE VICU-CHAIRMAN (SHRI AKBAR ALI KHAN): Yes, but the Home Minister has got an assignment in Lok Sabha fter three quarters of an hour from nov. That is why...

SHRI Y. B. CHAVAN : I will explain. Sir, I have asked for your permission and I would like to ask for the permission of the House to a ow me to speak now because there is g ing to be taken up in the other House a loustitution (Amendment) Bill for a deba e and a decision thereon immediately after 6 o'clock, and I think you will permi me, because I will have to go and part sipate in that debate and voting. Therefore I am seeking this adjustment. After hat, immediately I will come back here and, if necessary, I will reply, or my colleague, Mr. Shukla, who will be here during my absence from here, will reply. (Inter uprions) The right of reply this times goes to the Leader of the Opposi-

SHRI BHU ?FSH GUPTA : But you have the right of interruption always and you can make your interruption.

SHRI Y. B. CHAVAN: Not the right of interruption, but of intervention. I do not excercise the right of interruption.

SHRI M. N. KAUL (Nominated): It is the privilege of the Opposition.

SHRI Y. 1. CHAVAN: Now, Sir, I do not want to participate in this debate in a spirit of replying to each and every point that is ra sel. That is not my attitude in this debate, and I do not want to take any paticular position about the facts, about what happeneed during that particular period when there was a clash between the demonstrators and the police. I will give certain facts where I was personally concerned because these are facts which I know and which, I think, I will have to stand be. But before that I would like to give certain background. The whole thing arose on of the promulgation of the order under Section 144. This one fact is there. And, Sir, there is a long history of this order under 144.

SHRI M. N. KAUL: Very long history.

SHRI Y. B. CHAVAN: Very long history. I may be taking a little time over this matter, but I think it is much better that one knows the whole back ground of the practice of promulgation of this order. The history goes back to 1960, when there was a demonstration round about Parl'ament House. In 1960 demonstration round about Lok Sabha. There were some six demonstrations near the gurudwara at Rakabganj, or some such thing. And there the police were required to use gas. It was so near Parliament House that the tear gas ultimately infiltrated into the house itself. And the Members of Parliament felt very angry about it. There was a Calling Attention Notice about this matter, and the House wanted certain conditions created so that the House could work in a peaceful condition. At that time, Sir, this is what the Speaker observed which I am quoting. Of course I am quoting from a note that I have got; I have not got the book self but these are the words. He says "I am interested in seeing that the Parliament House is safeguarded. Therefore, what I may say is that, hereafter, whatever may be the nature of the demonstrations, they ought not to be allowed to come within a furlong round about Parliament House." And this observation was communicated to the Home Ministry with the instruction that they should give further instructions to the Delhi authorities to implement this instruction of the Speaker. And, Sir, from thereon, from 1960 onwards, when the Session of the House is about to start, the Lok Sabha Secretariat—and I think the Rajya Sabha Secretariat also—communicate the date of commencement of their parliamentary work to the local authorities so that they can promulgate this order under Section 144. And this whole thing continued up to 1965 or 1966. But at that time the practice was that the local authorities were permitted to use their discretion and they used to allow certain demonstrations to come up to a certain point. Though the order was there, they used to use their discretion to allow some processions to come up to a certain point. Then there was the infamous incident or notorious incident of 1966 on the 7th of November.

SHRI PITAMBER DAS (Uttar Pradesh): And it took the toll of the then home minister.

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श्री बाई० बी० चव्हाण: हां । टीक बात है। What happened on the 7th November is now history; I do not to go into it. Later on after 7th November it was my duty to take another view about this matter of 144 and the only thing that I added to the practice that was already going on was not to use discretion in allowing demonstrations to come near Parliament. The practice of section 144 was already

[Mr. Deputy Chairman in the Chair.]

The pratice was to promulgate 144 a couple of days before Parliament activity started. The only thing I modified or I added was the decision that under no circumstances any demonstration should be allowed to come near Parliament which normally was allowed in the discretion of the local authorities.

SHRI S. N. MISHRA: Was it there throughout the year or only a few days before the commencement of Parliament?

SHRI Y. B. CHAVAN : A couple of days before; normally, that is the practice. That was the practice. I am just saying that the necessity of having section 144 arose out of the . . .

श्री जगदम्बीप्रसाद यादव (बिहार): प्रधान मंत्री की तारीफ में जलूस आये तो उसको आप एलाङ कर देते हैं।

श्री श्यामनन्दन मिश्र : नवम्बर में किया उसका जरा जवाब दीजिये । नवम्बर में सेशन के दो दिन पहले यहां पर आने की इजाजत दी थी, उसका आप जवाब दीजिये।

SHRI Y. B. CHAVAN: I will come to that; I know you have mentioned that. I am giving the facts; I am not trying to convince anybody. I am merely giving the facts from my side. You are free to draw your own conclusions; you can pass your own judgement on this matter. I am giving merely the facts. So my point is that the need and the practice of promulgating section 144 arose not out of the sweet will of the Home Minister or out of the sweet will of the district authorities but it arose from the need to allow an efficient and peaceful functioning of the greatest froum of the country, namely Parliament. That is one thing

Now up to 1966 there were occasions when demonstrations before the Parlia-ment House were organised by political parties but I must say that after the experience of 1966 many political parties gave me co-operation in adjusting in this matter. Whenever there were such occasions they came to me and I brought about some sort of talks between them and the district I personally used to take authorities. interest in this matter to see that the right of political parties to have peaceful demonstrations is allowed within reasonable limits and at the same time to see that this notification of section 144 is also enforced very carefully. This was going on.

Now one incident to which reference was made by the Leader of the Opposition, Mishraji, was that some demonstration came near Patliament House to which we went . At that time Parliament was not in session.

SHRI S. N. MISHRA: It was two days before

SHRI PITAMBER DAS : He is referring to which demonstration?

SHRI Y. B. CHAVAN: Please listen to me. Why do you want to ask questions now? It was a fact that some demonstration came near Parliament and we went to meet that demonstration. We went to meet them and talk to them. We went to that place and the police had allowed the demonstrators to come there because there was no 144 on that day; it was to start from the next morning. These are the facts; I am not just saying some-

SHRI S. N. MISHRA: That was within two days of commencement of the session.

SHRI Y. B. CHAVAN: I am telling you it started the next day. It was announed before; it was not announced afterwards. These are all on record. I am not just saying anything.

श्री राजनारायण : घर मंती जी, जब आप इतना बता रहे हैं तो कपा कर के यह भी बताइय कि इसके पूर्व जो धारा 144 लगी थी वह उठी कब थी । 144 की दफा उठाई कब गई थी ? श्रीमन्, वह कह रहे हैं कि दक्त 144 उन दिनों नहीं थी तो इसके पूर्व वह उठी कब थी ?

SHRI Y. B. (HAVAN: Immediately after the Pacliame it ression ends the order under section 144 is revoked. It is only meant for the session of Paliament. These are the facts and this is the practice all along. It is not only for this one session or that session. Now, Sir, I know at that time certain pidents took place in which one of mean colleagues, an hon. Member of the other House, Mrs. Tarkeshwari Sinha, was ir to ved in some unfortunate incident for which we all were very sorry. I immediately telephoned to her and expressed regratises in the proposed in the proposed...

श्री राजनारायण : यह बात कह रहे हैं तो आप यह भी कहें कि प्राइम मिनिस्टर साहिबा गई हैं, वह उस भी िंग में गई हैं और यह घर मंत्री जो है उन्होंने वहां जा कर के क्षमा याचना की ।

श्री वाई० बी० बब्हाण: वह मैंने कहा। यह बात ठीक नहीं है। प्राइम मिनिस्टर भी उस मीटिंग में थी और मैं भी था।

श्री राजनारायण : प्राइम मिनिस्टर ने उस घटना के बारे में कुछ भी नहीं कहा है ।

SHRI Y. B. CHAVAN: I do not think so. If the suggestion is that the Prime Minister ap reved of it I say nothing can be farther from the reality in this matter because I mow she also felt very sad about that particular matter.

Now whenever Parliament has been in session it has been my constant worry as to what happens to these demonstrations and I would ke to tell hon. Members in this case it was not the first demonstration that took place. Only the day before a very big demons ration and a procession by one of the bading political parties whose members as sitting here took place and I do not think hat party is very friendly to Government or the Government is friendly to any pa ticular party. It went off peacefully. Wherever it is peaceful there is no difficulty. About this particular demonstration will tell the hon. House how my personal conduct came in this matter. Mr Fernandes, a very leading member of the party and a member of the other House is also a friend of mine. Though we do not belong to the same party and we do not subscribe to the same ideologies now, we had participated in the struggle for many years and we are close friends. I respect him; I respect

all the Members. Possibly they may not respect me but I do respect them. That is a different matter. He wrote to me. I do not remember exactly the date but I think maybe a week before the demonstration asking me to ask the authorities to give him permission to bring a demonstration to the Parliament House. He also said that people were coming from outside Delhi and so the authorities may be asked to give certain facilities for them. I wrote back to him saying that I understood his point but this permission could not be given. But about facilities for prople who are coming from outside Delhi I said I will ask the Delhi authorities to get in touch with him, and I did talk to the Delhi authorities. Beyond that what could you do about it? And I thought that things must be going on quite all right. Then a night before the demonstra-tion—I do not rember the exact time of the night, but it must be between 9 and Fernandes telephoned Р.м. **M**r. to me. I was at my residence. And he said: Look here, we met this afternoon and we have decided to hold a peaceful demonstration. That was also what he had originally said. He said: we have decided not to break 144 and we would like to hold a peaceful demonstration but I have got one request to make. We want to cross that road which is under 144. You see, this Patel Chowk is in that part which is under 144 notification. He said they wanted to cross it. I had told the authorities that it they were peaceful we need not take a technical view. He told me that night: "We have decided not to break 144 but it is our intention not merely to cross that road but to have a meeting there in the Patel Chowk." argued with him in a friendly manner and I told him: "For God's sake do not insist on holding this meeting because even though your intentions are good, these are matters which ultimately move from one thing to another and create complications. So please don't do it; I would not like you to have a meeting there because something unprecedented or unwanted might start happening" and unfortunately that seems to have I appened. I said; "I cannot agree to this but if there is anything else which is to be done you get in touch with the Deputy Commissioner because he is the person who is dealing with the local situation." I also told Mr. Fernandes that I will ask the Deputy Commissioner to get in touch with him if there are any other points. I did telephone the Deputy Commissioner is what Mr. Fernandes is saying that he wants to have a meeting there. Better

[Shri Y. B. Chavan]

meet and persuade him not to have it." This is what I had told him and that is all. That night I could not do anything more. The next morning I was very worried. I do not know why. I was really worried. I wanted to know what was the next development, but I had some other seminar to attend in the morning. to know what transpired between Mr. Fernandes and the Deputy Commissioner that night. So, I wanted to meet him immediately. I got back from the seminar, which was starting at some time about ten o'clock. I remember I came back at 11.30 or so to my Parliament office and there the Deputy Commissioner had come to tell me what was happening and what was arranged. He told me that he went that night to Mr. Fernandes after I telephoned him, he had discussed with him and he had tried to convince him that it was not right to have a meeting there. He said "I cannot permit you to have a meeting." Then, again, the next morning when he met me at about 11.30 hours, he told me that he had telephoned Mr. Fernandes again not to have any meeting. The Deputy Commissioner told him: "I cannot give permission for the public meeting." Then I asked him: "You have told them that, but suppose they hold the meeting, what are you going to do?" He said: "As long as they are holding their meeting peacefully we will not d starb it. We do not want to create conditions whereby things might be provoked into something undesirable, unprecedented." I said, it is all right. At the same time, his main intention was not to allow this procession to come through Parliament Street and to Parliament House. This was the one thing that he had to do under any circumstances, because that was the intention of section 144. Even though his permission was not there for holding a meeting in Patel Chowk, he had decided not to disturb that meeting but his main intention was to see that the procession and the participants in the demonstration did not follow Parliament Street and ultimately come to Parliament House. Sir, this is what had happened. I do not want to go into the details as to what happened next, what went wrong went wrong, which officer where one did what.

SHRI NIREN GHOSH: You okayed it. You instructed them when they held a meeting peacefully in Patel Chowk...

SHRI Y. B. CHAVAN: I had not instructed. That is what he told me.

SHRI NIREN GHOSH: You did not leave any instructions for him?

SHRI Y. B. CHAVAN: No. There was no question of giving any instruction. I wanted to keep in touch with what was happening. Ultimately he was the person to decide the matter, but as it was a political matter I was trying to keep myself informed about it.

SHRI NIREN GHOSH: As the Home Minister in such matters having the jurisdiction did you not try to tackle the matter? That is the point.

SHRI Y. B. CHAVAN: The point is, Mr. Niren Ghosh, if you will not get angry, your concept of the working of the Home Ministry is different from my concept of the working of the Home Ministry.

श्री राजनारायण : देखिये चव्हाण साहब, आप टेकिनिकेलिटी के करीब मत जायें । आपने जैसा पहले कहा आप को डिटेल में नहीं जाना चाहिये ।

श्री वाई० बी० चव्हाण : मैंने उतना ही कहा जहां तक मेरा संबंध है ।

श्री राजनारायण : देखिये, प्रोसेशन पहुं-चने के आध घंटा पहले वहां पर ट्रक पहुंची । वहां सभा शुरू हो गई, लाउड स्पोकर पहुंच गया है...

श्री वाई० बी० चव्हाण : मैं उन बातों का जिक नहीं कर रहा हूं जिसके बारे में मुझे निजी तौर पर पता नहीं है । जहां तक मेरा निजी संबंध आता है उन्हीं बातों का मैने जिन्न ।कया, दूसरी बातों का जिक्र नहीं किया है । मै करना नही चाहता हू। So, Sir, unfortunately I had some work in Parliament. From twelve onwards I was in the House. I went home for lunch hour There I heard that something lunch. completely wrong and gone lathi-charge orcane-charge, ever it was, had taken place and the use of tear gas had been made. Some people had been injured. Sir, I left my home immediately and rushed to Parliament When I reached here... House.

SHRI BHUPESH GUPTA : Who informed you?

SHRI Y. B. CHAVAN : Well, Sir, I do not remember exactly who telephoned me, but my effice here must have intermed me, because I have my people sitting here in Parliament House. They informed me about what had happened. So, I came back stra sh way. When I came here I was told that some Members of Parliament were very badly injured and they have been brought to Parliament House. I rushed there. I must say I was very sad. I did not know what to do or what to say and that occasion was described by Mr. Rajnara n. I came and I saw him. I went and saw my friend, Mr. Madhu Limaye. I must say I felt very ashamed. I do not want > hide anything. I have nothing to say in justification of what happened. We I, Sir, this is all that I have to say about this particular matter.

SHRI BHUPESH GUPTA: According to you, Mr. Chavan, you were informed at funch time, but by whom you do not remember. Cobviously.

SHRI Y. D. CHAVAN: By my office.

SHRI BHUPESH GUPTA:...he is not such a person as the DIG or a very big shot of the police administration. Some of your people . . .

SHRI Y. F CHAVAN: Naturally. They must be in touch with my office and the office told me.

SHRI BHI PESH GUPTA: Now it is very clear that they acted, according to your statement....

SHRI Y. B CHAVAN: I said about what had hap rened. About who made the mistake, I am not saying one thing or the other.

SHRI BHV PESH GUPTA: Is it not a serious thing that they never even contacted him when he was not there?

SHRI Y. B. CHAVAN: There is no questic of contacting, because they contacte me through my office. My point is then actually they are on the scene, they are not supposed to contact me and take istructions from me. I am not supposed to give instructions to him.

SHRI BHUPESH GUPTA: Did the Home Sceretary go to the spot?

SHRI Y. B. CHAVAN: I am coming to that. It is your pet aversion. Mr. L. P. Singh, the Home Secretary, is your pet

aversion. Unfortunately for you and fortunately for him, on these two days he was on leave, not only on leave but he was in hospital for some operation. What can I do?

SHRI BHUPESH GUPTA: I am not suggesting . . . (Interruptions).

SHRI AWADHESHWAR PRASAD SINHA (Bihar): I saw him in the nursing home.

SHRI Y. B. CHAVAN: In these matters it is the efficer concerned who is mainly responsible, that is, the Deputy Commissioner of Delhi. He is not supposed to take instructions from the Home Minister or from the Home Sercetary. This is the way the Home Munister functions in a parliamentary democracy, Mr. Niren Ghosh.

SHRI NIREN GHOSH: They did not instruct or say any thing?

SHRI Y. B. CHAVAN: This is about as far as the facts are concerned. Naturally I also consider this matter to be of grave concern because whatever be the reason. Members of Parliament were injured and there is nothing that I can justify. I personally consider it a matter of grave concern and this must be objectively I do not want mercilessly examined. any other consideration to be taken into account. When I returned after seeing the Members, the House was sitting. Naturally there was excitement. Naturally the House was very angry and there was nothing wrong about the House getting angry. On our way we thought of a judicial enquiry. On our way the Prime Minister mentioned that we would have to hold a judicial enquiry. I said certainly we must have a judicial enquiry. Some Members asked why did not the Home Minister announced it and why did the Prime Minister announce it.

SHRI C. D. PANDE: Yes. Were you consulted?

SHRI Y. B. CHAVAN: Yes, I was consulted, and I would like to say at my cost. When I found that the House was very angry I wanted to get up and say something about it, but the House was so angry and justifiably angry that they did not want me to speak and when the House did not want me to speak, I thought it wise for me not to speak. So, I sat down. When the opportunity came and when the Prime Minister got an opportunity

Motion re

to speak, she announced it. So, there is no question of the Prime Minister ignoring me. It was a time when the House was angry and it was my daty to respect the wishes of Parliament. I did not intervene then, but I intervened later on when the House was a little calm, because like any person, the House has also certain moods of anger and affection. Both are there. So, naturally as a child of the House I respect the moods of the House. I said, this is not the time for me to intervene. I sat down, but the Prime Minister got an opportunity and she announced the enquiry. Now, let us all wait for the enquiry. I am very sad that one worker of the SSP, Shri Beharilal, died in this whole thing. I share the feelings of Shri Rajnarain, I share the feelings of the hon. House. It is much better that . .

SHRI S. N. MISHRA: It is said "alleged to have succumbed".

SHRI Y. B. CHAVAN : I know you have raised this point.

श्री जादन्त्री प्रसन्द यादव : जो विहारी मारा गया है उसके परिवार वालों को सर-कार की तरफ से कुछ दिया जायेगा ?

श्री वाई० की० चाहाण : जो कुछ इसमें करना होगा उपको सोच विवार करके किया जायेगा । इसके बारे में फैक्ट्स मंगायेंगे और जो कुछ करना होगा किया जायेगा।

About the terms of reference, the hon. Members has said why the word "alleged" is mentioned. The point is fortunately or unfortunately the man was not found on the spot. He was admitted in hospital at 11 o'clock at night. It is true that the Members have said that he was a participant in the demonstration. When it his to be put in the terms of reference, it has to be said "alleged". Whether it is alleged or true or not the commission The hon. Member has raised other points. I would like to tell him if he read; it from the point of view from which I am reading it-I know he must have read it carefully-but if I request him to see the whole terms of reference, they are much more comprehensive. He said why is it that the meeting was not mentioned in the terms of reference or incidents that ultimately led to this procession and other things. The meeting

is a part of the procession. So it is included therein. If we merely mention the meeting, other facts could not be included. He said, why did you merely say "justification" and not "or otherwise". When a matter of "justification" is before the court, "or otherwise" is included in it. It is a matter of understanding. It is in-A certain thing is justified or cluded. is not justified. Then again, if you see part (c) of the terms of reference, it says "any other matter having relevance to the above". If anything is left out of this it is a very comprehensive term "any other matter having relevance to the above". So, I do not think there can be more comprehensive terms of reference than these.

SHRI BHUPESH GUPTA : I hope you will appear before the Commission.

SHRI Y. B. CHAVAN: If the Commissioner wants me, yes, certainly. you think I will shirk appearing before the Commission? I can tell Mr. Bhupesh Gupta that I believe in the rights of the opposition, I believe in democratic Even before I came here, functioning. as Chief Minister it was my misfortune to resort to firing in a certain place in Ahmedabad, and I offered to go before the Enquiry Commission. I took the responsibility. Unfortunately for Shui Bhupesh Gupta, the Judicial Enquiry Commission decided in my favour. I would like to tell him that I will not shirk. If the Commission wants me to go, I will g), whatever the part that I have played in this matter, and face the Consequence. Somebody wanted my head. If at all I have to offer my head, at that time you will see a smile on my face.

SHRI S. N. MISHRA : What?

SHRI Y. B. CHAVAN: You wanted my head.

SHRI BHUPESH GUPTA : You say if somebody wanted your head, you will have a smite on your face. That smile of yours is sometimes more dangerous.

(Interruptions)

SHRI Y. B. CHAVAN: I am a born democrat. Whether I remain here or whether I do not remain here, I will continue to be a democrat in practice. This is what I wanted to say. I share the feelings of this hon. House, I share the anger of this hon. House. Now, Sir, with all the objectivity, with all the impartiality, with all the sense of democracy, because the judiciary is a part of democracy. let us await the ve diet of the judicial enquiry.

श्री राजनारायण: मैं चाहता हूं कि पुलिस की तरफ से दिल्ली के आसपास के जो गांव से लोग हमारे प्रदर्श में आये थे उनकी तलाश की जा रही है और उन्हें दिंदत किया जा रहा है। इसके लिए सकार क्या करने जा रही है? हम इस बारे में सदन में चर्चा कर रहे हैं और इस बारे में सन्कार हमें सब कुछ बतनलाये।

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh.

SHRI NIREN SHOSH : Mr. Deputy Chairman, after a protracted fight we have succeeded n having the matter discussed in the form of a motion and also in an amen ment being submitted to the motion. lertainly we had some purpose in it. I lo say that the amendment that I have moved, though it does not go the whole way as I would have liked it, still it implicitly condemns the Government and the police action. is not explicit but i' is implicit in the amendment that has b en moved. Let it be understood clearl. We would liked if we had made the thing explicit

Now I would lke to tell you and the House that Mr. Chavan has just said that he differs from me on the question of the manner of he Home Minister functioning. I do not know where the difference exists because it is a revelation to me. Because this dem instration was planned, and Shri Rajnar, in raised it on the floor of the House, nati ally the Minister would be seized of the matter. The Ministry must leave some instruction to the Deputy Commissioner or the police authorities as to how to tack : it. Mr. Chavan says he gets himself is formed but he did not leave any instructions. That is the gap. That is the position which is inexplicable to me. Any pe son holding this portfolio, knowing t at the police might do something unto ar 1-he said that he was seized with a p emonition that something untoward rught happen, and such thing worried him in his mind—a Minister holding this portible) should leave certain instructions as to ove to tackle the demonstration and in waa way. I think if he had not done so, t is a failure on his part. I do not know whether Mr. Bhupesh Gupta will agree with me, but I do hold that this police is an oppressive machine.

This police machine either at the Centre or in the States is an oppressor of the people protector of the vested interests. That is its general character. It has been built up by the British and its character has not changed under the Congress regime. It is an instrument, an engine of oppres-That being so, whether Mr, Bhupesh Gupta agrees with me or not I do not know, but since a comparison has been asked for I will say that during the 13 months of the United Front regime we did not ask the police to side with the oppressed or the oppressor. The police used to side always with the oppressor. What we did was we asked them to remain neutral and let the oppressed people have their say with the oppressors in a legitimate, peaceful and democratic manner

AN HON. MEMBER: Why don't you abolish the police?

SHRI NIREN GHOSH: If we had our way, we would have scrapped this police and installed a new police, dedicated to the people, each and every one of them. We would have done that. But the Constitution does not allow that. So we restrained the police so that it does not suppress the people. I take this debate to be a warning to the police, a warning to the Central Government, a warning to the State Governments and the State Police also that Parliament condemns their behaviour that they go to the extent of suppressing the legitimate rights of the people and the legitimate rights and dignity and privileges of the Members of Parliament and the Legislature. It is precisely that thing which is intended to be done by this amendment. In my State also I should say just now what the police is doing. They have killed a person and hanged that person from a tree and oppressed the entire village so that nobody would dare come forward to give evidence that they have murdered him. Now, the police is aiding and abetting certain goondas to set fire in the colliery area; they raid them, they arrest thousands without any provocation. All those thing are going on. Generally, normally, that is the function of that department. That is why Parliament wants to be seized of this amendment; at least our House wants to pass strictures, pass its words of condemnation that the police is appearing in the role of an oppressor. Now, why the Home Minister did not leave any word of instruction, I do not know. I do feel that any Home Minister [Shri Niren Ghosh]

would tackle such things. For the enlightenment of Mr. Chavan, I might say that when the Congress regime was there in West Bengal, the police or the Home Minister used to give specific instructions to the police how to beat us, how to suppress us, how to lathi-charge us. They would go even to the control room and, issue instructions how to suppress proessions, continously for twenty years. For one year we have said, do not oppress the people. There is no Section 144 around the West Bengal Legislative Assembly during the UF regime. Hundreds and thousands of processions and demonstrations have come up to the gate. Ministers have come out and addressed them. Such untowards incidents have not happened Not one demonstration. say hundreds and hundreds and bigger demonstrations than the SSP demonstration staged here demonstrations by 20,000 or 30,000 or 40,000 people were there. They went up to the gates of the Assembly. They were allowed. Section 144 was withdrawn. So, I do say that there was no necessity to impose Section 144 here around the precincts of Parliament. Any demonsprecincts tration can come to the Parliament. That should be practice. That is the normal demonscratic right. But the Congress regime prohibited it. In the UF regime we allowed peaceful demonstrations. I do not know whether under the President's rule there is no Legislative Assembly--we will be able to hold demonstrations in the Dalhousie Square. Before the Writer's Building itself, demonstrations by one lakh and fifty thousand people have been there, and these things have not happened. Heavens have not fallen.

So, generally that is the character of the police. The character of the police has not changed. It has been nurtured by the Congress regime. And Mr. Chavan to be honest to himself since he belongs to that party-ought to own up that the police never acted for the people, but they oppressed and suppressed and exploited them. For the 80 per cent of the people they have never acted during the twenty years. They have acted against the opposition; they have acted agaisnt they have acted against the workers; the kisans, have shot them, arrested them manhandled them, ill-treated them. That has been the general character. is why I was interrupting Mr. Bhupesh Gupta who was giving a new thesis that the police is O. K., there is something progressive and something reactionary.

Generally, it is reactionery. One fellow might be good. Generally, the officer corps are reactionary. It has been trained and nurtured for the purpose of suppressing the people. Such being the fact, these things cannot go by default. Now, it happened in such a manner that the entire attention of Parliament has been focussed on it. And I do say that this amendment does condemn indirectly the Government as well as the police. The officers of the police are responsible. It is not explicit, but it is implicitly saying that and that should take it in that sprit.

Now, Sir, what has happened to Mr. Rajnarain cannot be undone. I only want to say that such things might happen to us in future also...

SHRI MULKA GOVINDA REDDY: That will be a solution.

SHRI NIREN GHOSH:... if this landlord-bourgeois Government continued If this ruling class, these oppressors and their representatives in the Government continue and if this machinery is kept intact-it is an anti-people machinery such things will go on. It has gone on uninterrupted for 22 years. It will go on. We know. We have taken lathis from the police. And certainly, even as MPs they can arrest us under the PD Act. Within six years, I did spend three years in jail under that Act during my last term. No Parliamentary immuni'y, nothing of that sort. So, I take it for granted that unless Parliament and the people assert themselves, no halt would be cried to such things in furture also. The entire purpose of the debate is to focus the attention of the entire country and the entire people to this and to condemn the Government, to condemn the police force, and that Parliament- at least the majority here-does not wish to allow this thing under whatever circumstances. majority in Parliament feels that way that the police should not be allowed to do so, to run riot among the people, to go against all privileges of MPs. It is only in that sprit that we agreed to this compromise amendment. And we did succeed in compelling and persuading the Chairman to allow this and in compelling the Treasury Benches to withdraw their objection so that the entire thing can be debated in the form of a motion, so that the House can record its verdict in whatever form it wishes to. In the Lok Sabha, somehow or the other, it was defeated. It was an adjournment motion and had it been carried

out, it would have been a censure of the Government. It he Rajya Sabha we cannot do that; he cannot say that even if we pass a motion of censure the Government will fall. It it morally it comes to that. But in the Itajya Sabha we have succeeded. The amendment is there. It is an implie condemnation of the Government and he violence...

MR. DEPUTY CHAIRMAN : Do not intrepret it now.

SHRI NIREN GHOSH: I want to make this point muce and for all, and if Parliament stance in guard like this in future, certain restraints would be there certain obstacles would be put in the way of the police who think that the people should be whipped, should be shot down. What have you come? It is a warning to the Andhra Gov rument and the Andhra Police who have extermniated the Naxalites without gives them any trial. In the name of pol ce encounter, they have apprehended the n and shot them without trial. It is a condemnation against that practice also. I i the amendment that we have moved. Let it be understood clearly. Let this voice go out and at least some check, some restriction, some control be put on them, nd more should be done. But personally, do not expect that.

SHRI THIL! Al VILLALAN (Tamil Nadu): Mr. 1 p ity Chairman, today we are discussing about the incident that occurred on the 6 h April, 1970 in connection with the S P demonstration before Parliament. At he outset, I express our deep sorrow over the incident. Much has been said about the judicial inquiry. The matter is under a ucicial inquiry. Therefore, there is no sope for discussion. Some of our friends sa d so. But now we are discussing about the matter.

I want to an lyse this matter in two parts. I want to take two proved facts in connection with this incident. The first and the foremost proved fact is this_that violence, by itality, ruthlessness and mercilessness have been unleashed on that day against the demonstration before Parliament. • This is a proved fact. Nobody can deny that fact. My submission would be we are against violence whether it is organised o urorganised. it is by the Government or by any political party we are against violence, whether it is in the form of police force or in the form of demonst ations or in the form of spears or sword or bow and arrow in the hands of the demonstrators. We are against violence as a whole whether it is by the Government or by any political force in this country. Sir, on this point the Government has announced a judicial enquiry. We are staisfied with the announcement and we are anxiously awaiting the result of this judicial enquiry regarding the incident before the Parliament House, regarding police excesses on that day.

I want to comment on the next proved fact. The next proved fact is this, Sir On that day Members of Parliament were attacked and were assaulted. They received injuries. They received head injuries also.

SHRI B. T. KEMPARAJ (Mysore): Grievous injuries.

SHRI THILLAI VILLALAN: The injured Members of Parliament are not only Members of this House but also the representatives of the people. They come to Parliament to execute their duties as a Member of Parliament and also as the representatives of the people. As per the rights conferred by parliamentary democracy on a Member of Parliament, he must excercise his duty in this House as a representative of the people. If a Member is prevented from discharging his duty, as a Member it involves privilage, Sir.

So far as the second part of the question is concerned, a judicial enquiry would not be enough. We must go further. This matter should go to the Committee on Privileges also because four Members of Parliament were prevented from discharging their duty as Members of Parliament. They were assaulted at the gate of the Parliament House itself. I will be very brief in my remarks. Regarding the first proved fact, a judicial enquiry is enough. Regarding the second proved fact this matter should go to the Committee on Privileges. With these words I conclude.

श्री शीलभद्र याजी: माननीय डिप्टी चेयर-मैन महोदय, 6 अप्रैल को जो दुखद घटना हुई उस से सदन को और सदन के जो सदस्य हैं उन को और जो हमारे देश के दूसरे राजनैतिक कार्यकर्ता लोग हैं उन को गहरा दुख है और इस के साथ गहरी चिन्ता भी है। मैं जानता हूँ कि उस के लिए एक जुडिशियल कमीशन बन गया है। मैं उस की गहराई में जाना [श्री शीलभद्र याजी]

Motion re

नही चाहता और क्या क्या वातें जो हम ने सुनी हैं उन में म यहां जाना नहीं चाहता, लेकिन अपनी सरकार से एक बात जरूर कहना चाहता हं कि आगे से कोई भी जलस या डिमांस्ट्रेशन आये और वह कही भी निकले सारे देश में, यदि वह शान्तिमय हो और उस में हथियार न हों, हिसा की प्रवित्त न हो तो उस पर लाठी या गोली कभी नहीं चलायी जानी चाहिए। किसी हालत में भी उस पर लाठी चार्ज नहीं होना चाहिए और न कभी उस पर गोली ही चलायी जानी चाहिए। यदि उस के द्वारा कानुन की अवजा होती है और में ऐसे लोग पायें जायं कि जो कानून की अवजा करते हों तो उन को ढीला करने के लिए उन को गिरफ्तार किया जाय, उन के जलूस पर पानी के फौवारे छोड़े जायं और इतने पर भी यदि बस न चले तो राजनारायण जी को तो टियर गैस अच्छी नही लगी, लेकिन ऐसे जल्स पर टियर गैस भी इस्तेमाल हो सकती है।

श्री सुन्दर सिंह भंडारी (राजस्थान) : कभी पानी की मार नहीं खायी ऐसा लगता है।

श्री शीलभद्र याजी : लेकिन इस के साथ साथ हमारी सरकार से एक शिकायत और है। जिस तरह की परिपाटी चली है उस में यह तो कुछ मांगों को ले कर आये हैं, लेकिन हमारी पुलिस और सेना को जहां मजब्ती दिखलानी चाहिये वहां वह उतनी मजबती नही दिखलाती। हमारे देश में ऐसे क्षेत्र हैं कि जहां विद्रोही हैं और वे अपनी सेना बना कर चलते हैं, वे सरकार के पूल तोड़ते हैं, लेकिन हमारी फौज और पुलिस देखती रहती है इसलिए कि उन के दमन के लिए दिल्ली से फतवा नही गया है और इस के विपरीत जहां कोई ऐसा जलूस निकलता है वहां लाठी ही नहीं गोली भी चला देते हैं। हमारे सब से बड़े जो लीडर आफ अपोजीशन हैं, जो चार रोज से ही इधर के बजाय उधर बैठ रहे हैं उन्हों ने इस की तुलना की है जलियां-वाला बाग से । राजनारायण जी तो पीडित

हैं, भुक्तभोगी हैं, लेकिन आप सोचें, कहां जिलयां-वाला बाग और कहां यह जलूस । एक लीडर के नाते श्री क्यामनन्दन मिश्र जी को इसे इतना बढ़ा चढ़ा कर कहने की आवक्ष्यकता नहीं थी।

(Interruptions)

इस लिए सरकार को इस जगह मजबती दिख-लानी चाहिए। जहां देश की सुरक्षा औ आजादी को खतरा हो वहां उसे ढील नही देनी चाहिए । मै[ं]माननीय सदस्यों से और भाई राजनारायण जी से भी एक बात कहना चाहता हूं । यह जो लेफ्ट सी० पी० आई० वाले हैं ... उन की तो नीती है कि तोड़ फोड़ करो और गड़बड़ करो और जब खुद पुलिस मिनिस्टर हो जायं तो जितना जुल्म हो सके करें । ज्योति बस् जो मिनिस्टर हुआ है उस ने कमाया भी है और देखा जाय कि कलकत्ता में उस ने किस प्रकार पुलिस का इस्तेमाल किया । वहां नक्सल-पथियों ने जो कुछ किया उस के लिए वहां की पुलिस ने कुछ नहीं किया, तो अगर दिल्ली में भी ऐसा ही हो जाय तो उन के खिलाफ पुलिस फिर कोई ऐक्शन नहीं लेगी । यह ठीक है कि पुलिस जहां दोषी है उस को वहा सज मिलनी चाहिए, लेकिन उस के पहले देखना चाहिए कि जो कुछ हुआ उस के लिए कहां तक उस की जिम्मेदारी है। सिपाही और कांस्टेबिल को गाली देने से ही काम नही चलेगा। अगर नक्सलपंथी गडबड करेंगे और पुलिस ऐक्शन नहीं लेगी तो देश की सूरक्षा और आजादी खतरे में पड जायेगी । इस लिए जरूरत है कि इस बात को ध्यान से देखा जाय । जो पुलिस के अफसरों की कार्यवाही है वह तो सामने आयेगी ही, लेकिन इस बात को भी ध्यान में रखना चाहिए कि पश्चिमी बंगाल की हालत यहां न पैदा हो जाय जहां दिन दहाड़े लोगों की घड़ी छीन ली जाती है, पर्स निकाल लिये जाते हैं । इस तरह की परिस्थिति दिल्ली में न आये इस बात का ध्यान रखने की आव_ श्यकता है। भइन शब्दों के साथ इस घटना के लिए दुख प्रकट करते हुए मैं सरकार से फिर कहना चाहता हूं कि अगर कोई भी जलूस शान्ति मय तरीके से आये अपनी मांगों को ले कर तो

उस पर लाठी हिंग नहीं होना चाहिए, उस पर गोली वर्षा नहीं होना चाहिए । उस पर सिर्फ पानी का होना चाहिए, टियर गैस का प्रयोग होना चाहिए...

श्री **सु**न्दर सिंः भंडारी : उस को पालिया-मेन्ट तक आने देना चाहिए ।

श्री शीलभद्र याजी: नहीं, उत के लिए तो स्पीकर माहृ के आईम है। टियर गैंस स्पीकर साहब और मेम्बर्स की नाक में चली गयी थी और उस के कारण काम करने में असु-विधा हुई थी। ते चेयरमैन और स्पीकर का आईर तो मान ही पड़ेगा। इस पर हम अपनी कोई राय नहीं दे सकते इस लिए कि उन के सामने हम व को नतमस्तक होना पड़ता है। इस चीज में गहराई के साथ यह जुडि-णियल कमीणन जायेगा और राजनारायण जी कमीणन के गामने इस बात को रखें कि इस के लिए कौन ोपी है। इन णब्दों के साथ मैं फिर इस घटण के लिए अपनी गहरी चिन्ता प्रकट करता हूं।

6 р. м.

SHRI N. (GORAY (Maharashtra): Mr. Deputy Chairman, I would have liked to speak on an occasion which was happier than this. But unfortunately, the first time that I am rising to speak in this House I have to speak about an incident which was atrocious in its nature. I have been listening to the debate in this House sine 'yesterday and I am really sorry to find ta instead of the Government Benches accepting the position that the House should express its regret and its anger, a g eat deal of evasive tactics were resorted to and that it was only after a lot of passure brought by the Opposition that the large Benches agreed to a motion of this kind. I would have he Chairman also had been happy on his own as the guardian of the dignity of the House, e-pressed himself in unequivocal terms and had condemned the police atrocities. But that also did not take place. I think we are caught in a dilemma or contradict on which is inherent in the Rules of proce lure of this House. It seems that the Rule co not provide for an adjournment metion or a censure motion. But in view of what has happened, I think, if it is necessary, the Rules of Procedure ought to be amended so that this House

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will get an opportunity to express it self even if it wanted to condemn the Government and to ensure the Government because such occasions are likely to arise.

Having said that, I would like to say something on the subject under discussion. The story as was narrated by Mr. Rajnarain has many lessons for all of us, I would have liked the Home Minister to be present on this occasion. I would have liked him to speak, he had listened to the points that were made by all the speakers. But unfortunately he has some business in the other House. And I do not know how far it will be really conducive to arriving at any conclusion when he has already spoken. But having listened to him, I must say that he did not go to the basic problem at all. As is usual with him, he was frank and very considerate. He was very spot. But I wanted the Home Minister to take up the real issue. What is the real issue? The real issue is that the police in this country behaves as it likes. It does so not only where the Congress is in power. but in other places also. I think that the behaviour of the Delhi Police and what it has done should serve as a warning to all the parties, not only to the Congress Party which is in power, but to the Congress Party which is in opposition and the other left parties and also to parties like the Jan Sangh, the Swatantra, etc. because you will find nowadays that it is not only the Congress Party which is in power. In Orissa, for instance, it is the Swatantra Party which is in power; in Gujaratitis the Congress (Organisation Party which is in power; in West Bengal there was a United Front Government in which fourteen parties participated. But what is their record? I am really worried about the police in India because whenever it finds that it has to deal with the Opposition, it does not behave according to any norms. If the police has indulged in one type of excesses in Delhi, you will find the other type of excesses in West Bengal where in spite of the fact that the people asked for police protection, they did not give it. The police in West Bengal refused to give protection to the people. Here Mr. Rajnarain was beaten, George Fernandes was beaten, Mr. Madhu In spite of the fact Limaye was beaten. that Mr. Rajnarain appealed to the police that there was no occasion for such atrocities, the police went ahead beating the people right and left. I do not see any difference between the action of the police here and the action of the police in West Bengal in spite of the fact that some people of a family were being murdered, some

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people were being assaulted, in spite of the fact that they appealed to the police to come to their rescue and protect them, the police did not go there.

So you will find that in India we have not been successful in imparting in the police any sense of duty. What is the duty of the police towards the citizens? How should the police behave towards the citizens? In this connection I would like to cite the instance of France two years ago. There was a colossal upsurge against the Gaullist Government. Students participated in it, workers participated in it, middle class people participated in it. And they destroyed so many things, attacked buildings, and it appeared as if the whole of France was on the brink of a revolution. please look at their record and you will find that hardly anybody lost his life. The police tried to be as non-violent as possible because they knew that they were dealing with the free citizens of a free country. But here in India in spite of twentyfive years of independence the police behaves as if it were an enemy of the people and the people were its enemy. This is irrespective of the fact whether it is the Congress Party which is ruling or the other parties which are in power.

Here some Members ask for the resignation of Mr. Chavan. I have no special affection for Mr. Chavan. But I would like to remind the House that when there was a communal holocaust in Gujarat, did all of us ask for the resignation of of Mr. Hitendra Desai? No, we did not. It was a hundred times more terrible than what happand on the streets of Delhi. There in Gujarat people were butchered, massacred. Hundreds of houses were gutted. But we did not ask for the resignation of Mr. Hitendra Deasi. Only some parties asked for it, but the others did not. So it depends to which party you belong. If the party in power happens to be your opponent, immediately you ask for its resignation. But if it happens to be on your side, you say, "It is all right". That encourages the police. I would like to draw the attention of the House to this fact that if we are really so anxious about the preservation of the democratic values, then, all of us, whether we belong to the Swatantra Party or to the Congress or to the CP(M) or so the CP(I), we must be genuine in our faith in democracy. If we want to use democracy only as an instrument of seizing total power in our own hands, than the police are not foolish

as not to understand the game and they know that one Party could be played against the other. The Police will behave only if they knew that so far as the democratic traditions of our country are concerned, so far as the honour and prestige of the average citizen is concerned, every Party, right from the Rightist to the Leftist Party, is united on this one issue that whatever happens, the Police cannot degrade the citizen. Unless we create that sort of atmosphere and that sort of atmosphere and that sort of assurance, all this type of talk of condemning will surely assume its political overtones. Just now my friend here, Niren Babu, told us that so long the police were on the side of the oppressors and after they came to power in West Bengal, they told the police not to take sides, to remain neutral. What has happened? Has he the courge to say that everywhere it is those who were oppressed before, who are now the masters of the situation? I put it to him that in West Bengalitis not the people who were oppressed and dispossessed who are on the top but it is the goonda element which is on the top. Now he may have fallen foul with Mr. Ajoy Mukherjee but he was their Chief Minister and Ajev Babu is on record as having said: "I am ruling over the destinies of the most barbarous State in the country".

Here is then, a lesson for all of us. I want that the dignity of the Houses of Parliament should be maintained. I want that people like Shri Rajnarain. Madhu Limaye and Mr. George Fernandes who are the accepted leaders of the people, of the down-trodden freedom fighters should be able to move about in this country with full dignity but the police does not spare even them. I am not saying that M. Ps. should have special privileges but I want special privileges for them in a sense because when the common people see that even M. Ps. could be assaulted, what sort of morale would they have? The Police will think that they can do anything and nobody can question them and the common man will think that nobody can protect them from the wrath of the police. Both ways the morale will be lost and therefore. I would say that if the Home Minister had gone deeper into this question and had not only stopped with expression of regrets and sympathy, if he had said: "I am going to tackle this question as to why in India the police is behaving like that" and if he had asked for the cooperation of the Left or Right Parties and the entire House to tackle this question. I think it would

have been muc better, because this is the most important question in India to-day. The charges were levelled by no less a person t an Mi. Bhupesh Gupta that a particular nan at the top-he named him, Mr. L. P Sngh-must have been at the bottom o this. It is, Sir, a grave charge. I hope it is not true but if it is true, it means that the entire democratic edifice is about to crumble not because the different po tival parties have wished it to crumble by because of the machinations of the poli e. They can bring about the downfall o the entire parliamentary system. Here the danger lies and therefore before concluding my speech, I will only make an appeal o the Home Minister and also to the other Members that we are passing through very dangerous times. There will be tensions, there are tensions, there will be conflicts. The question is while we are resolving these tensions. while we are re olving these conflicts, are we going to a here to the democratic principles, whether we belong to the Party in power or to the Opposition or whether we are going o do whatever we like, only critic se the Party in power and claim all the privileg s because we happen to be in the Opp si ion. I think this sort of outlook or policy will not help us and only an all-Indi picture, a democratic way of life and an explicit and unshakeable faith in the pa liamentary institution, that alone can save he situation. That alone will be able to pring our influence to bear on the police and also on the military. A few days back you may be remembering, an ex-G neral poke in terms of having a military ru e in India. He was criticised in the Parliament but do you know that is not the only man who is speaking in the elerms? There are hundreds of people outside who say that in India democracy will not succeed because there is no safety of life, there is no guarantee of our freedo 1 and therefore they say in their own vay that instead of having this sort of der ocracy, which is not good at all, which is of in a position to deliver the goods, let us have a military rule. We must try to nderstand what is agitating the minds of the people. Therefore on this occasion I vill say if the Home Minister comes back in he House and if he really takes up this is se that the police in India. whether they be long to the Central Government or the State Government, are not behaving as the police should in a democratic country and we have to slove it, all of us have to slove this problem and that is the central problem that has been highlighted by the atrocious incidents that happened on the 6th of April.

SHRI CHITTA BASU (West Bengal): At the outset allow me to associate myself with the expression of resentment and condemnation against the manner which the peaceful demonstration organised by the SSP on 6th April last was sought to be suppressed. I have listened to the description of the events vividly given by our hon. colleague Shri Rajnarian. I have also listened patiently to the bunch of facts given by the Home Minister, Shri Y. B. Chavan. You would easily understand that the facts which the Home Minister chose to give to the House, have not certainly met certain charges levelled against the Government in this House itself. You might remember that charges have been levelled in the House that the whole action of the police was all pre-meditated. It was not merely a certain action of a certain Police Constable because the course of events would unerringly prove that there was no reason for which the police on the spont should get provoked. This suspicion has been raised in my mind as to what necessitated or warranted such a violent attack upon the demonstrators. It has become normal practice with the police efficials on the spot as far as I know because I had the opportunity and privilege to lead many a demonstration of this nature. had the opportunity and privilege sometimes of being beaten up by the police. I had the opportunity and privilege also of being jailed by the police but all the while I have seen one thing even under the Congress regime in West Bengal. Now, when the police want to take certain action against a crowd, they come out and tell us that the crowd or the assembly is illegal. And if the crowd does not dispearse within a certain period of time, then the police go into action. They swing their lathis or operate in any way they like. But here nothing has been said by way of facts, which Mr. Y. B. Chavan claims to have said, whether there was any warning given by the police officials on duty on the spot for them to disperse. You have also noticed that there was a meeting for which permission was given in a way, because it has been said by Mr. Y. B. Chavan that he did say to the police official, to the Deputy Inspector-General of Police in Delhi; that there should not be any disturbance in the meeting caused by police officials. But it has been said all the time by the S.S.P. organisers and S.S.P. leaders that they were holding a peaceful meeting and there was no reason for the police to pounce

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upon them. You might have noticed that their identity, as Members of Parliament, was disclosed not by themselves but by the crowd also. I read in the newspaper that, when Mr. George Fernandes was being beaten up, people were crying that it was Mr. George Fernandes who was being beaten up but yet the police did not restrain themselves. It means that the police ran amuck and wanted to do the thing for which they had a premeditated plan. I have also culled a piece of information published in the 'Statesman' of the 8th of April wherein mention has been made of the report of the post-mortem examination of Shri Behari Lal, who has become a martyr. Sir, in the course of the statement made by the hon. the Home Minister, it has been merely said that Shri Behari died because of blunt force. But I think he has very conveniently sought to conceal one thing, namely, that he had received head injuries and out of those head injuries caused by blunt force he had to meet his tragic death. Sir, normally, the duty of the police would have been to scare away the crowd. But here it has not been the objective of the police to scare away the crowd. Had the objective been to scare away the crowd, there was no necessity to injure a man on his head. There was no necessity of dealing with the crowd in that violent manner. They could have taken to other methods also which we have withnessed many a time before in Delhi with a crowd of that nature. Therefore, Sir, even after listening to the facts given by the hon, the Home Minister, the very important charge levelled in this House by the Leader of the Opposition, and levelled by many other hon. Members. stands, namely, that this was a premeditated plan, that the entire thing was well thought of and that the object was to emasculate the opposition, emasculate the parties who want to demonstrate people's demands. Sir, although we are in this Parliament, we do not believe that a change in the policy of the Government can be brought about merely by making intelligent speeches or by moving certain amendments here or by taking to any methods by which wisdom may dawn on those who adorn the Treasury Benches. Sir even in the domocratic set-up under which we are working the necessity is there for democratic mass action. Although we speak here, although we raise our voice of protest here, there is the necessity of launching a democratic mass movement outside

this Chamber. And if that is not allowed, then the very fundamentals of democracy are being attacked. Sii, permit, me to say that it is not Mr. Behari Lal who has been sought to be murdered; it has been the democracy which has been sought to be murdered because, by murdering Shri Behari Lal, this Delhi police administration, with the connivance of the Government here at the Centre, wanted to murder our democratic set-up, wanted to strike a very deadly blow against our democracy itself. It is not a question that Mr. Madhu Limaye or Mr. George Fernandes, or my honourable colleague, Mr Rajnarain here, has been attacked and injured. It is the entire parliamentary democratic system which has been attacked and trampled upon. It is not an individual Member, Mr. Rajnarain, who has been attacked and injured and who is here in this injured state; we all here are injured because democracy has been injured. It is not Mr. Behari Lal who has been murdered; they have sought to murder democracy itself. Not only that. It is also a very bad example, because people would shudder to think that, if honourable Members of Parliament are treated in this shabby manner, worse may befall the ordinary men living in the villages and organising and launching movements, and sometimes organising and launching movements against the very ruthless police officials. Now here the movement was launched against the policies of the Government, for a reversal of the policies of the Government on the basis of a charater of demands placed or sought to be placed by the Samyukta Socialist Party. So many instances are there, examples are there, in different parts of the country, where people are required to build up movements, against the oppressive police officials also. Now what will happen to them? If the people have got some legitimate or genuine grievances against some local oppressive police officials and they lead a demonstration to the police station and want to meet the officer-in-charge

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

of the police station for redress, then it seems that the police officials there will also take to the method of violence and deal with that peaceful demonstration as violently as police have done here just near Parliament House. So where is the security for those people? By that the entire democratic movement is being sought to be emasculated and

mutilated. Si, i you are really interested, if this Parlian ent, if this House is really interested not pareat this House as merely a talking shop and if you also really want to bring abou a radical change in the social and poit cal life of the country, there is the itil role to be played by the democratic mass movement. And if that demo ratic movement is to be emasculated, nutilated and annihilated in the manner it has been done here, there is no uture for the democratic mass movement in the country. Therefore it is not he particular persons alone who have been attacked but, as I have sought to say, tas an attack on democracy itself. Now oning back again to the charge levelled against the Government, since there 12st been a premeditated plan, as has een alleged by the Leader of the Opp si ion and certain other hon. Members, that point has not yet been met. And unless that point is met, and met to t e satisfaction of the House, unless that is met to the satisfaction of the hon. Mer bers of the House, I think Government tands guilty and it cannot extricate itsel from that charge levelled against it. In his connection it is also to be borne in mind that, unless the Government takes certain positive measures in the matter of changing the very bureaucratic attitu e of the police personnel, particularly f those who are high up, this kind of t ing is likely to occur in the near future : lsc. Sir, if you leave this law and order question only to the woodenheaded burea wats, or only in the hands of the trigge happy police officials, de-mocracy's su vial is doomed. Therefore there should be a new approach to this problem, a 13w approach to the democratic mass m wement and a new approach to the police administration itself. But nothing in that direction was referred to while the here the Home Minister was speaking. Therefore, Sir, it is also the duty of the Government to see that it is not the xpression of platitudinous sentiments that is going to mollify our feeling but is Government should take action in con rete terms so that the attitude of the ureaucrats and the attitude of the erstwh le, or of even today, triggerhappy police personnel is changed. for that Gov rument should be squarely held responis ile, particularly in this matter. I think Government should hear these things in mind.

SHRI VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Thank you.

श्री श्याम लाल यादव (उत्तर प्रदेश) ।
माननीय उपसभाध्यक्ष महोदय, इस सदन में
6 अप्रैल की घटना के सम्बन्ध में राजनारायण
जी का एक विवरण आया है जिसमें उन्होंने
अपना पक्ष बहुत ही विस्तार के साथ रखा ।
हम उम्मीद करते थे कि गृह मंत्री जो सरकारी
पक्ष है, डिपुटी कमिश्नर का जो वर्शन है वाक्य
का वह सामने रखेंगे. लेकिन उन्होंने केवल उसी
हद तक घटना का विवरण दिया जिस हद तक
उन्हें व्यक्तिगत जानकारी थी या उनसे विचारविमर्श हुआ था । एक पक्ष की बात को सही
मान कर हम किसी निर्णय पर नही पहुंच सकते ।
शायद इसीलिए दूसरा पक्ष सामने नही आया
क्योंकि इन्क्वायरी कमीशन वैटा हुआ है और
उसके सामने सारी वातें आएंगी ।

मान्यवर, अगर जनतंत्र के माने यही है कि जो सरकार की मशीनरी हो, जो पुलिम हो, उसको जो वैधानिक अधिकार हो उनका परिपालन करने में रुकावट पैदा की जाय तो जनतंत्र नहीं चल सकता । इस देश में सौभाग्य से ऐसी स्थिति उत्पन्न हो गई है कि प्रत्येक राज-नीतिक दल को कहीं न कही सरकार में रहने का मौका मिला है । इसी पुलिस की मशीनरी का वेस्ट बंगाल में किस प्रकार से लेफ्ट कम्य-निस्ट पार्टी ने अपने हित में उपयोग किया उसका वर्णन वहां से आए हुए माननीय सदस्यों ने सदन के सामने रखा । लिहाजा यह आक्षेप लगाना कि यह मणीनरी पुलिस की वह नहीं है जो जनतांत्रिक पद्धति से चल सकती है, जो समाजवाद ला मकती है, मै समझता हूं कि यह बात इस सदन में केवल इमिलए कही जा रही है कि जो सज्जन कह रहे हैं उनके पक्ष में यह बात पड़ती है और जो शामनारूढ़ दल हैं उसके विरोध में यह बात जाती है। जनतंत्र के माने, मान्यवर, यह नहीं है कि कोई राजनीतिक दल, कोई विधान सभा, विधान परिषद या समद का सदस्य कानुन अपने हाथ में ले ले । जन-तंत्र तभी इस देश में चल मकता है जब हम मब दल, इस देश के निवासी, इस देश के नेता जनतंत्र को मानने को तैयार हों। जनतंत्र के माने, मान्यवर, क्या है ? केवल प्रदर्शन

[श्री श्याम लाल यादव] श्रिक्त के निकालना, किसी मांग के लिए, वह कितनी ही अच्छी क्यों न हो, जोरदार आन्दोलन करना माव जनतंत्र का तरीका नही है। जनतंत्र संविधान के मातहत रूल आफ ला है। नियम का कानून इस देश में चलता है, किसी दल का किसी नेता का नही, चाहे जितना ऊंचा नेता वह हो। नियम का राज इस देश में नहीं चल सकता तो, मान्यवर, जनतंत्र इस देश में नहीं चल सकता तो, मान्यवर, जनतंत्र इस देश में नहीं चल सकता तो

माननीय राजनारायण जी ने कहा कि पाच मौलिक बातों को लेकर उनका दल प्रदर्शन कर रहा है। यहीं नहीं, और प्रदेशों में भी उन्होंने प्रदर्शन किए और उन प्रदर्शनों में किस तरह उन्होंने कार्य किया उसे मुझे भी देखने और सुनने का मौका मिला। उन्होंने इस सदन में कहा कि उनके दल के सदस्य उनको चिट्ठी लिख रहे हैं कि हमें इजाजत दीजिए कि हम प्रधान मंत्री के ऊपर आक्रमण करे, हम गृह मंत्री के ऊपर आक्रमण करें। उनके दल के सदस्य यह चिट्ठी लिख रहे हैं। तो, मान्यवर, इस देश में प्रजातंत्र कैसे चल सकता है जहा प्रधान मंत्री के ऊपर आक्रमण करने की बात एक राजनीतिक दल के साधारण कार्य-कर्ता अपने नेता से कह रहे हों।

श्री राजनारायण : हम ही जनतंत्र बचा सकते है।

श्री श्याम लाल यादव : आप जनतंत्र को नहीं बचा सकते । अगर दुर्भाग्य से आपको शासन मिल जाय तो मैं समझता हूं कि इस देश में तानाशाही ही कायम हो जायगी । उत्तर प्रदेश का मुझे अनुभव है । आपकी पार्टी सरकार में थी और दिल्ली में आपके दो-दो मंत्री कानून का उल्लंघन कर रहे थे, जानून को तोड रहे थे । मैं पूछना चाहता हूं दुनिया के किस देश में ऐसा जनतंत्र चलता है, किस समाजवादी देश में ऐसे जनतत्र की व्यवस्था है कि मरकार में भी रहें और कानून को भी तोड़ें । (Interruptions) अगर आपमें हिम्मत हो तो जनता के नामने जाइए, संविधान में अधिकार प्राप्त

है, आप जनता से अनुरोध करिए कि वह इस सरकार को पलट दे। (Interruptions) आप में हिम्मत नहीं है, आप चाहते हैं कि ऐसी परि-स्थिति पैदा की जाय, ऐसी अराजकता फलाई जाय जैसी वेस्ट बंगाल में फैली, जैसी केरल फैलीं थी। (Interruptions) आप आवाज के बल पर जनतंत्र को नहीं दबा सकते। जन-तंत्र हमेशा इस देश में चलेगा तो कानन के मातहत चलेगा । अगर कान्न के लिए आपके दिल में श्रद्धा नहीं है, आप नियम और कानन को मानने के लिए तैयार नहीं है तो मै समझता हुं कि आपको कोई वैधानिक अधिकार नही है। आज रूल आफ लाको मानने के लिए आपकी पार्टी और बहत सी पार्टियां तैयार है । मैं पूछना चाहता हं...

(Interruptions)

श्री राजनारायण : श्रीमन, पाइन्ट आफ आडर । हम लोग 6 तारीख की घटना पर विचार कर रहे हैं । 6 तारीख की घटना पर विचार होगा या जनतंत्र की शिक्षा - दीक्षा होगी ? हमारा सारा जीवन . . . (Interruptions) यह आदमी एक बार जेल नहीं गया, केवल चापलूसी से मंत्री बन गया ।

श्री श्याम लाल यादव: चापलूमी आप करते होंगे, मैं नहीं करता, आपका सारा खान-दान चापलूसी करता होगा । ऐसे अभद्र शब्दीं को मैं बर्दाश्त करने के लिए तैयार नहीं हूं । अगर आप चाहते हैं कि मैं आपका आदर करू तो आप अच्छे शब्दों का प्रयोग करें । इति-हास साक्षी है, मैं इसे बर्दाश्त करने के लिए तैयार नहीं हूं । मैं आपकी बात से डरता नहीं हूं ।

गोरे जी ने बहुत अच्छे शब्दों में कुछ बातों को रखा। मैं उनसे महमत हूं कि पुलिस के रवैये पर विचार होना चाहिए, उसमें मुधार होना चाहिए। (Interruptions) फिर भी जो पुलिस आफीमर आन ड्यूटी होगा उसे निर्णय लेना पड़ेगा। अगर वह निर्णय गलत हो तो उसके खिलाफ कार्यवाही हो... (Interruptions)

श्री राजनाराया : श्रीमन, मैं पाइन्ट आफ आर्डर रेज कर रा हूं । आप कृपा करके हर सम्मानित सदस्य के मर्यादा सिखाइए । यह जो आवाज बोल ही है इस आवाज का गुंजायमान उत्तर प्रदेश की विधान सभा में हुआ है क्योंकि 13 तारी । को उत्तर प्रदेश में, लखनऊ में इन्दिरा ा पुतला जलाया गया और उसमें स्पेशल पावर्स एक्ट . . . (Interruptions) महात्मा गांधी ने कहा कि स्पेशल पावर्स एक्ट वैंड ला है, इसक लोड़ो । उत्तर प्रदेश में . . . ('uterruptions)

श्री श्याम लाल बादव : अगर राजनारा-यण जी में हिम्म हो तो मेरी वातों को सुनें और फिर उनका जवाब दें । उन्हें ही बोलने का अधिकार नहीं है । हमें पांच मिनट बोलने का मौका नहीं मिलता । यह कोई तरीका नहीं है । मैं उम्मीद करता था कि राज्यसभा बहुत ऊंची संस्थ है...

श्री श्यामनन्दन भिश्र : है भी ।

श्रो श्याम लाग पादव : है । लेकिन मुझे यह उम्मीद नहीं थीं कि एक सदस्य अपनी बात को तो कहें और जिसे चाहें उसको रोक दे । मान्यवर, आर इनमें हिम्मत है तो आप इनको मौका दें । फिर मेरी बात को काटें, मैं शान्तिपूर्वक सनता रहंगा । यह कहां का कानून है । जो व्यक्ति संविधान के अंतर्गत नियम से बंध कर सदन में नहीं रह सकता उससे हम कैसे उम्मीद करें कि वह चौक में पुलिस के सामने नियवण रख सकता है । जो व्यक्ति मेरी बात सुनने के नैयार नहीं है...

एक माननीय सदस्य : चौधरी चरण सिंह से पूछिए ।

श्री स्थाप्त लाज यादव : मान्यवर, चौधरी चरण सिंह का न म लिया गया । मैं निहायत अदब के साथ लहना चाहता हूं कि चौधरी चरणसिंह वह व्यक्ति है जिसने एक छोटी सी पार्टी बनाई जिसा अध्याविश्व चुनाव में दुनिया के सामने एक नतीजा पेण किया और उसने या लिखा अपने मेनीफेस्टो में, क्या स्पीच दी सारे प्रदेश को घूम कर श्री राजनारायण के मुकाबले, उनकी पार्टी के मुकाबले (Interru-ptions) उन्होंने कहा कि हमारी पार्टी रूल आफ ला में विश्वास करती है... उत्तर प्रदेश में जो मिश्र जी का दल है उसके साथ गठबधन में आप लगे हुए थे, जो पूजीपितयों की मरकार थी उसके इशारे पर आप दौड़ रहे थे, मिनिस्टर नहीं थे लेकिन हेलीकोप्टर से जाते थे। मान्य-वर, मैं यह कहना चाहता हूं कि श्री राजनारायण जी इस तरह के आक्षेप लगा कर अपनी मर्यादा को नहीं बढ़ा सकते, वे हमें दब भी नहीं सकते, हम उनसे दबने वाले नहीं हैं और न ही कुछ सीखने वाले है।

श्री राजनारायण : हम इनको दबाना नहीं चाहते, ये अपने आप दबे हुए हैं ।

श्री श्याम लाल यादव : आप दबे होंगे, म आपसे नही दबता । मान्यवर, मैं यह कहना चाहता हूं...

(Interruptions)

श्री राजन।रायण : तुमको दबाया उमाशंकर तिवारी ने ।

श्री श्याम लाल यादव: आपको हराया (Interruptions) शास्त्री ने । आपमें हिम्मत नहीं है नही तो आप इलेक्शन लड कर देख लें, हम चैलेंज करते है अमेम्बली का या लोक-सभा का इलेक्शन लड ले। आपकी पार्टी का सिद्धान्त बना कि वे चोर दरवाजे से नही आएंगे, लेकिन आप आए चोर दरवाजे से । तो मान्य-वर, मै यह कहना चाहता हूं कि सरकार को दृढता के साथ कार्यवाही करनी चाहिए। यह मै नही पसंद करूंगा कि सरकार केवल इस लिए ढीला कदम उठाये कि उसे बहुमत का डर है । अगर इस तरह की टेंडेसीज, इस तरह की अराजक स्थिति देश में उत्पन्न होगी और उस का कडाई के साथ दमन नहीं किया जायगा तो देश में जनतंत्र नहीं चल सकता । रूल आफ लॉ देश में चलनाही चाहिए। आज देश में क्या हो रहा है । महाराष्ट्र में शिव मेना बनी है, तेलंगान। में फौज खड़ी हुई है, हमारे

[श्री श्याम लाल यादव] प्रदेश में उन के आक्रमण हए हैं, पंजाब में हुए बंगाल में हए । क्या इस तरह की स्थिति का सामना करने के लिए हम सक्षम नही है ? क्या हम चाहते हैं (क देश में अराजकता फैले ? इस देश में सी, दो सी, हजार, दो हजार आद-मियों के दिल में अगर कोई भावना पैदा हो जाय और उसे ले कर सरकार पर दबाव डालने के लिए अवैधानिक तरीके अपनाये जायं और उन के द्वारा अगर कानून तोड़ा जाय तो ऐसे लोगों के साथ हमारी हमदर्दी नहीं हो सकती। वह हमदर्दी इस लिए नहीं हो सकती क्योंकि हम जनतंत्र के हामी है। इस लिए सारे मामले की जांच होनी चाहिए। किसी भावावेश में नही आना चाहिए। किसी को लाठी लग गयी या कोई मर गया तो उस के लिए हमारे दिल में कोई हमदर्दी नहीं होती चाहिए क्योंकि ऐमे लोग जनतंत्र के दृश्मन हैं, क्योंकि वह देश की जमहरियत को मिटा देना चाहते है, क्योंकि यह संविधान को तोड़ना चाहते है और दूसरी सविधान सभा बनाना चाहते हैं । यहां फ्रांस की और दूसरी ऋन्तियों का उदाहरण दिया गया । जब फ्रांस में चार्ल्स के खिलाफ आन्दो-लन हुआ तो क्या हुआ । वहां विधान सभा और राज्य सभा नहीं चल सकी और इसलिए वहां खुनी कान्ति हुई । वहा शान्ति के साथ गवर्नमेंट नही चल सकी । अगर वही स्थिति आप देश में पैदा करना चाहते है तो हमें क्या एतराज है। हम तो आगे बढ जायेंगे। तो मान्यवर, इन शब्दों के साथ में गृह मंत्री जी से कहना चाहता हूं कि ऐसे मसलों पर यह ठीक है कि लोगों की भावनाये जग जाती हैं और जिस को चोट लगती है उसके साथ स्वाभाविक तौर पर हमदर्दी हो जाती है लेकिन देखना यह चाहिए कि वहां वास्तिवक स्थिति क्या थी. क्या वाकई मे लोग कायदे कानून को भंग कर रहे थे या नही और इन सारी बातों की जांच कर के तब सदन को कोई राय बनानी चाहिए।

श्री राजनारायण : जो सेम्पैथी प्रकट की है उस को उन्हें वापस ले लेना चाहिए। श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : यह पुलिस के पेड वकील मालूम होते हैं और उन से फीस ले कर यहां आये हैं।

SHRI S. N. MISHRA: Mr. Vice-Chairman, we are coming to the end of the debate and I must say that I am very much satisfied with the debate that has taken place in this House on this important subject, but I am sorry that I am not in a polisition to say the same thing so far as the reply of the Government is concerned. When I say that I do not say that by way of ary petty-minded reaction to the reply given by the Government. I do it on a certain concrete basis on which we have set out to discuss this important subject. At the same time, I would say that this House is not as in effective or helpless as some hon. Members on the other side had imagined it to be and more particularly my hon. friend, Mr. Triloki Singh, who had so imagined it to be yesterday. This House is not a sleeping animal. This animal snarls on occasions and that it has established it after one and a half day's battle on this House, which was really a battle of democracy. By that battle this House has added a few centiments to its stature of which we are really proud. I must thank all sections of the House, with a few exceptions. No doubt exceptions only prove the rule. All sections of the House ultimately came to the decision that this House had the right to discuss any subject that it wanted to discuss. It has come to certain conclusions on this.

Now, I would like to say in the very beginning that I agree with the amendment which has been proposed by my hon, friend, Mr. Niren Ghosh, and I think that represents the national consensus. It was not only represents the consensus of this House. It pepresents the national consensus what does this consensus mean? It means that the issues involved in this were not of a partisan character. They went far beyond the narrow confines of parties or their sefiniterests. They affect the future of democracy itself and, therefore, there has been such a remarkable, a most, near unanimity except for one discordant voice.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): I think the hon. Leader of the Opposition will agree that I suggested that we should go inside and meet the Chairman.

SHRI PITAMBER DAS: I would ask Mr. Mishra o give the devil its due.

SHRI S. N. MISHRA: He would not always invite us to go with him inside the corridors which he would like to visit.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It was by mutual agreement.

SHRI S. N MISHRA: But only after one and a half days' hard battle in this House 'That we will always remember. In pite of that I think the result that be a extremely satisfactory and for that I am prepared to give credit to the other section of the House as well.

Now, Sir, si ce you happen to be in the Chair, it would not be proper for me to refer to some of the observations that you had made while you were speaking from your se t. That would not be proper. I mus assure you that I would do nothing th t would compromise the the dignity—if there is any office—of the office of the Leader of the Opposition. I have not done that and I am not going iture. Whatever I have to do it in sought to point out here is in the national ic, I completely differ interest. In from some of my hon. friends when they want to lay he blame on the police, a humble ag ncy of the Government. In fact, there vas a long and very interesting dissertation by one of our most respected Memb r of this House, a new entrant, the hon. Member, Shri Goray, on the functi as of the police. I must say in all humi ity that I differ from him on this subject. I would not consider an agency of the Government to be responsible for this. In the best parliamentary tradition I would lay the blame on the head of the Covernment, not on the head of the police That is the tradition in which I have been brought up. I would not do that. It depends upon the horseman whether the horse should go trotting or galloping. It depends on the player of the harn onium whether it should play in the oise of a cuckoo or in the voice of an ass. Much would depend on the playe of the harmonium. Much would depend on the horseman. I would not like any person to lay the blame on the agency. I we have the courage to do that, we should lay the blame on the political head of the administration. That is what we want to do. May I say that I did say, during the course of

my speech, that I did not want to roundly criticise the police? On many occasions the police act under the most trying circumstances and under the greatest strain. Some of the policemen are the finest specimens and they are the very embodiment of dedication and service. About that I have no doubt, but here what has been done does no credit to the police administration. Again, I would not mention only the police administration. Here whatever has happened has happened under the shadow of the great institution of Parliament and under the shadow of the Central Secretariat. Here when we wanted to raise some points, it was not meant to deepen the crisis in the country. The crisis is indeed deepening and widening in the country. I would not say anything which would add to the depth of the crisis. What we want to highlight is if these issues are not tackled in time, then the crisis is bound to be grave. Therefore, we had raised certain points to be answered by the hon. Home Minister and I must say, to my great disappointment, that he indulged, if a I may say so in all humility, in some irrelevancies. Those irrelevancies sometimes seemed to please some hon. Members, but they cannot swerve us from the objective to which we have set ourselves. Therefore, I would say that when the hon. Home Minister was saying that there was necessity for enforcing section 144 or for promulgating section 144, within the vicinity of Parliament, was there any question raised about that? Never was the question raised. This is indeed a necessity. So it was not necessary for him to dilate on that point for so long as he did. But the issues we had raised have been completely evaded by the hon. Home Minister. We wanted to raise these issues to be answered so that the tongue of calumny might be silenced and the democracy might be strengthened. The tongue of calumny cannot be silenced if the hon. Home Minister takes such an evasive attitude as he did. You will remember, Mr. Vice-Chairman, that we had asked; when no prosecutions have been launched, there does not seem to be any basis for beating the hon. Gengtlemen as has been seen by all of us. Not only these hon. gentlemen but a vast crowd was subjected to this kind of thing, hundreds of persons, men, women and children, ultimately resulting in the death of one member of the demonstration. So we wanted to know; if prosecutions had not been launched, there was absolutely no charge against them and even then these people were heavily belaboured and one death

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had been caused; we have to be answerable to the people and Government has to be answerable to the people of this country. But there is no answer coming from the Government side. Then we had also asked why these persons were not arrested instead of being so mercilessly beaten. They could have been easily arrested and taken to any place so that the crowd could have been controlled. Why were these persons not arrested? There has been no answer from the other side. That is the question which is being widely Thirdly, asked by the public in general. we had also wanted to know what this Government had done after the sad Indraprastha affair. The Home Minister is on record as having said that during the Indraprastha affair the police had used force indiscriminately and there was no instification for it. That is what he said. It was the conclusion both of the official Committee and of the nonofficial Committee which consisted of two important persons, Shri Purushottam Das Tricum Das and Shri Sarju Prasad. But what did the Government do after that? The other day I had accused the Government of feudal lassitude. After all we pay them we maintain them we give them respect as they have to function even after such sad experiences as we had in the Indraprastha affair. What are we going to tell the people in regard to how this Government has been trying to control situations which are arising?

Then Mr. Vice-Chairman, the hon-Home Minister has made the position worse by saying that he did not leave any instruction with the police when the police told him "we are going to take this step". The hon. Home Minister maintained a sphinx-like silence. Probably he thought that that was the cleverest thing that he had done on that occasion. My hon. friend, Mr. Niren Ghosh, asked him this pointed question: "Did you react to that? Did you give any instructions to them"? If he did not give any instructions, he was guilty of grave dereliction of duty. He should have been in personal control of the situation sitting in the operation room as it were, but he did not do that. We also had the temerity to ask this question: Don't you know that people are talking about the involvement of the political element in the whole episode? I said I would not make that charge very lightly and it would be rather cruel of me to me to make that charge very lightly.

But we pointed out certain circumstances in which it became somewhat natural, I would not say irresistible but somewhat natural, to raise certain doubt, and the doubt was caused particularly because of the fact that the entire leadership of a party which happens to be the serverest critic of the Government and also unfortunately of the Prime Minister-I said that it is distasteful to me that personal criticism should be made against any person and more so against one with whom we had worked. I would like to submit to you that although we have separated, the bonds of fraternity have not snapped, and that I must say.

SHRI ARJUN ARORA (Uttar Pradesh): That we are seeing everyday in the House. Every word that the Leader of the Opposition utters displays that.

SHRI S. N. MISRA: These bounds of friendship have not snapped. He would not find us indulging in any criticism which might be called heartless criticism or cruel or irresponsible criticism. I have not done that. But at the same time I must make it clear that so far as badgering is concerned in the interests of democracy and the objectives we have set before ourselves in the Indian National Congress, we are not going to be sparing in our criticism. About that let there be no doubt. I was telling you of the political involvement. We are as much interested in the reputation of the Government being clean and spotless, as clean and spotless as possible, as anybody. We will resist if there are undue attacks on the Government on its reputation. After all the Government happens to be the Government of the country. At the same time we shall see to it that the Government also takes care to safeguard its own honour and reputation. Here was an ideal opportunity afforded. The Government put itself in the dock. That is what the great Prime Minister who happened to be at that time the Railway Minister did; he gave that example before the country only to be lost to the members of the Treasury Benches. After all the Railway Minister was not responsible of the construction of the bridge which led to the railway accident. Wenderful arguments are being heard from many hon. Members who want to be soft and sweet to the Home Minister. At that time he was not a construction engineer who had the responsibility for that bridge and yet when there was a railway accident, he resigned. Here was that great

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Railway Min ster who ultimately came | 7 P. M. to be the Pr ne Minister very naturally and justifiable on the basis of his merit and sacrifice. He showed that example, and yet we are sycophantic enough today to say that is something else which is responsible and that too even after the Indrapristha affair.

The Home Minister said that he was prepared to give his head. When I was demanding his head, it was in the figurative series of the term. In fact, Sir, your facts of more pleasing. I can demand your head for being preserved. When I was demanding his head, that is the parliamentary language that one demands the head of the Government. One does no rrean it literally, but the Home Minist I said that he would have given his head with a smile.

SHRI PITAMBER DAS : The diffivanted the head of the culty is yo Government, the Prime Minister is the Head of the Government and not the Home Minis er.

SHRI K. K. SHAH : My \mathbf{head} my cap, and if he takes my cap, I will be very happy.

SHRIMATI YASHODA REDDY : I do not went him to say that his cap adorns his head.

SHRI S. N. MISHRA: The hon Home Minis er said-I would keep the House so long as it is interested in this; let it be quite clear; I have got the sense of the House also-only one point. hon. Home Minister said that he prepared to give his head with a smile. We want him o give some sacrific with a smile. Even that would satisfy only some sacrifics. Otherwise words which are m rely verbal and only rhetorical have o practical purpose.

Only one word. I must say that ultimately this matter has been remitted to the care of a distinguished Judge of a High Cour, and as I said in the beginning we have all faith and confidence in him. I must say that whatever his findings, so far as I am concerned they are absolute because after all we are bound to err, but here are certain things which we wanted by way of duty to point out so that you would find even now that we have done or said nothing which is prejudicial to the administration of justice in this matter. And then

it has been revealed during the course of the discussion-which again, Mr. Vice-Chairman, cannot be lost sight of and that point has not been met by the hon. Home Minister-that although the main organisers of the demonstration had given a clear understanding to the police authorities and even probably to the Home Minister, that they did not intend breaking Section 144 which was in operation, even then, something had happened. And there was an apprehension that there might be troubles. This point also which has been very much highlighted by some of the hon. Members has not been answered properly or adequately by the hon. Home Minister.

And then when we expressed yesterday our condolence and our sense of sorrow for Shri Bihari Lal, we did not have enough opportunity to do that. But I must say that we also expressed our sorrow for-proper attention and care not having been paid to most of the injured persons and we are still assailed by doubts as to their whereabouts, where these per-sons happen to be, some of them who are still un traced. On that point also, our apprehensions and fears have remained where they were, and I hope that the Government will try its best to find out these persons who still seem to be missing.

With these words, I would like the House to support the amendment moved by my hon. friend, Shri Niren Ghosh, unanimously although I do see that many would have liked it to be in a different form. But even then I should consider it as a great progress registered by the House. In spite of the ideas and conceptions of certain hon. Members about the nature and function of the House, the authority of this House had been established through the motion which, Sir, you were pleased to ask me to move, notice of which I had given yesterday and to which an amendment has been moved by my hon. friend, Shri Niren Ghosh.

Thank you very much.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): The question is.

"That at the end of the motion, the following be added, namely -

"and having considered the same, this House views with grave concern the happenings of April 6, 1970, [The Vice Chairman]

in connection with the S.S.F. demonstration in and around Patel Chowk in New Delhi."

The motion was adopted.

SHRI VICE-CHAIRMAN (SHRI AKBAR ALJ KHAN): The question is:

"That the statement made by the Home Minister in the Rajya Sabha on April 27, 1970, be taken into consideration, and having considered the same, this House views with grave concern the happenings of April 6, 1970, in connection with the S.S.P. demonstration in and around Patel Chowk in New Delhi."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think the motion, as amended, has been unanimously adopted. I must congratulate the House for its unanimous decision because that shows that in difficult circumstances also we could work together.

The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at five minutes past seven of the clock till eleven of the clock on Wednesday, the 29th April, 1970.